

LOKSABHA DEBATES
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SECOND SESSION
ELEVENTH LOK SABHA

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LOK SABHA DEBATES

LOK SABHA

Monday, September 2, 1996/Bhadra 11, 1918 (Saka)

The Lok Sabha met at Three Minutes Past

Eleven of the Clock

[MR. SPEAKER in the Chair]

[English]

SHRI TARIQ ANWAR (KATIHAR): Happy birthday, Sir.

MR. SPEAKER: Thank you.

SHRI SOMNATH CHATTERJEE (BOLPUR): Happy birthday retrospectively, Sir!

MR. SPEAKER: Thank you.

11.04 hrs.

OBITUARY REFERENCES

MR. SPEAKER: Hon. Members, I inform the House, with a deep sense of sorrow, of the passing away of two of our esteemed friends: Shri Nathu Ram Mirdha and Shri Ashoke Kumar Sen.

Shri Mirdha, a sitting Member of this House, passed away on the 30th August, 1996 in New Delhi at the age of seventy-five.

Hailing from Nagaur District of Rajasthan, Shri Mirdha simultaneously fought feudalism as well as the British during the freedom Movement. Drawing his strength primarily from the peasantry, he was an undisputed leader of his people for nearly five decades. He was a Member of the Rajasthan Legislative Assembly from 1952 to 1967 and 1984 to 1989 and held several important portfolios in the Government of Rajasthan. Commencing from 1972, he was returned to the Lok Sabha six times. He served in the Union Council of Ministers in 1979-80 and 1989-90. He served too, with distinction, as the Chairman of the National Agricultural Prices Commission.

He was also the Deputy Leader of the Congress-I Parliamentary Party in the present House.

With the passing away of Shri Mirdha, a living link with

the days of freedom movement has been snapped, the peasantry have lost one of the doyens of their emancipation; and this House, a near constant Member.

Shri Ashoke Kumar Sen passed away on 31st August, 1996 in New Delhi at the age of eighty-three.

Having had his higher education initially at Dhaka and Calcutta, he did his Economics at the London School of Economics and Bar at Grays Inn at London.

He started his career teaching Law in the City College, Calcutta and later practising it in the Calcutta High Court. He was a specialist in criminal, commercial and International law.

He entered public life as a contemporary of the first generation leaders of modern India like Pandit Jawaharlal Nehru, Shri Bidhan Chandra Roy and Shri V.K. Krishna Menon. With his electoral base at North West Calcutta, he served the Lok Sabha from 1957 to 1977 and from 1980 to 1989. He was a Member, Rajya Sabha till April, 1996. He was Union Cabinet Minister five times over. For long, he was the inevitable Union Minister of Law, the portfolio he held with distinction. Other portfolios he held include Communications, Steel and Mines.

He ably represented India in the United Nations and the Commonwealth several times.

He was a keen journalist as well. He was the editor of the Calcutta Law Journal for about a decade from 1948.

Shri Ashoke Sen was at once a brilliant academic, a legal luminary with few peers, a steady parliamentarian, a capable administrator, a sophisticated diplomat and a reputed legal journalist.

In his demise, we have lost a distinguished and versatile son of India.

We deeply mourn the loss of these veterans. I am sure that the House will join me in conveying our condolences to the bereaved families.

THE PRIME MINISTER (SHRI H.D. DEVE GOWDA): Hon. Speaker, Sir, the death of Shri Nathu Ram Mirdha has left a void in the public life of this country. Shri Mirdha was a veteran freedom fighter and an erudite Parliamentarian. He was a Member of either the Lok Sabha or the State Legislature of Rajasthan for nearly half a century. During this long period,

he held many important positions like Chairman, National Commission on Agriculture, Minister of State for Irrigation, Finance, Food and Civil Supplies and Chairman of many important Parliamentary Committees.

He rendered yeoman service to the cause of the farmers, Scheduled Castes, Scheduled Tribes and other weaker sections of the society. His services to the farming community will be long remembered. Shri Mirdha has won the recent elections to the Lok Sabha with an impressive margin even without visiting his constituency once due to bad health, which shows his immense popularity with the masses.

A lawyer by profession, Shri Mirdha also rendered invaluable service in the field of education by establishing many educational institutions and hostels.

On my behalf and on behalf of the Government, I pay my humble tributes to the late Mirdhaji and request you, Sir, to convey our heartfelt condolences to the bereaved family.

We also deeply mourn the passing away of Shri Ashoke Kumar Sen, who was a Member of the Second, Third, Fourth, Fifth and Eighth Lok Sabhas. He was an eminent jurist, who occupied the position of Law Minister at the Centre for many years under successive Prime Ministers. He was a Senior Advocate of the Supreme Court and the President of the Supreme Court Bar Association for nearly a decade. He led the Indian delegations to the United Nations Conference on Law, the United Nations Conference on Human Rights and several other conferences. He was a Member of the Rajya Sabha till recently. Shri Sen has had several publications to his credit. He was the Editor of Calcutta Law Journal.

I request you, Sir, to convey our heartfelt condolences to the bereaved family of Shri Sen

SHRI JASWANT SINGH (CHITTORGARH): Mr. Speaker, Sir, even while Parliament was observing its weekly break, the reaper of death was busy and had taken from our midst two stalwarts of Indian democracy.

I consider them both in their respective fields and coming as they did from two desperate parts of the country, the East and almost the Western edge of India - as two of the principal masons of our democracy who helped laying and who helped first dig the foundation and then lay it. This is a very great loss because, I believe, that this is a generation and the passing away of hon. Shri Sen, we have lost an eminent jurist and we have lost a link to the late Panditji's days, a colleague of ours who was holding Cabinet rank from the Second Lok Sabha. His legal experience and activities were encyclopedic. I mourn his passing away personally and on behalf of the Party because I knew him.

[Translation]

With the passing away of Shri Nathu Ram Mirdha, not only the Marwad region or Rajasthan but India has lost a great son. Our individual relationship as well as our family bonds are decades old. Shri Nathu Ram started his political career alongwith Shri Baldev Ram, father of Shri Ram Niwas Mirdha by forming 'Kisan Sangh'. He became a Minister in the erstwhile princely state of Jodhpur. He carved a niche for himself in this field in 1948. The sweet fragrance of the sand of Marwad region was reflected in his behaviour, his way of speaking and understanding. He was one of the founders of Rajasthan, Nathu Ram ji was a contemporary of the first generation who made invaluable contributions in the development of Rajasthan since 1952. With the sad demise of Shri Mirdha, an important link of the chain has been severed.

While associating myself and my party with the sentiments expressed by you and the Honourable Prime Minister, I convey my condolences to the bereaved families of Shri Ashoke Sen, and Shri Nathu Ram Mirdha.

[English]

SHRI P.V. NARASIMHA RAO (BERHAMPUR): Mr. Speaker, Sir, this has been a particularly sad experience for us to lose two stalwarts within 24 hours. Shri Nathu Ramji was a real leader who built himself up from the grassroot level and remained an intrepid leader all his life. He refused to change his views or go back on his word. He had those qualities of the old order. Those qualities had really brought them into the freedom struggle in spite of the fact that they had absolutely nothing to look forward, except jail, except *lathi* charge and except untold suffering at the hands of the British and also the State Administrations of those days of which I do have a little experience.

For a couple of years, he had been ailing. He had a bypass, but the bypass took much longer time to heal than happens in the normal cases of bypass. I visited him several times in the hospital. He was cheerful in spite of everything. Then he suddenly sent for me. I went there. One of those strange things happened. The person had had some kind of a premonition that he would not survive the election. When I went there, he presented a nomination paper before me and said:

[Translation]

"Rao Sahib, please sign it and go ahead with your tour. You will be elected next Member of Parliament from Nagaur."

[English]

I was so moved, Mr. Speaker, Sir, I could not respond to him. I only said, "Please think about it, let me also think about it. I will come tomorrow." On the following day, I went and with

great difficulty I convinced him that he should himself fight. There was no need for him to go to the constituency and everybody knows that he does not have to go. So, he agreed with great difficulty and without entering the constituency, he was elected with a thumping majority as expected.

Sir, such individuals are very rare. They are becoming rarer, persons on whom you can rely all your lives. Even if you do not meet him for ten years, you can rely on him that he will keep his word and he will be true to you. It is difficult to find this kind of character, rock like character and I particularly consider this as a personal loss to me.

On the other side, comes our very very dear *dada*, Shri Ashok Sen, again who was very fond of me and I was fond of him. More than anything else, more than everything that has been stated, he was the President of the West Bengal Pradesh Congress Committee, a man of versatile qualities. There was hardly anything which he touched and did not turn into gold. That was the genius of the person. I was to visit him just about two days back; I was told that he was critically ill, but still he was able to speak. But it so happened that on the day I was to visit him, the same morning he passed away and we have lost another stalwart, whose presence was felt everywhere Lok Sabha, Rajya Sabha, the Ministry, outside the Ministry and wherever he went. He exuded confidence, scholarship a genius of his own. Again it is something very rare to find.

Personally I feel very sad at this double loss to the country, from distant parts, as Shri Jaswant Singhji has said.

I associate myself and my party with all the sentiments expressed by you, Sir, and the Prime Minister.

SHRI SOMNATH CHATTERJEE (BOLPUR): Mr. Speaker, Sir, it is a very sad moment that we have to mourn the loss of two of our outstanding colleagues who have left their imprint on the sands of parliamentary democracy in this country. We have had the privilege of knowing both of them closely because they have been Members in this House for a very long time.

Shri Nathuram Mirdha, with his discerning smile and his attitude of friendship and cooperation with other Members, endeared himself to all and sundry. All of us those who knew him had the great privilege of enjoying his affection and his friendship. We remember particularly how with great concern, he discharged his functions as a Minister for Food in the National Front Government. His was concern for the common people of this country was for all to see.

A known freedom fighter, he had faced a lot of trouble and problems in his life but never flinched from his devotion to the causes he cherished. He was a man who made his impression wherever he was and whatever he did. I deeply mourn his passing away.

So far as Shri Ashoke Kumar Sen is concerned, it is, in a sense, a personal loss. For nearly 50 years or over 50 years, I have known him very closely. He was an outstanding lawyer of his time. When I joined the Bar in 1954, he was, in a sense, a junior lawyer. But he was competing with the recognised Senior Advocates of those days. A man with phenomenal memory and outstanding qualities as a lawyer, a lawyer who could think on his legs, as we said, with his wide knowledge of law and Constitution, naturally made a tremendous impact in the profession.

I believe, I can say perhaps without any contradiction that during the days when he was out of the Government and was practising in the Supreme Court, he really stood like a Colossus in the legal arena of this country. He made his mark apart from his profession that he chose. I was told that he was a very successful teacher also. He was an author of several books. One of them is a very well-known book of Commercial Law which is read by the students also and consulted by practising lawyers. He made his mark in the House no doubt and also in many international fora, while representing the country, with great distinction. I feel personally very difficult to have a substitute very easily. I have had the privilege of knowing his family, and his relations.

Sir, I personally and deeply mourn his passing away and on my own behalf and on behalf of my party, I convey my sincere condolences to the members of his family and I pay my tribute to the memory of the deceased.

MR. SPEAKER: The House may now stand in silence for a short while.

11.24 hrs.

The Members then stood in silence for a short while.

MR. SPEAKER: The House stands adjourned to meet tomorrow at 11 o'Clock.

[Translation]

WRITTEN ANSWERS TO QUESTIONS

Allocation of funds under Literacy Campaign

*421. SHRI FAGGAN SINGH KULESTE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the allocation made to the States under the literacy campaign during 1995-96;

(b) the number of districts in which the said amount was allocated by the Government of Madhya Pradesh alongwith the district-wise details thereof; and

(c) the district-wise number of people covered under the said campaign?

THE MINISTER FOR HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) to (c). No State-wise allocations are made under the Literacy Campaigns. Funds are released to the Zilla Saksharata Samities directly.

Nine districts of Madhya Pradesh were released grants-in-aid during 1995-96.

The district-wise number of people to be covered under the Literacy Campaigns along with the grants-in-aid released to the Zilla Saksharata Samities in the State of Madhya Pradesh during the year 1995-96 is given below:

District	Amount released (Rs. in Lakhs)	Coverage (in Lakhs)
1. Raigarh	21.00	4.00
2. Raipur	140.00	8.46
3. Bilaspur	223.00	8.69
4. Vidisha	13.90	1.21
5. Bastar	109.00	4.31
6. Bhopal	15.00	0.58
7. Tikamgarh	23.05	2.19
8. Raisen	72.06	2.12
9. Ujjain	20.00	0.50

[English]

Laboratories in Polytechnics

422. SHRI K.C. KONDAIAH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total number of laboratories in Government Polytechnics modernised with World Bank assistance in Karnataka and other States;

(b) the amount of World Bank assistance spent thereon so far State-wise;

(c) the number of Learning Research Centres established with the World Bank assistance in each of the States; and

(d) the amount proposed to be spent under the above programme during 1996-97?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) and (b). A statement showing number of laboratories in Government Polytechnics being modernised with World Bank assistance

in project states including Karnataka and the amount spent thereon is enclosed.

(c) Learning Research Centres are not established with the World Bank, assistance.

(d) Does not arise in view of (c) above.

STATEMENT

Laboratories in Government Polytechnics being modernised with World Bank Assistance and amount spent thereon as on 30-6-96 in the project states

State	No. of Laboratories being modernised	Amount spent As on 30-6-96 (Rs. in million)
Bihar	210	55.66
Goa	20	2.23
Gujarat	162	109.45
Karnataka	496	106.65
Kerala	334	75.10
Madhya Pradesh	456	137.38
Orissa	138	107.85
Rajasthan	223	154.66
Uttár Pradesh	362	127.86
Andhra Pradesh	896	140.77
Assam	102	27.65
Haryana	129	41.81
Himachal Pradesh	77	29.52
Maharashtra	363	265.60
N.C.T. Delhi	238	33.56
Pondicherry	36	4.54
Punjab	123	62.15
Tamil Nadu	78	32.17
West Bengal	130	85.05

Effects of Benzene on Doctors

*423. SHRI UTTAMSINGH PAWAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government are aware of the toxic effect of Benzene on doctors and other medical staff;

(b) whether in view of above, the Director General of Central Government Health Services propose to suspend the use of Benzene in all Health care facilities under its control;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) to (d). The toxic effects of Benzene have been well documented relating mainly to its use in Industry. However, the use of Benzene in hospitals is reported to be minimal. In order to safeguard and protect hospital staff, it has been decided to set up a Committee to examine the use of chemicals and reagents in laboratories in hospitals/institutions.

[Translation]

Right to Education

*424. SHRI O.P. JINDAL:
SHRI SATYA DEO SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to include 'right to education' as a fundamental right in the Constitution;

(b) if so, the time by which it is likely to be included; and

(c) the steps proposed to be taken by the Government for promotion and expansion of education?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) and (b). In pursuance of the Common Minimum Programme, State Education Ministers and State Education Secretaries discussed the proposal to make free and compulsory elementary education a Fundamental Right in a Conference held on 9-10 August, 1996. The Conference has recommended constitution of a committee under the Chairmanship of Union Minister of State for Education to consider the financial, administrative, legal and academic implications of the proposal. The Committee has since been constituted.

(c) The Government continues in its endeavour to implement the National Policy on Education, 1986, and its Programme of Action, 1992, which provide the broad framework for promotion and expansion of education in the country.

[English]

Monitoring of Private Health Sector

*425. SHRI BIJOY HANDIQUÉ: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have any machinery to evolve effective monitoring of the private health sector, particularly in view of its sharp expansion over the last decade;

(c) if so, the steps taken or proposed to be taken regarding the quality of medicare with special reference to equipments and total number of beds;

(c) whether the Government propose to formulate legislation to monitor the functioning of private medicare institutions and evolve and enforce minimum requirements for quality care;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) The State Governments are responsible for regulating the private sector medical establishments for which some States have laws i.e. Nursing Home Acts & Rules, Municipal laws and Land use laws.

(b) The Bureau of Indian Standards have formulated over 1000 standards covering inter-alia hospital planning, administration which, however, are recommendatory in nature.

(c) to (e) : The need to regulate the expansion of the private sector medical establishments, including their standards, fees etc. has been emphasised at various fora.

At present, the Consumer Protection Act, 1986 provides an avenue for redress in case the private medical establishments give unsatisfactory service. Government has been considering various options like setting up a machinery for accreditation of hospitals and nursing homes on the pattern followed in some other countries.

National Dental Research Institute

*426. SHRI T. GOVINDAN: Will the MINISTER OF HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have taken any action with regard to the proposal of Kerala Government for assistance to establish National Dental Research Institute in Kerala on the offer of European Commission on Oral Health; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) and (b). A Reconnaissance Mission for a potential European Commission Programme in Primary Health and Family Planning visited India from 21st May, 1995 to June 11, 1995, under which, inter-alia, the furtherance of an oral health project was also envisaged. Kerala State Government authorities have indicated that no detailed project proposal has been prepared for the establishment of the institute. The Reconnaissance Mission indicated that a preparatory Mission would follow in due course.

Development of Colleges in Kerala

*427. SHRI RAMESH CHENNITHALA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether U.G.C. has received applications for assistance/grant for the development of colleges in Kerala and other States;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER FOR HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) to (c). According to the information furnished by University Grants Commission (UGC), the Commission has approved, as per the prescribed norms, development grants amounting to Rs. 1617.91 lakhs for 125 eligible colleges in Kerala for the 8th Plan.

As regards colleges in other States, the Commission allocated development outlay of Rs. 34343.92 lakhs for 3979 eligible colleges in different States for the 8th Plan.

[Translation]

Clearance of Irrigation Projects

*428. SHRI VIRENDRA KUMAR SINGH:
SHRI PRAHLAD SINGH:

Will the Minister of WATER RESOURCES be pleased to state:

(a) names of irrigation projects, pertaining to different States, proposals for which are pending with the Union Government for clearance, State-wise;

(b) the reasons for delay in the clearance, project-wise;

(c) the proposed estimated cost thereof, project-wise?

(d) the stage at which the proposals stand at present; and

(e) the steps taken to expedite the clearance of those proposals alongwith the schedule fixed therefor?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) (a) to (e). A statement is laid on the Table of the House.

STATEMENT

(a), (c) & (d)-Names, estimated cost & status of appraisal of new major & medium irrigation projects pending clearance at the Centre.

Sl. No.	Name of the Project	Estimate cost (Rs. in crores)	Status of Appraisal
1	2	3	4

ANDHRA PRADESH

MAJOR

1.	Sriram Sagar Stage-II	697.70	B
2.	Mod. of Krishna Delta	659.16	B
3.	Vamasdhara Stage-II	527.00	D
4.	Bhima Lift Irrigation	744.00	B
5.	Pulichintala Multipurpose	506.20	B
6.	Flood Flow Canal from SRSP	1331.00	B
7.	Mod. of Kurnool Cuddapah Canal Irrigation Project	674.29	B
8.	Veligonda Project	978.96	D
9.	Chagalnadu Lift Irrigation Scheme	43.82	D

MEDIUM

10.	Peddaru Reservoir	26.23	B
11.	Palemvagu	29.13	B

1	2	3	4
ASSAM			
MAJOR			
1.	Pagladiya Dam	479.21	B
MEDIUM			
2.	Burisuti Irrigation	29.81	D
3.	Garupella Irrigation	36.35	D
BIHAR			
MAJOR			
1.	Sone Canal Modernisation ph. I	235.93	B
2.	Funasi Reservoir	173.04	D
3.	Supernarekha Multipurpose	1428.82	B
4.	Pumpin Morhar Dardha Irrigation	68.92	D
MEDIUM			
5.	Kundghar Reservoir	5.61	B
ORISSA			
MAJOR			
1.	Rengali Irrigation Sub-project LBC-II	705.15	B
2.	Lower Indra Irrigation	191.56	D
3.	Lower Suktel	211.44	D
MEDIUM			
4.	Telengiri Irrigation	53.80	D
5.	Manjore	37.70	B
6.	Rukura	25.21	B
GUJARAT			
MAJOR			
1.	Mod. of Machhu-I Irrigation	11.12	B
MEDIUM			
2.	UND-II Irrigation project	38.94	D
3.	GOMA, Irrigation project	31.10	B

1	2	3	4
4.	WALAN Irrigation project	22.16	B
5.	Ozat-II Water Resources	59.73	D
6.	Restoration of Mitti Irrigation	14.51	A
7.	Mahupada Water Res. project	25.74	D
8.	Vartu-II Irrigation	30.38	D
9.	Nanibarsan W.R. project	32.40	D
10.	Bakrol W.R. project	23.86	D
HARYANÁ			
MAJOR			
1.	Sutlej Yamuna Link Canal	59.76	B
MEDIUM			
2.	Khetpurali Dam project	16.92	D
HIMACHAL PRADESH			
MAJOR			
1.	Shah Nahar Irrigation	143.32	B
2.	Renuka Dam project	812.40	B
JAMMU & KASHMIR			
MAJOR			
1.	Mod. of Ranbir Canal	64.71	D
MEDIUM			
2.	Mod. of Dadi Canal	5.82	D
3.	Mod. of New Pratap Canal	6.09	D
4.	Mod. of Kathua Canal	8.47	D
5.	Mod. of Zaingir Canal	8.42	B
6.	Rafiabad High Lift Irrigation	10.06	B
7.	Igo-Phey Irrigation	32.96	B
KARNATAKA			
MAJOR			
1.	Upper Tunga/Project	556.00	D
2.	Upper Krishna Stage-II Multipurpose Project	2786.17	D

1	2	3	4
KERALA			
MAJOR			
1.	Idamalayar Irrigation Project	107.00	B
2.	Karapara-Kuriarkutty M.P.	231.03	D
MADHYA PRADESH			
MAJOR			
1.	Bansagar Unit-II (Canals)	529.00	B
2.	Mahanadi Reservoir	1223.45	D
3.	Kelo Irrigation	92.45	D
4.	Sindh Phase-II	607.67	B
5.	Bargi Multipurpose	742.84	B
6.	Kolar Project	157.40	D
7.	Thanwar Tank	24.40	B
8.	Pench Diversion	184.04	B
9.	Mahan	103.14	B
10.	Omkareshwar Multipurpose	5120.00	B
11.	Rajghat Canal	309.21	B
MEDIUM			
12.	Sutiapat Tank	15.30	D
13.	Upper Beda	89.17	D
14.	Uribagh	18.85	D
MAHARASHTRA			
MAJOR			
1.	Dudhganga Irrigation	528.00	C
2.	Varna Irrigation	699.00	B
3.	Koyna Krishna Lift	709.00	B
4.	Wan Irrigation	135.00	B
5.	Arunavati River Project	70.00	B
6.	Sangola Branch Canal	44.00	B

1	2	3	4
7.	Tillari Irrigation	323.04	B
8.	Bawanthadi Irrigation	261.00	B
9.	Punadi Irrigation	62.00	B
10.	Lower Wunna Project	187.00	B
11.	Human River Project	162.15	D
12.	Tultuli Irrigation	82.94	D
13.	Taeamba	176.00	D
14.	Pothra River Project	41.00	D
MEDIUM			
15.	Sakol	12.00	B
16.	Raighatan	6.72	B
17.	Jangamhatti Lift	18.00	B
18.	Jam	42.00	B
19.	Morna Gureghar	25.00	B
20.	Masalga	11.70	B
21.	Kar	37.00	B
22.	Hetwaneq	105.00	B
23.	Upper Manar	86.00	B
24.	Benetura	17.00	B
25.	Bon-Dahegaon	19.00	B
26.	Tajnapur Lift Irrigation	15.00	D
27.	Kordinala	11.00	D
28.	Dara	15.20	D
29.	Lower Panzara	53.00	D
30.	Nagan	21.20	D
31.	Narhanangaon Lift	8.75	D
32.	Chandrabhaga	64.00	B
33.	Pentakli Tank	42.00	B
34.	Purna	20.76	D
35.	Utawali	15.63	D

1	2	3	4	1	2	3	4
MANIPUR				MEDIUM			
MAJOR				1.	Irukkangudi Reservoir	28.7	D
1.	Kbaimukh Dam	2899.00	B	UTTAR PRADESH			
PUNJAB				1.	Bewar Feeder	27.91	B
MAJOR				2.	W/C of Zamania Pump Canal	39.81	B
1.	Raise Lining of Bhakra Main Canal	15.91	B	3.	Raising of Meja Dam	52.18	D
2.	Remod. of Channels of Upper Bari Doab Canal System to meet the revised water allowances.	105.67	D	4.	Bansagar Canals	190.27	D
3.	Kandi Canal Extension	91.11	D	(Canal portion only)			
MEDIUM				5.	Rajghat Canals	126.43	B
4.	Modernisation and extension of Badshahi Canal on Left Side of River Ravi in District Gurdaspur.	6.91	D	6.	Maudaha Dam	95.93	B
RAJASTHAN				7.	Lining of Channels Bundelkhand	57.37	B
MAJOR				8.	Chittaurgarh Reservoir	30.33	D
1.	I.G. Nahar Stage-I (ERM)	121.92	B	9.	Jaruli Pump Canal	27.54	D
2.	Bisalpur D/W Cum Irrigation	309.07	B	10.	Kanhar Irrigation	174.27	D
MEDIUM				11.	Modernisation of Ghaghar Canal	26.19	D
3.	Bethali Irrigation	13.07	B	WEST BENGAL			
4.	Bandi Sendra	13.04	D	MAJOR			
5.	Sukli Irrigation	15.41	B	1.	Dolong Reservoir	35.00	D
6.	Chauli Irrigation	28.88	A	NOTE:			
7.	Chakan Medium Irrigation	9.55	B	A-	Projects with the Planning Commission for investment clearance.		
8.	Piplad Irrigation	16.83	D	B-	Projects found acceptable by the Advisory Committee subject to compliance of certain observations such as obtaining environmental and forest clearance etc.		
9.	Olwara Lift Irrigation	9.70	D	C-	Projects techno-economically examined by CWC and consideration deferred by Advisory Committee due to non-resolution of inter-state issues or non-clearance from environmental/forest angles etc.		
10.	Garada Irrigation	36.50	B	D-	Projects on which State Governments are required to sort out various techno-economic issues.		
TAMIL NADU				(b) & (e). Though there is a time limit prescribed for techno economic appraisal, clearance of projects depends upon how soon the State Government complies with the observations of Central Appraising Agencies and obtain environment/forest/rehabilitation and resettlement clearance.			
MAJOR							
1.	Krishna WS to Madras Stage-I	176.46	D				
2.	Mod. of Cauvery Delta Phase-I	78.80	B				

The Central Water Commission periodically reviews the status of compliance of observations with the officials of the State Governments.

District Primary Education Programme

429. DR. MAHADEEPAK SINGH SHAKYA:
PROF. PREM SINGH CHANDUMAJRA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether District Primary Education Programme is being implemented in the country with the financial assistance of World Bank;

(b) if so, whether any target for expansion and development of primary education in the entire country has been fixed through the said programme;

(c) if so, the details thereof, State-wise;

(d) the number of phases under which this programme is proposed to be completed in the entire country;

(e) the number of phases started at the end of March, 1996;

(f) the names of parts of the country, where this programme has been started; and

(g) the educational reforms being initiated under the programme?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMALI): (a) to (g). In order to realise the objectives of universalisation of elementary education, the District Primary Education Programme (DPEP) was launched as a Centrally Sponsored Scheme in November, 1994. The programme takes a holistic view of primary education development and seeks to operationalise the strategy of UEE through district specific planning and disaggregated target setting with emphasis on participatory processes for planning and management. The programme has a gender focus and seeks to enhance school effectiveness through inputs in teacher training, in teaching learning materials and processes. Capacity building at all levels-national, state, district and sub-district levels is an important component of the programme.

DPEP presently covers 11 States through assistance from the World Bank. The first phase of the programme was launched in November, 1994 after a credit agreement with the World Bank was signed for US \$ 260.3 million (Rs. 800 crores approx.) for implementation of DPEP-I in 23 districts of six states of Assam, Karnataka, Kerala, Tamil Nadu, Maharashtra and Haryana over a period of 7 years. Under DPEP-II 1996, a credit agreement has been signed with the World Bank in July, 1996 for a credit of US \$ 425 million

(Rs 1487.9 crores approx) which additionally covers about 70 districts in the states of Himachal Pradesh, Orissa, Gujarat, Madhya Pradesh and Uttar Pradesh and also provides for expansion in DPEP-I States during a project period of six years. In addition, one European Community (EC) has extended programme support to the DPEP Programme by making available a grant of ECU's 150 million (approximately Rs. 585 crores) for 19 districts in Madhya Pradesh. GDA of UK is also likely to extend assistance to 5 districts each in Andhra Pradesh and West Bengal under DPEP.

The DPEP aims to cover about 110 districts by the end of Eighth Plan period by selecting educationally backward districts where female literacy is below the national average and where the Total Literacy Campaigns have been successful leading to enhanced demand for elementary education. The expansion of the programme is subject to availability of funding and the ability of State Governments to successfully implement the programme.

[English]

Shortage of Officers in Indian Army

*430. SHRI SURESH KALMADI:
SHRI MADHAVRAO SCINDIA:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government are aware of the shortage of personnel in different ranks in our Army;

(b) if so, the reasons therefor;

(c) the overall and service-wise estimated shortage of personnel in Army; and

(d) the steps taken by the Government to attract young talent for recruitment as officers in the Army to meet the shortage?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) to (d). There are shortage of officers and men in the Indian Army. Service-wise/Arms-wise shortages in the Officers' cadre and at the level of Junior Commissioned Officers/Other Ranks is attached herewith as statement I and II respectively.

2. The relatively hazardous life in the Army and a general shift in employment preference of the youth in favour of soft jobs, appear to be the reasons for shortage.

3. To reduce the shortage of personnel in the Army, a number of measures have been taken by the Government. Some of the steps taken by Govt include introduction of University Entry Scheme, direct entry for NCC and certificate holders without going through the UPSC examination, enhanced recruitment of Permanent Commissioned Officers and Short Service Commissioned Officers and induction of

women as officers in the Services. It is decided to launch an 'Image Projection' campaign for the Army to attract young talent.

STATEMENT-I*Service/Arms-wise shortage of officers in the Army*

Sl. No.	Arms/Services	Deficiency
1.	AC	-646
2.	Inf	-3017
3.	Mech Inf	-297
4.	Arty FD	-2125
5.	Arty AD	-442
6.	Engrs	-1403
7.	Sigs	-877
8.	ASC	-782
9.	AOC	-505
10.	EME	-1213
11.	Int	-118
12.	AEC	-98
13.	RVC	-50
14.	MF	3
15.	JAG	24
16.	APS	-14
17.	Pnrs	-49
18.	SL (APTC)	-10
19.	SL (GM)	-668
20.	SL (RO)	-80
21.	SL (Engrs)	-101
22.	SL (Sigs)	-72
23.	SL (AOC)	-30
24.	SL (EME)	-29
25.	SL (TEO) (Arty)	0
26.	SL (TEO) (Arty)	-7
TOTAL		2586

STATEMENT-II*Service/Arms-wise shortage of JCOs/ORs in the Army*

ARM/SERVICE	DEF (JCOs/OR)
AC/HC	-3103
PBG	-7
Arty	-12393
SIGNALS	-7106
INFANTRY (LESS GR)	-21364
GR	-1741
MCH INF	-2160
ASC	-1951
AMC/ADC	-2204
APS	-1415
AOC	-606
EME	-4108
RVC	-259
AEC	-85
INT CORPS	-119
CMP	-647
APTC	-73
PNRS	-84
TOTAL:	-59435

[Translation]

Kutku Reservoir Project, Bihar

*431. SHRI BRAJ MOHAN RAM: Will the Minister of WATER RESOURCES be pleased to state:

(a) the time by which the 'Kutku' reservoir project of Bihar would be completed;

(b) the total wattage of power likely to be generated thereby;

- (c) the total expenditure incurred thereon till date;
- (d) the total expenditure likely to be incurred thereon; and
- (e) the reasons for escalation of cost of the project?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) The North Koel (Kutku) project in Bihar was to be completed by 1994-95 by Bihar State Government. Irrigation is a State subject. The projects are planned, funded and implemented by the State Governments from their own resources. Completion of the project depends upon the priority given by the State Government.

(b) Installed capacity of the power-house is 24 megawatt.

(c) & (d) Anticipated expenditure upto March, 1995 was Rs. 386.01 crores. Approved outlay for 1995-96 is Rs. 45.00 crores. The latest estimated cost of the project (at 1991-92 level) is Rs. 475.00 crores.

(e) The reasons for escalation of cost of the Project are rise in prices during construction, non-availability of adequate funds, escalation in the cost of acquisition of land, rehabilitation and resettlement etc.

[English]

Issues with Bangladesh

*432. SHRI RAJKESHAR SINGH:
SHRI SULTAN SALAHUDDIN OWAISI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the outstanding issues with Bangladesh;
- (b) whether the Government have taken any steps to expedite bilateral talks between India and Bangladesh to settle all these issues;
- (c) if so, the details thereof, issue-wise;
- (d) whether the second round of talks has already begun between the two countries; and
- (e) if so, the details and the outcome thereof, so far?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) to (e). The outstanding issues with Bangladesh pending for settlement include sharing of waters of the major common rivers, repatriation of Chakma refugees to Bangladesh, illegal immigration from Bangladesh, insurgency-related developments and further expansion of cultural,

commercial and economic co-operation including transport linkages. The Government remains committed to the maintenance of friendly and co-operative relations with Bangladesh. For this purpose, soon after the installation of new Government in Bangladesh, the Foreign Secretary visited Dhaka in July 1996 to consider steps to move forward on all issues in the bilateral relations. A second round of discussions was held during the visit of Bangladesh Foreign Secretary to India from August 6-9, 1996. The discussions covered all the major issues in bilateral relations. It has been agreed to continue the dialogue towards resolution of these issues. A meeting of the Indo-Bangladesh Joint Economic Commission is proposed to be held later in the year.

[Translation]

Central Universities

*433. SHRI RAM KRIPAL YADAV:
SHRI SHATRUGHAN PRASAD SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the Central Universities in the country, State-wise;
- (b) whether the Government propose to accord the status of Central University to the Patna University of Bihar; and
- (c) if so, the time by which it is likely to be accorded?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI):

(a) A State-wise list of Central Universities is given below:-

DELHI

1. University of Delhi, Delhi.
2. Jawaharlal Nehru University, New Delhi.
3. Jamia Millia Islamia, New Delhi.
4. Indira Gandhi National Open University, New Delhi.

UTTAR PRADESH

1. Banaras Hindu University, Varanasi.
2. Aligarh Muslim University, Aligarh.
3. Babasaheb Bhimrao Ambedkar University, Lucknow.

WEST BENGAL

1. Visva-Bharati, Santiniketan.

ANDHRA PRADESH

1. Hyderabad University, Hyderabad.

PONDICHERRY

1. Pondicherry University, Pondicherry.

MEGHALAYA

1. North-Eastern Hill University, Shillong.

ASSAM

1. Assam University, Silchar.
2. Tezpur University, Tezpur.

NAGALAND

1. Nagaland University, Kohima.

(b) There is no such proposal under the consideration of the Government.

(c) Does not arise.

Optional Subjects in KVs and NVs

*434. SHRI SHANTILAL PARSOTAMDAS PATEL:
SHRI RADHA MOHAN SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to introduce more new optional subjects in Kendriya Vidyalayas and Navodaya Vidyalayas at +2 level;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER FOR HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) No, Sir.

(b) Does not arise.

(c) Presently both Kendriya Vidyalaya Sangathan and Navodaya Vidyalaya Samiti offer a wide choice of subjects approved by Central Board of Secondary Education as options. Further widening of choices is limited by financial constraints.

[English]

New National Highways

*435. SHRI P.C. THOMAS: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether any new proposal for new National Highways are under considerations;

(b) whether any such highway is declared since the new Government took charge;

(c) whether there is a proposal for a National Highway from Kanyakumari to Mysore; and

(d) whether main central road in Kerala and some other roads have been recommended by State Government for declaration as National Highways?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) to (c). No, Sir.

(d) Yes, Sir.

Irrigation Work in Tribal Areas

*436. SHRI GOPAL KRISHNA T.:
SHRI RAMASHRAY PRASAD SINGH:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is any proposal before the Union Government to undertake/to start irrigation works/schemes/projects in tribal/hill areas to help the people;

(b) if so, the details of such schemes with estimated cost thereof in various States, State-wise; and

(c) the quantum of funds allocated for these irrigation works/schemes/projects during the past two years as well as during the current financial year?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) No, Sir. There are no such specific proposal to take up irrigation projects in tribal/hill areas under consideration of Union Government.

(b) and (c). Does not arise.

War Histories

*437. SHRIMATI KRISHNA BOSE: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government propose to publish the histories of the wars of 1962, 1965 and 1971 prepared by the History Division; and

(b) if so, by when and the further reaction of the Government thereto?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) and (b). The records/material used in the preparation of histories of the wars of 1962, 1965 and 1971 are classified. So they have not been published, in the public interest.

Bachawat Tribunal Award on Almatti Dam. A.P.

*438. SHRI AJMEERA CHANDULAL:
SHRI S.D.N.R. WADIYAR.

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether assurance was given by the Prime Minister to the Andhra Pradesh Chief Minister regarding the steps taken to ensure that Bachawat Tribunal Award on Krishna Waters would be honoured while constructing the Almatti Dam;

(b) the details of the amicable settlement reached between the Governments of Andhra and Karnataka in regard to the height of the dam;

(c) the present position in regard to the construction work of the project;

(d) whether Andhra Pradesh Government has raised any objection for constructing the dam upto 524 ft. by the Karnataka Government; and

(e) if so, the details thereof and reaction of the Union Government thereto?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) The Prime Minister in a meeting of the Chief Ministers of Andhra Pradesh, Karnataka & Maharashtra held on 10.8.96 announced that the State Governments are required to abide by award of Krishna Water Disputes Tribunal. Almatti Dam is one of the components of Upper Krishna Project of Karnataka. The Government of Karnataka has assured that it does not intend to use more than its allocated waters under the Final Order of the Krishna Water Disputes Tribunal by the construction of Almatti Dam to its full height.

(b) The State Government of Andhra Pradesh and Karnataka have not reached any settlement on the height of the Almatti Dam.

(c) As per the Status report received from the State Govt. of Karnataka the status of construction of Almatti Dam as on 31.3.1996 is as under:

Component	Level Achieved (meteres)
(a) Left Bank no-overflow section	
(i) Earthen Dam (Average level)	528.756
(ii) Concrete non-overflow Dam (block No. 1 to 11)	528.681
(iii) Minimum level (Key wall)	527.756
(b) Spilway overflow section (Maximum Level-block No. 13)	506.700
(c) Right bank non-overflow section	
(i) Power Blocks (Average Level-Block No. 40 to 46)	526.00
(ii) Non-overflow section (Block No. 38 and 39)	513.20 & 517.75
(iii) Block No. 46 to 54	528.681

Upper Krishna Project is one of the Projects monitored by the Central Water Commission (CWC). The Officials of CWC who generally visit the Project once a year (last visit was in May 1995) have not verified this progress.

(d) and (c). The Govt. of Andhra Pradesh in their various letters to the Union Govt. have objected to the increase in the height of the Almatti Dam by the Government of Karnataka. The latest communication received from the Chief Minister of Andhra Pradesh in this regard is dated 26.7.96.

Minister for Water Resources in his letter dated 11.7.96 addressed to the Chief Minister, Andhra Pradesh has clarified that the clearance given by the Central Government to the Government of Karnataka is for Upper Krishna Project-Stage-I envisaging a Full reservoir level (FRL) of 512.2 m. Stage-II of the project envisaging a FRL of 524.256 m. has not been cleared. A meeting of the Chief Ministers of Andhra Pradesh, Karnataka and Maharashtra was convened by the Prime Minister on 10.8.1996. However, no consensus in the matter could be reached at this meeting.

Improvement of N.H. No. 43

*439. SHRI K. PRADHANI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government propose to develop the National Highway No. 43 passing from Raipur to Vizianagaram; and

(b) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRIT.G. VENKATRAMAN): (a) and (b). Development of National Highway is a continuous process. During 8th Plan period a sum of Rs. 790.96 lacs has been sanctioned for various development schemes on National Highway No. 43. The Annual Plan 1996-97, provides for construction of Bridge at Km. 367/4-6 Hardeput Nallah at an estimated cost of Rs. 80.00 lacs, for which proposals are to be received from State Govt. of Orissa.

National Policy on Education

*440. SHRI R. SAMBASIVA RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether aspects of uniformity in education, particularly in rural areas, have been given more emphasis in the latest modifications made in the National Policy on Education;

(b) if so, the main features thereof including the additional facilities being provided in rural areas for spread of education; and

(c) the progress made in implementation of these aspects in different States, particularly in Andhra Pradesh?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) to (c). The National Policy on Education (NPE), 1986 as updated in 1992 envisages a common educational structure and a national curricular framework containing a common core with other flexible components to bring about certain uniformity in education across the country. The Central Government is assisting State Governments through a number of centrally sponsored schemes like Operation Blackboard, Non-Formal Education, Total Literacy Campaigns, District Primary Education Programmes etc. for spread of education in rural areas. Progress of implementation of various schemes are reflected in the Annual Reports of the Ministry which are furnished to the Parliament.

Escalation of Cost of Education in DU

3707. SHRI ANAND RATNA MAURYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "In four years the cost of education in DU has trebled" appearing in the Times of India, dated June 22, 1996;

(b) if so, the facts and details thereof; and

(c) the action, the Government propose to take in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) According to the information furnished by the University of Delhi, the University has not increased the Tuition Fee or the Examination Fee for any of the courses conducted by the colleges. It has, however, increased the University Development Fund by an amount of Rs. 40/- per annum. Besides, the colleges have been revising the annual charges payable by the students towards water, electricity, sports and library etc. These charges vary from college to college depending upon the facilities provided. At present, the average monthly charges, including one-time annual refundable deposits, paid by a student range between Rs. 100/- and Rs. 200/- in various colleges. This average during 1990-91 was Rs. 50/- to Rs. 100/-.

(c) Does not arise as the Fee payable is not considered unduly high and in any case concessions and exemptions are available to deserving candidates from lower income categories.

Shortage of officers in Defence Services

3708. SHRI RAM NAIK: Will the Minister of DEFENCE be pleased to state:

(a) the steps government propose to take to make up the shortage of officers in Defence services without lowering/diluting the standard of selection of commissioned officers;

(b) what measures does the Government propose to adopt to make Indian Armed Forces tempting proposition for the cream of Indian youth;

(c) whether the Government propose to include Ex-service-men's welfare in the concurrent list so that the burden is shared by the Central Government too; and

(d) if so, by when and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) to (d). To make up the shortage of officers in the Defence services, measures such as introduction of University Entry Scheme, enhanced recruitment of Permanent Commissioned Officers and Short Service Commissioned Officers, induction of women as officers, re-employment of retired officers etc. have been taken.

The Vth Central Pay Commission is also looking into the question of emolument structure and conditions of service of

all Central Government employees including the Defence Forces and will possibly view these matters appropriately to make the Indian Armed Forces an attractive career choice among the youth of the country.

Ex-service men's welfare has not been specifically mentioned in any of the lists in the Seventh Schedule to the Constitution of India. However, resettlement and welfare of Ex-service men has been accepted as a joint responsibility of the Central and State Governments. Therefore, both Central and State Governments have formulated schemes for the welfare of Ex-service men.

Water Transport from Dhubri to Dibrugarh in Assam

3709. DR. ARUN KUMAR SARMA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is any proposal under consideration of the Government to introduce water transport facility from Dhubri to Dibrugarh in Assam;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) and (b). The Dhubri-Dibrugarh stretch (646 kms.) of river Brahmaputra forms part of the National Waterway No. 2 stretching from Dhubri to Sadiya (891 kms.) Presently the CIWTC vessels are plying upto Pandu. Extension of cargo service upto Dibrugarh is envisaged during 1996-97. The Inland Waterways Authority of India is undertaking conservancy works like hydrographic survey, bandalling, channel marking etc. in this National Waterway in order to maintain its navigability. As a result of developmental works executed so far, a minimum depth of 2 meters and channel marks for day navigation are available in Dhubri-Pandu stretch of river Brahmaputra. In the stretch upstream of Pandu upto Neamati, depth of 2 meters is available for 300 days in a year and upto Dibrugarh, depth of 2 meters is available for 200 days in a year. Regular hydrographic surveys are carried out and navigational data are notified to waterway users. Pilotage services are also available upto Dibrugarh. Floating terminals are existing at Dhubri, Jogighopa and Pandu and similar facilities are planned at Tezpur and Dibrugarh/Neamati during 1996-97.

(c) In view of the above, does not arise.

Medical Services

3710. SHRIMATI JAYAWANTI MEHTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Medical Services fall within the purview of Essential Services Act;

(b) if so, the names of hospitals, where medical services were affected during the last six months;

(c) the action taken/proposed to be taken against the authorities concerned; and

(d) if not, the reasons therefor and steps being taken to bring them under the purview of the said Act?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) to (d). Any service in or in connection with the working of hospitals and dispensaries in any Indian territory, contonment area or undertaking owned or controlled by the Central Govt. used to fall within the purview of the Essential Services Maintenance Act (ESMA), 1981. However, the said Act is no longer in operation, having lapsed in 1990.

Hospital Equipment

3711. SHRI YELLAIAH NANDI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that sophisticated hospital equipment, which was imported, has been lying unused and idle for the last several years in certain major towns and metropolises;

(b) if so, whether the Government have paid serious attention to this issue;

(c) if so, what is the stand of the Government in this regard;

(d) the main reasons for allowing huge investments in such import of hospital equipment and leaving it uncared for; and

(e) the steps Government are going to take to prevent such wasteful expenditure in future or to make full use of costly and sensitive hospital equipment so imported?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) to (e). 'Health' being a State subject, it is the responsibility of the State Government to check that the imported sophisticated hospital equipments do not remain unused and idle in the hospitals. In so far as Central Government hospitals in Delhi are concerned, no imported sophisticated hospital equipment is lying unused and idle except Deep Freezer (two number) and Oxygen Concentrator in Safdarjang Hospital, DSA - 100 System, DS-10 (Ultrasound System) procured in 1983 and not at present in working condition besides one Argon Laser Photocoagulation which requires replacement of tube in Dr. R.M.L. Hospital, New Delhi.

Opening of New Dispensary

3712. SHRI SOMJIBHAI DAMOR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to reply given to Unstarred Question No. 1385, dated March 12, 1996 and reply;

(a) whether Punjabi Bagh adjoining Shakur Basti and having mixed population, has been detached from CGHS Dispensary, Shakur Basti;

(b) whether it has been admitted in para (c) and (d) of the reply that the working and retired Government Employees, living in various group housing societies at Outer Ring Road, will have to travel some distance to reach Shakur Basti Dispensary, though it was mentioned in part (c) of the question that the distance is around 8 kilometre;

(c) if so, the reasons for asking them to travel more distance than prescribed in the rules;

(d) whether the Government would appreciate the difficulties of the patient who have to travel by changing 3 buses to reach Shakur Basti Dispensary and have to pay a huge fare at a time; and

(e) if so, whether the Government would open a dispensary at Outer Ring Road so that patients need not be unnecessarily inconvenienced?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) No, Sir.

(b) to (e). No, Sir. It has been stated in the reply that although the CGHS dispensary in Shakur Basti is fairly centrally located, it is possible that beneficiaries staying in the outskirts of the demarcated area covered under this dispensary, might have to travel some distance.

It may not be feasible, as per CGHS norms, to open a dispensary for each cluster of CGHS beneficiaries. A certain minimum concentration of Central Govt. employees/pensioners is necessary for opening a new CGHS dispensary in any locality. The CGHS dispensaries at Rohini and Pitampura on the Outer Ring Road are serving the locality concerned. At present, therefore, there is no proposal for opening another CGHS dispensary at Outer Ring Road.

Irrigation Projects in Kerala

3713. SHRI MULLAPPALLY RAMACHANDRAN:
SHRI A. SAMPATH:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Edamalayar Irrigation project in Kerala is nearing completion;

(b) if not, the reasons for delay and the time by which the project is likely to be completed;

(c) the total cost of the project, the State Government's contribution thereto, and allocation made by the Union Government therefor;

(d) whether there is a proposal to construct the Vamanapuram Irrigation project in Trivandrum district of Kerala; and

(e) if so, the details of latest position, estimated cost and the time schedule of completion for the same?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) No, Sir. The anticipated expenditure on Idamalayar Irrigation Project of Kerala is around 71% only of the latest estimated cost.

(b) Inadequate provision of fund by the State Government is one of the main factors responsible for delay in completion of the project. The project is scheduled to spill over beyond VIII Plan.

(c) The latest estimated cost of the project is Rs. 67.40 crores against which the anticipated expenditure till March 1996 is Rs. 47.82 crores. The Central Government has not provided any special assistance for the project.

(d) and (e). Vamanapuram Irrigation Project in Kerala is an on-going project and the anticipated expenditure till March, 1996 is Rs. 9.14 crores against the latest estimated cost of Rs. 36.40 crores. The project is likely to spillover beyond VIII Plan.

Stoppage of World Bank Assistance for U.I.I.P.

3714. SHRI BHAKTA CHARAN DAS: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government are aware that the financial assistance from World Bank for Upper Indravati Irrigation Project (UIIP) has been stopped;

(b) if so, the reasons therefor;

(c) the progress made so far in respect of the project; and

(d) the steps taken so far to arrange the finance for completion of the project?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) The financial assistance from

the World Bank for Upper Indravati Multipurpose project was suspended in December, 1991.

(b) The major reasons for the suspension of World Bank assistance include unsatisfactory project implementation and management, resettlement and rehabilitation of the project affected persons (PAPs), delayed submission of audited financial reports and non-compliance with covenants signed by Government of Orissa with the Bank.

(c) Most of the civil works relating to dams and dykes have been completed and balance works on head race tunnel, intake structure and Muran dam are in progress. The erection of main turbine generators is under way. The 400 KV switchyard is almost complete and substantial progress has also been made on other electrical works.

(d) To accelerate project works of the Upper Indravati Project, Government of Orissa transferred this project to a State Government Corporation namely Orissa Hydro Power Corporation Limited (OHPC) with effect from 1.4.1996. The progress of works will further accelerate on release of the loan for Rs. 320 crores, agreement for which has been signed between OHPC and Power Finance Corporation on 1.7.1995.

[Translation]

Medical Colleges and Hospitals in Rajasthan

3715. PROF. RASA SINGH RAWAT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the purpose and the amount of financial assistance given by the Government during the last three years, year-wise and college-wise, for the development of the Medical Colleges, functioning at present and the hospitals attached to them in Rajasthan;

(b) the action plan of the Government in Rajasthan for achieving the target of 'Health for all by 2000' and the allocations made for the purpose;

(c) the number of hospitals, referral hospitals, primary health centres, community health centres and sub-health centres of different categories, functioning at present in Rajasthan;

(d) the percentage of people of the State being benefited from these; and

(e) the steps being taken for extending the health services in the rural areas for prevention of diseases?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) Central Government have no scheme for providing any assistance to State run medical colleges and hospitals for their development.

(b) In order to augment the efforts of the State Government, the Central Government is assisting the State in critical areas. An amount of Rs. 11035.81 lakhs was allocated to Government of Rajasthan under various centrally sponsored schemes related to health and family welfare during 1995-96.

(c) As per data available 218 hospitals, 8385 Sub-centres, 1564 Primary Health Centres and 254 Community Health Centres are functioning in the State of Rajasthan.

(d) and (e). On average a Sub-centre is serving a population of 4047, a Primary Health Centre 21,700 and a Community Health Centre, 1,33,000. With a view to cover more rural population, 55, Primary Health Centres and 10 Community Health Centres are targetted in the State of Rajasthan during 1996-97. These centres also provide treatment under various National Health Programmes.

[English]

Committee for National Highways

3716. SHRI NARAYAN ATHAWALAY: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have appointed any expert committee/study group to go into the question of financing pattern/revision of agency charges paid to the State Governments for National Highways and the details of findings of the group/committee and recommendations made to the Government;

(b) the reaction of the Government thereto and action taken/proposed to be taken thereon;

(c) whether the Government of Maharashtra have sought higher allocation of funds for execution of original works and maintenance of repairs on National Highways in Maharashtra and if so, the details thereof; and.

(d) the action taken or proposed to be taken for release of additional/increased financial assistance to the State Government?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) No, Sir.

(b) Does not arise.

(c) and (d). Availability of funds for original works, as well as maintenance and repair of National Highways is generally of the order of 50 per cent of the requirement. As such, the funds are being allocated to all the States including the State of Maharashtra accordingly.

Conservation of Monuments in Karnataka

3717. SHRIANANTH KUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government have taken steps for conservation of ancient monuments in the State of Karnataka;

(b) if so, the names of ancient monuments in Karnataka, which are being identified as Centrally sponsored monuments; and

(c) the amount spent thereon, project-wise, during the last three years?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) Yes, Sir.

(b) A list of centrally protected monuments in State of Karnataka is enclosed as statement-I.

(c) The amount spent on Special Repair works with their maintenance, monument-wise is enclosed as statement-II.

STATEMENT-I

Sl. No.	Locality	Name of monument/site
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Bangalore District

1.	Bangalore	Old dungeon fort and gates
2.	-do-	Tipu Sultan's Palace
3.	Chikjala	Pre-historic site
4.	Devanahalli	Fort
5.	-do-	Tipu Sultan's birth place
6.	Hejjala	Pre-historic site
7.	Managondanahalli	Pre-historic site
8.	Sevandurga	-do-

Belgaum District

1.	Asundi	Western Chalukya inscription dated Shake 1015 in the temple of Bانشankari
2.	Badli	Fragment of a Ratta tablet dated Shake 1168 in the temple of Narayandev

Sl. No.	Locality	Name of monument/site
3.	Bailhongal	Two inscriptions of Ratta Chieftains one of which is dated Shake 1086 in the old temple of Siva
4.	Bailur	Kadamba inscription dated Kaliyuga 4282
5.	Belavdi	Fragment of a Western Chalukya inscription of Shake 992 in the temple of Virbhadradev
6.	Belgaum (Fort)	Old Jain temple in the corner of the Commissariat store yard
7.	-do-	Old Jain temple outside the Commissariat store yard
8.	-do-	Remains of an old Hindu temple near the barraaks
9.	-do-	Safa Masjid
10.	Degalavalli	Kanarese or Telugu inscription of about the 15th century in the old temple of Ishvar
11.	Degaon	Temple known as Bastigudi with four Kadamba inscriptions, two of which are dated Kaliyuga 4275 (1174 A.D.)
12.	Golihalli	Kadamba inscription dated Kaliyuga 4270 and 4283 in the temple of Basaveshvar
13.	Halshi	Two Kadamba inscriptions dated, Kaliyuga 4270 and 4272 in the temple of Yarah Narasinh
14.	Hannikeri	Ratta tablet dated Shake 1130 and 1178 in the temple of Brahradev
15.	Huli	Inscriptions on two pillars in the temple of Panchlingdev
16.	-do-	Temple of Panchlingdev
17.	Kadroli	Western Chalukya inscription of the time of Someshvardev II dated Shake 997 in the temple of Shankardev
18.	Kalloli	Ratta inscription dated Shake 1127 in an old Jain basti

Sl. No.	Locality	Name of monument/site	Sl. No.	Locality	Name of monument/site
19.	Kittur	Kadamba inscription dated Kaliyuga 4289 in the temple of Basava	Bellary District		
20.	Konnur	Batta inscription of Shake 1009 and 1043 in a Jain temple	1.	Ambali	Kalleswaraswami temple
21.	-do-	Ratta inscription of Shake 1075 in the temple of Mahalingeshvar	2.	Ananthasayanagudi	Hampi ruins and Ananthasayana temple
22.	-do-	Ruined temple of perhaps the 11th century	3.	Anguru	Kalleswaraswami temple
23.	-do-	Three groups of dolmens	4.	Bagali	-do-
24.	Manoli	Inscription against the wall of the temple of Panchlingdev of the Yadav King Singhana of Devgiri dated Shake 1145	5.	Bellary	Tippu Sultan's upper Fort and citadel and Nagulagheruvu
25.	Manoli (Fort)	Inscription in the temple of Udachava of Khandhara of Devgiri dated Shake 1174	6.	Chinnakadabur*	Inscribed boulder bearing Andhra records of 150 A.D.
26.	Murgod	Inscription of Sadashivdevraya of Vijayanagar in the temple of Malikarjuna	7.	Halavagalu	Kalleswaraswami temple
27.	Nangad	Old Jain Temple in the jungle	8.	Hampi	Monolithic bull
28.	Nesargi	Inscription dated Shake 1141 of the time of the Ratta Chieftain Kartavirya IV in the old temple of Basava	9.	-do-	Group of Jain temples on the hill
29.	Sampgaon	Jumma Masjid	10.	-do-	Kadalekalu Ganesa temple
30.	Saundatti	Ratta inscription dated Shake 971 and 1010 and a fragment of another dated Shake 970 in the temple of Ankusheshvar	11.	-do-	Sasvikal Ganesa temple
31.	-do-	Two inscriptions dated respectively Shake 797 and 902 in the old Jain temple	12.	-do-	Vishnupad temple
32.	Shedbal	Silahara inscription of Shake 1078 in the temple of Basaveshvar	13.	Hirehadagalli	Kalleswaraswami temple
33.	Sogal	Ratta inscription at the water fall near the temple of Someshvar dated Shake 902	14.	Huvvinahadagalli	-do-
34.	Ugargol	Vijaynagar inscription of Krishnarya dated Shake 1436 in the temple of Yellamms	15.	Kadarampura	Group of Sati memorials and Isandikeswara temple
35.	Wakkund	Jain temple of Mukteshvar	16.	-do-	Saraswati temple
			17.	Kamalapuram	Band tower in Dannaik's enclosure
			18.	-do-	Basement of a large ruined building opposite to Muhammadan mosque and also the platform north-east corner of the Dannaik's enclosure.
			19.	-do-	Basement of a palace near Serial No. 35
			20.	-do-	Basement of a palace in Dannaik's enclosure
			21.	-do-	Basement of Queen's palace in the Zenana enclosure
			22.	-do-	Bhima's gateway to the east of Ganigitti Jain temple

Sl. No.	Locality	Name of monument/site
23.	Kamalapuram	Bhojana Sala or pilgrims feeding place near the octagonal pevilion on the Hampi road
24.	-do-	Chandrasekhara temple
25.	-do-	Domed gateway to the east of the citadel
26.	-do-	Elephant's stables and guard houses close to elephant's stables
27.	-do-	Ganigitte Jain temple
28.	-do-	Hasara Ramachandra temple, basement of King's audience hall and throne platform
29.	-do-	Jain temple with inscriptions, north-east of Elephant's stable
30.	-do-	Large public bath or tank
31.	-do-	Large stone trough, large stone door, stone aqueduct and small underground shrine-chamber
32.	-do-	Large underground temple
33.	-do-	Lotus Mahal Pevilion
34.	-do-	Mosque in Dennaik's enclosure
35.	-do-	Munammadan tomb and darga on the road to Hospet from Kamalapuram
36.	-do-	Muhammadan watch tower in Dannaik's enclosure
37.	-do-	North watch tower in the Zenana enclosure
38.	-do-	Octagonal water pavilion
39.	-do-	Octagonal water pavilion
40.	-do-	Old water supply scheme
41.	-do-	Pattabhirama temple
42.	-do-	Queen's bath
43.	-do-	Ruined buildings of minor importance

Sl. No.	Locality	Name of monument/site
44.	Kamalapuram	Ruined car street in front of Hasara Rama temple
45.	-do-	Ruined tank to the north-east of Pattabhirama temple
46.	-do-	South-east watch tower in the Zenana enclosure
47.	-do-	Two pillars and a group of mortar wheels outside Zenana enclosure
48.	-do-	Two small Siva temples with inscriptions to the east of the Pattabhi Rama temple
49.	-do-	Water Pavilion in the Zenana enclosure, guard house in the Zenana enclosure, walls and gateways of the Zenana enclosure and Ranga temple
50.	-do-	Water tower of the city of Vizianagar
51.	Krishanpuram	Krishna temple
52.	-do-	Linga temple near Narasimha statue
53.	-do-	Narasimha statue
54.	Kumaraswami Betta, Sandur	Parvati and Kartikeya temples
55.	Kuruvatti	Mallikarjuna temple
56.	Magalam	Suryanarayana temple
57.	Mailar	Kalleswaraswami temple
58.	Malapannanagudi	Soolai well
59.	Nilagunda	Bhimaswara temple
60.	Nitturu	Ashokan Rock Edicts
61.	Rangapuram	Narasimbaswami temple
62.	Singanathanahalle	Saraswathy temple
63.	Siruguppa Udegolum	Two Ashokan Rock Edicts

Sl. No.	Locality	Name of monument/site
64.	Thimmalapur	Gopala Krishnaswami temple
65.	-do-	Siva's temple
66.	Uchangidrug	Hill fort and ruined palace
67.	Venkatapuram	Achutaraya temple
68.	-do-	Fort gateway on the Talarigattu road
69.	-do-	Inscribed Vishnu temple near the Vittala temple
70.	-do-	Jain temple on the hill side close to Vishnu temple No. II
71.	-do-	Mandapa in a field close to Talarigattu road
72.	-do-	Raghunathaswami temple
73.	-do-	Ruined tank adjoining the Soolai Bazaar
74.	-do-	Two storeyed mandans
75.	-do-	Vishnu temple No. 1 close to north end of Soolai Bazaar
76.	-do-	Vishnu temple No. II close to the last
77.	-do-	Vishnu temple No. III facing south gateway of Vittala temple
78.	-do-	Vittala temple, king's balance, old Siva temple on the north-east side of Vittala temple, ruined gateway with lofty pillars to the west of Vittala temple

Bidar District

1.	Ashtur	Baihmani temple
2.	Bidar	Barid Shahi temple
3.	-do-	Bidar fort
4.	-do-	Madrassa Mahmud Gawan

Bijapur District

1.	Aihole	Ambiger Gudi (1)
2.	-do-	Ambiger Gudi (2)

Sl. No.	Locality	Name of monument/site
3.	Aihole	A temple of Galganath group (1)
4.	-do-	A temple of Galganath group (2)
5.	-do-	A temple of Galganath group (3)
6.	-do-	A temple of Galganath group (4)
7.	-do-	A temple of Galganath group (5)
8.	-do-	Badiger Gudi
9.	-do-	Basavanna
10.	-do-	Bhoyar Gudi
11.	-do-	Bile Gudi
12.	-do-	Charanti Math (Or Murphadryavar Gudi)
13.	-do-	-do-
14.	-do-	Desayar Gudi
15.	-do-	Dolmons
16.	-do-	Galganath temple
17.	-do-	Gardi Gudi
18.	-do-	Gavdar Gudi (1)
19.	-do-	Gavdar Gudi (2)
20.	-do-	Gavdar Ishwar Gudi
21.	-do-	Great Durga temple
22.	-do-	Huchaimelli Gudi in Survey No. 64
23.	-do-	Ishwar
24.	-do-	Ishwarling (1)
25.	-do-	Ishwarling (2)
26.	-do-	Ishwarling (3)
27.	-do-	Ishwarling (no local name)
28.	-do-	Jain temple of Meguti
29.	-do-	Jotirling temple

Sl. No.	Locality	Name of monument/site
30.	Aihole	Kara Gudi
31.	-do-	Konti Gudi
32.	-do-	Maddir Gudi (Basavanna) (1)
33.	-do-	Maddir Gudi (Basavanna) (2)
34.	-do-	Matha or hall without a shrine (just behind the temple at Serial No. 51)
35.	-do-	Mena Basti (Jain cave)
36.	-do-	No name, but forms part of Yanniavar Gudi
37.	-do-	No name (close to Virbhadra Dever temple)
38.	-do-	Rachi Gudi
39.	-do-	Ramling temple
40.	-do-	Ravan Phadi (Brahmanical cave)
41.	-do-	Small temple to south-west of the Great Durga temple
42.	-do-	Temple adjoining Konti Gudi on west side and inscription tablet within the temple
43.	-do-	Temple adjoining Konti Gudi known as Surang Gudi
44.	-do-	Temple and adjoining smaller buildings in Survey No. 66, known as Jotirling
45.	-do-	Temple close to Serial No. 47 (The last two are in fields 1 Qr. 285 or both)
46.	-do-	Temple close to the temple of Ladkhan
47.	-do-	Temples in fields a short distance from the north-west corner of village
48.	-do-	Temple in Survey No. 270
49.	-do-	Temple of Ladkhan

Sl. No.	Locality	Name of monument/site
50.	Aihole	Temple on the north of Serial No. 46
51.	-do-	Temple with a large Nandi in the Hall (about 100 yards west of the south-east gateway of the town)
52.	-do-	Tryambekeshwar temple (Black marble Ishwarling)
53.	-do-	Two-storied Jain temple and cave on the hill under Meguti
54.	-do-	Vaniavar Gudi (1)
55.	-do-	-do- (2)
56.	-do-	-do- (3)
57.	-do-	Virbhadra Dever temple
58.	-do-	Yanniavar Gudi
59.	-do-	Yogi Narayan temple
60.	Ainapur	Mahal
61.	Amingad	Old gate
62.	Arshibidi (Gudur)	Stone bearing an inscription
63.	-do-	-do-
64.	-do-	-do-
65.	Badami	Bhutnath group of temples on the east margin of the tank
66.	-do-	Group of temples on the north side of the lake towards the east end
67.	-do-	Hermitage in the natural cavern to the east of the lake
68.	-do-	Jain and Vaishnava caves
69.	-do-	Dekulina temple immediately behind the Bhutnath group, contain a nude seated image in the shrine broken across the body
70.	-do-	Large seated image in a natural cavern under the cliff to the south-east of the Bhutnath temples

Sl. No.	Locality	Name of monument/site	Sl. No.	Locality	Name of monument/site
71.	-do-	North fort and temples	93.	Bijapur	Begum Talao dam, and all the water towards and the underground pipe lines of the ancient under supply from the Talav to Gol Gumbaz via Asar Mahal
72.	-do-	Sculptures on the rock behind the Bhutnath group of temples	94.	-do-	Bukhari Masjid
73.	-do-	South fort and the old gun	95.	-do-	Chand Bavri
74.	-do-	Temple on the knoll under the bastion of the north fort	96.	-do-	Chhoti Asar Mosque
75.	-do-	Whole length of the remains of the ancient Chalukyan city walls including most walls and all ancient gates and ancient dam forming the western boundary of the Bhutnath tank	97.	-do-	Chinoh Didi Masjid
76.	-do-	Rock-shelter locally known as Sildalephadi	98.	-do-	Dakhani Idgah
77.	Belur	Inscriptions	99.	-do-	Dam of the Ramling tank, two outlets, masonry water channel running at right angles to the dam to the north and the adjoining gateway at the extreme east end
78.	Bevoor	Kalika Bhavani temple	100.	-do-	Dhaiwadi Masjid near Allapur Gate
79.	-do-	Narayandev temple	101.	-do-	Gagan Mahal
80.	-do-	Rameshwar temple	102.	-do-	Gates and walls of city and citadel
81.	Bhairanmatti	Inscriptions	103.	-do-	Gol Gumbaz
82.	Bijapur	Afzul Khan's cenotaph	104.	-do-	Grave of Aurangzeb's wife in the Navbag
83.	-do-	Afzul Khan's wives' tombs	105.	-do-	Green stone tomb
84.	-do-	Ann-ul-mulk's tomb	106.	-do-	Gumat Baori
85.	-do-	Ali I Rauza	107.	-do-	Haji Rasansaheb's tomb
86.	-do-	Ali II Rauza	108.	-do-	Hasan Guljar's tomb with marble tomb stone near Ramling tank
87.	-do-	Alishahid Pir's Masjid	109.	-do-	Hyderkhan's Tomb
88.	-do-	All old guns on ramparts and in trophy	110.	-do-	Hyder (Upli) Buruj
89.	-do-	Ambar Khana	111.	-do-	Ibrahim I Jami Masjid
90.	-do-	Andu Musjid	112.	-do-	Ibrahim Rausa
91.	-do-	Asar Mahal	113.	-do-	Ikkhalas Khan's Mosque
92.	-do-	Batula Khan's Masjid			

Sl. No.	Locality	Name of monument/site	Sl. No.	Locality	Name of monument/site
114.	Bijapur	Jahan Begum's tomb	139.	Bijapur	Small pavilion in front of the Arash Mahal
115.	-do-	Jalamandir	140.	-do-	Small tomb No. 47
116.	-do-	Jod Gumbaz	141.	-do-	Sonheri Masjid
117.	-do-	Juma Masjid	142.	-do-	Tomb No. 22 on the western bank of Chandabavdi
118.	-do-	Kamarkhi Gumbaz	143.	-do-	Tomb No. 48
119.	-do-	Karim-uddin's Mosque	144.	-do-	Tomb of Pir Shaikh Hamid Khadir
120.	-do-	Nakka Masjid	145.	-do-	Two different moats of citadel locally known as Arquilla
121.	-do-	Mihtari Mahal	146.	-do-	Water pavilions
122.	-do-	Moats of the city wall	147.	-do-	Water pavilion to the south of the church in the Arquilla
123.	-do-	Mosque at the Gol Gumbaz	148.	-do-	Water towers Nos. 61, 67, 91, 114, 115, 142, 147, 286 and 289
124.	-do-	Mosque No. 21 behind the Chanda Bavri	149.	-do-	Well at Ibrahimpur
125.	-do-	Mosque No. 213	150.	-do-	Yakub Dabuli's Mosque and tomb No. 204
126.	-do-	Mosque No. 366	151.	-do-	Yusuf's old Jami Masjid
127.	-do-	Moti Darga	152.	-do-	Zanjiri or Malik Jahan Begam's Mosque
128.	-do-	Mubarak Khan's Mahal	153.	Chattarki (gaothan)	Ancient Hindu temple of Shri Dattatraya
129.	-do-	Mulla Mosque	154.	Cholachgud	Old temple now partly buried to the right side of the main entrance to the modern Banashankri temple
130.	-do-	Mustafakhan's Mosque	155.	-do-	Old temple with all adjacent ancient structures-gateways to the left side of the entrance to the modern Banashankri temple
131.	-do-	Nau Gumbaz*	156.	-do-	Tank with colonnades at Banashankari
132.	-do-	Nitya Navari Tomb and Masjid near Moti Masjid	157.	Hallur	Old Jain temple on top of a hill locally known as 'Helgudi'
133.	-do-	Old mosque No. 294			
134.	-do-	Ruined gateway with inscription slab No. 127			
135.	-do-	Sangat and Nari Mahals at Torweh			
136.	-do-	Sat Mazli			
137.	-do-	Shah Nayazkhan's tomb			
138.	-do-	Sikandar Shah's tomb			

* Mosque

Sl. No.	Locality	Name of monument/site
158.	Hallur	Visheshwar temple with two big 'Dwarpalas' and main entrance to the courtyard
159.	Hippargi	Inscriptions
160.	Katgari	-do-
161.	Khatijapur	Masjid
162.	Kumatgi	All (four) water pavilions
163.	-do-	Water pavilion in Survey No. 318
164.	Mahal Bagayat	Badi Kaman including ancient arcades to the east and west sides as well as those recently discovered and running on either side of the road from the monument (Badi Kaman) to Mustafa Khan's Masjid
165.	-do-	Small masjid over a regulator dam to the south of Afzul Khan's wives' tombs
166.	Nagralsamat	Nagnath temple in the Nagnath valley near Shivayogamandir
167.	Nandikeshwar	Inscriptions
168.	Nandwadgi	-do-
169.	Navraspur	Fort walls
170.	Nimbal	Shankarling temple including inscriptions
171.	Pattadkal	Chandrashekhar temple near Sangmeshwar temple
172.	-do-	Dolmen on the south side of the road leading from the village to Badami about a mile to the west
173.	-do-	Galganath temple
174.	-do-	Great temple of Virupaxa
175.	-do-	Jain temple included in the Mission area
176.	-do-	Jambulinga temple
177.	-do-	Kadshiddeshwar temple

Sl. No.	Locality	Name of monument/site
178.	Pattadkal	Kashi Vishveshwar temple
179.	-do-	Monolithic stone pillar bearing inscriptions
180.	-do-	Temple of Malikarjuna
181.	-do-	Temple of Papnath
182.	-do-	Temple of Sangameshwar
183.	Talikot	Shri Ramdev temple with its compound and well
184.	Torvi and Bijapur	Aqueduct running from Bhat Bavdi, S.W. of Torvi village to the Taj Bavdi at Bijapur

Chikmagalur District

1. Amritapura Amritesvara temple
2. Belavadi Viranarayana temple
3. Sringeri Vidyasankara temple

Chitaldrug District.

1. Brahmagiri Asoka inscriptions
2. -do- Prehistoric site
3. Chandravalli -do-
4. Chitaldrug Fortress and temples on the hill
5. Harihar Hariharesvara temple
6. Jating Ramesvara Inscription and Jatingi Rameswar temple
7. Siddapur Akkatangi temple and Asoka inscription of Emmethammanagundu

Coorg District

1. Doddamelathe Dolmen cricle
2. Mercara Fort and large masonry elephants
3. -do- Raja's seat

Sl. No.	Locality	Name of monument/site
4.	Mullur, Sanivarsante Hobli	Three stone built Jaina temples standing in a courtyard on the south of the village. In front of the central temple is a large inscribed slab measuring 3" 6" x 2" 7"
5.	Sulimolathe	Dolmen circle
Dharwar District		
1.	Amargol	Banashankari Devi
2.	-do-	Shankar Ling
3.	Annigeri	Shri Amrateshvara
4.	Balambid	Kalmeshvar
5.	Bankapur	Nagareshwar temple or Aravattu Kambhadgudi
6.	Betigeri	Viragal on land of the Hatagara Mallaraya; also inscribed memorial stones in a walled enclosure in the village. (The collection of stones sixteen in number and enclosed by a mud wall locally known as Mallarayankatti)
7.	Chavadadanapur	Mukteshvar
8.	Dambal	Dodbasappa temple
9.	-do-	Someshvar temple
10.	Dharwar	Two fort gates (inner and outer)
11.	Gadag	Sarasvati temple
12.	-do-	Someshvar temple
13.	Galagnath	Galageshvar
14.	Hangal	Old ruined temple between the Fort and tank with the two sides of a very finely sculptured doorway partly buried in accumulated earth
15.	-do-	Tarakeshvar
16.	-do-	Virbhadrha temple in Hangal Fort

Sl. No.	Locality	Name of monument/site
17.	Haralhalli	Kaleshwar temple
18.	-do-	Someshvar temple
19.	Haveri	Shiddeshvar temple
20.	Hombal	Two inscription stones leaning against the compound wall of the Shamkarling temple to the left of the main entrance
21.	Lakkundi	Jain Basti
22.	-do-	Kashi-Vishveshvar
23.	-do-	Kumbhageri Ishvar
24.	-do-	Mankeshvar at the Muskinbhanvi
25.	-do-	Muskin Bhanvi
26.	-do-	Nagnath near the Jain temple
27.	-do-	Naneshvar
28.	Naregal	Temple of Sarveshvar
29.	Nargund	Stone inscription inside Shankarling temple
30.	Rattihalli	Kadambeshvar temple
31.	Tambur	Basvanna Dev Temple
32.	Unkal	Chandramauleshvar
Gulbarga District		
1.	Evathalli	Prehistoric site
2.	Gulbarga	Gulbarga fort and Great mosque in the fort
3.	-do-	Haft Gumbad (Tomb of Firoz Shah)
4.	Rajankallur	Prehistoric site
5.	Udchan (known also as Urchan)	Ancient site
Hassan District		
1.	Arakere	Channakesva temple

Sl. No.	Locality	Name of monument/site
2.	Arsikere	Isvara temple
3.	Belur	Kesava temple and inscriptions
4.	Doddagaddavalli	Lakshmidevi temple
5.	Halebid	Adinatha Basti
6.	-do-	Hoysalesvara temple
7.	-do-	Kedaresvara temple
8.	-do-	Parsvanatha Basti
9.	-do-	Santhinatha Basti
10.	Hulikere	Kalyani (tank)
11.	Koravangala	Buchesvara temple
12.	Manjarabad	Fort and dungeons
13.	Mosale	Nagesvara and Chennekesva temple
14.	Nuggehalli	Lakshminarasimha temple
15.	-do-	Sadeshiva temple
16.	Sravanabelgola	Akkane Basti
17.	-do-	Chankragupta Basti
18.	-do-	Chavundaraya Basti
19.	-do-	Gomatesvara
20.	-do-	Inscriptions
21.	-do-	Parevanatha Basti
Kolar District		
1.	Avani	Ramalingesvara temples and inscriptions
2.	Budikote	Haidar Ali's birth place
3.	Hunkunda	Prehistoric site
4.	Kolar	kelaramma temple
5.	-do-	Mokhabara (Mausoleum)

Sl. No.	Locality	Name of monument/site
6.	Kolar	Somesvara temple
7.	Nandi	Bhoganandisvara temple
8.	-do-	Tipu's Palace
Mandya District		
1.	Aratipur	Ancient Jaina vestiges
2.	Basral	Mallikarjuna temple
3.	Govindanahalli	Panchalingesvara temple
4.	Hosaholalu	Lakshminarayana temple
5.	Kambadahalli	Panchakuta Basti
6.	Marehalli	Lakshminarasimha temple
7.	Melkote	Narayanaswami temple
8.	Nagamangala	Kesava temple
9.	Sindhaghatta	Lakshminarayana temple
10.	Srirangapatna	Colonel Bailey's Dungeon
11.	-do-	Daria Daulat Bagh
12.	-do-	Gumbaz containing tomb of Tipu Sultan
13.	-do-	Jumma Masjid
14.	-do-	Obelisk Monuments and fort walls near the breach
15.	-do-	Spot where Tipu's body was found
16.	-do-	Sri Kanthinava statue in Naresimha temple
17.	-do-	Sri Ranganathaswami temple
18.	-do-	T. Imman's Dungeon
19.	-do-	Ancient palace site and remains
20.	Tonnur	Temple*
Mysore District		
1.	Bettadapur	Sidlu Mallikarjuna temple
2.	Gundlupet	Sri Vijayanarayana temple

* Nambi Narayana temple.

Sl. No.	Locality	Name of monument/site
3.	Hale Alur	Arkesvara temple
4.	Kittur	Prehistoric site
5.	Mullur	Lakshmikanta temple
6.	Nanjangud	Srikantesvara temple
7.	Narasamangala	Ramesvara temple
8.	Somanathapur	Kesava temple
9.	Talkad	Kirthinarayana temple
10.	-do-	Vaidyesvara temple
11.	Yelandur	Gaurisvara temple

North Kanara District

1.	Bailur	Inscriptions in the Markandeshwar temple
2.	Banavasi	Carved bed-stead of stone existing in a small chamber in the south side of the compound of the Madhukeshwar temple
3.	Banavasi	Inscriptions in the Madhukeshwar temple
4.	-do-	Madhukeshwar temple
5.	Bdekeni	Steress (Viragals)
6.	Bhatkal	Adke Narayan Devasthan including Virupaksha Devasthan
7.	-do-	Jattappa Naikan Chandra Natheshwar Basti
8.	-do-	Joshi Shankar Narayana Devasthan
9.	-do-	Ketpai Narayan Devasthan
10.	-do-	Lakan Kamati Narayan Devasthan
11.	-do-	Narsimha Devasthan
12.	-do-	Parasvanatheshwar Basti
13.	-do-	Raghunath Devasthan

Sl. No.	Locality	Name of monument/site
14.	-do-	Santappa Naik Trumul Devasthan
15.	-do-	Three European graves
16.	Bilgi	Inscriptions
17.	-do-	Small deserted temple dedicated to Siva on the east of the river
18.	-do-	Virupaksha temple
19.	-do-	Old Jain temple locally known as Ratnatraya Basadi
20.	Gudnapur	Arch site Virbhadra Swami temple together with sculptures and inscribed pillars
21.	Hadvalli	Basti Chandranath Deva
22.	Hosun	Carved stones near the temple of the Gram Deva
23.	Kumta	Figure of a tiger opposite the English School
24.	-do-	Tombs on the right side of the Manki-Kumta Road
25.	Mirjan	Fort
26.	Nagarbastikeri	Chaturmukhbasti
27.	-do-	Inscriptions
28.	-do-	Vardhaman Swami temple
29.	-do-	Virbhadra temple
30.	Somasagar	Temple of Shiva
31.	Sonda	King's seat
32.	-do-	Temple close to King's seat

Raichur District

1.	Benkal	Prehistoric site
2.	Ittagi	Mahadev temple
3.	Kopbal	Ancient mound

Sl. No.	Locality	Name of monument/site
4.	Kopbal	Rock edicts of Asoka on two hillocks known as Gavimath and Palkigudu
5.	Maski	Ancient mound
6.	-do-	Rock edicts of Asoka
Shimoga District		
1.	Bandalike	Anekal temple
2.	-do-	Somesvara temple
3.	-do-	Trimurti in arayana temple
4.	Basavanabyane	Deveganga ponds
5.	Belgavi	Bherundesvara temple
6.	-do-	Kedaresvara temple
7.	-do-	Tripurantesvara temple
8.	Chandragutti	Fortress and Renuka temple
9.	Chennagiri	Fort
10.	Hodigere	Shahji's tomb
11.	Humcha	Bastis and inscriptions
12.	Ikkeri	Agho resvara temple
13.	Kavaledurga	Fort
14.	Keladi	Ramesvara temple
15.	Kubatur	Kaitabhesvara temple
16.	-do-	Parsvanatha Basti
17.	-do-	Ramesvara temple
18.	Kudli	-do-
19.	Kuppagadde	Temples and inscriptions
20.	Malavalli	Inscribed pillar
21.	Melagi	Jain basti with Brahmadeva pillar
22.	Nadkalsi	Mallikarjuna and Ramesvara temples
23.	Nagar	Place site outside fort
24.	-do-	Shivappa Naik's fort
25.	Santhebennur	Musafirkhana and Honda
26.	Talafunda	Inscribed pillar

Sl. No.	Locality	Name of monument/site
27.	Talafunda	Pranavesvara temple
28.	Udri	Temples and inscriptions
South Kanara District		
1.	Bappanad	'Stamba' in front of the Kotakeri Jain Basti
2.	Boloor	Sultan Battery
3.	Hosal (Barkur)	"Kathale Basti" consisting of two small ruined stone-built Jaina mandapas, a little Siva temple containing a linga and a small oblong stone-built temple
4.	Karkal	Anantapadmanabha temple with ancient 'dalans' in ruins around excluding the Chandra <i>Shala</i> building
5.	-do-	Chaturmukha temple
6.	-do-	Great manastambha at Hiriyangadi (otherwise called Haliyangadi)
7.	-do-	Jain statue of Gumbateshwar
8.	Mangalore	Mangaladevi temple
9.	Marpadi	Inner courtyard of the Chowtar's palace at Mudabidri
10.	Nada and Laila	Jamalabad fort
11.	Prantya	Seventeen Jain tombs at Mudabidri
Tumkur District		
1.	Aralaguppe	Channigaraya temple
2.	Madhugiri	Fort
3.	Nagalapura	Chennakesava temple
4.	Nagalapura	Kedaresvara temple
5.	Sira	Jumma Masjid
6.	-do-	Mallik Rihan Darga

STATEMENT-II*Expenditure incurred during the last three years year-wise on the centrally protected monuments in Karnataka*

Sl. No.	Name of Monument	Expenditure in Rupees		
		1993-94	1994-95	1995-96
1.	Group of monuments at Hampi	8,50,114.00	9,96,331.00	4,37,767.00
2.	Group of monuments at Aihole	3,08,787.00	6,12,864.00	4,72,209.00
3.	Group of monuments at Bijapur	6,04,700.00	6,64,142.00	3,87,070.00
4.	Group of monuments at Badami	7,80,670.00	1,32,994.00	2,49,760.00
5.	Group of monuments at Srirangapatna	4,57,440.00	3,17,438.00	2,64,869.00
6.	Group of monuments at Lakkundi	1,65,654.00	84,222.00	36,092.00
7.	Group of monuments at Bhatkal	1,80,292.00	1,80,922.00	1,27,763.00
8.	Group of monuments at Pattadakal	1,91,090.00	3,76,704.00	56,484.00
9.	Kamala Basti at Belgam	2,41,023.00	1,60,027.00	1,66,794.00
10.	Group of monuments at Gulbarga	63,020.00	1,20,895.00	2,42,034.00
11.	Tomb & Fort at Bidar	1,76,156.00	1,73,445.00	66,422.00
12.	Mahadev Temple at Ittage	15,653.00	18,204.00	66,881.00
13.	Gometeswara statue	6,079.00	59,940.00	42,047.00

Deployment of Army for civil Works**STATEMENT**

3718. SHRI B. DHARMABIKSHAM: Will the Minister of DEFENCE be pleased to state:

(a) the number of times during the last three years the services of the armed forces were taken in civilian works; and

(b) the details thereof, State-wise?

From January 1994 to August 20, 1996 the Army was employed in aid to civil authorities for a total number of 186 times on the basis of requisitions received from the State/UT Governments. The State/UT wise break up is as under:-

1.	Karnataka	11
2.	Sikkim	1
3.	Assam	29
4.	Kerala	1

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) and (b). A Statement is attached.

5.	West Bengal	13	(ii)	Immediate steps for construction of 2 long spurs near Manik Chak.
6.	Gujarat	5		
7.	Rajasthan	16	(iii)	To bear the entire cost of protection of Railway track, NH-3 and Farakka Feeder Canal from erosion due to river Ganga-Padma.
8.	Madhya Pradesh	3		
9.	Orissa	5	(iv)	Additional Central Assistance for Teesta Barrage Project to the tune of Rs. 275.00 Crores during 9th Plan period.
10.	Bihar	5		
11.	Maharashtra	12	(v)	Additional Central Assistance for execution of Subarnarekha Barrage Project during 9th Plan period. A total fund of Rs. 200 crores in a phased manner at the rate of Rs. 40 crores per annum has been requested.
12.	J&K	1		
13.	Uttar Pradesh	33		
14.	Andhra Pradesh	11		
15.	Himachal Pradesh	7	(vi)	To expedite clearance of Ganga Flood Control Commission and Planning Commission in respect of Keleghye-Kapaleswari-Baghoi basin drainage scheme in West Bengal.
16.	Haryana	3		
17.	Punjab	4		
18.	Tamil Nadu	12	(c)	The construction of spurs at Manikchak can be taken up after completing the hydraulic model studies.
19.	Delhi	12		
20.	Goa	2		

These figures do not include Army's counter militancy operations in J&K and the North Eastern States.

Teesta Canal Project

3719. SHRI P.R. DASMUNSI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Union Government have received any communication from some MP's of West Bengal regarding irrigation, flood control and Teesta Canal Project in the State;

(b) if so, the details thereof; and

(c) the action proposed to be taken thereon?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) The Members of Parliament have requested for:-

- (i) Immediate release of Additional Central Assistance beyond the normal flow of Central Assistance for the State Plan to the tune of Rs. 150 crores in phases for the next 3 years in connection with execution of anti-erosion schemes of Ganga/Padma and Bhagirathi-Hooghly river systems.

Also Irrigation is a State Subject. The projects are planned, funded and implemented by the State Government from their own resources. Central assistance is in the form of block loans which is not tied to a particular project or sector. Ninth Five Year Plan has not been finalised.

Purchase of Medical Equipments

3720. SHRI SANAT KUMAR MANDAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to State:

(a) the particulars of the items of Medical electronic equipments (both diagnostic and therapeutic) which have been purchased by the various Central Government hospitals in the country, particularly the two hospitals in the capital viz., Dr. R.M. Lohia and Safdarjung during 1994-95 and 1995-96;

(b) whether any standards for quality or technical specifications have been laid down for the purchase of medical consumables and medical disposables by the Central Government Hospitals;

(c) if so, the details thereof; and

(d) the list of manufacturers and suppliers of medical disposables and consumables who are registered or are regular suppliers to the two hospitals in the capital?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) Lists of equipments purchased by Safdarjung Hospital and Dr. R.M.L. Hospital during the years 1994-95 and 1995-96 are enclosed as statement-I and statement-II.

(b) and (c) Technical specifications are submitted by the user department of the hospitals while placing their demands which are finally approved by the Joint purchase Committee of these hospitals. The items which are available on D.G.S. & D. Rate Contract are purchased on D.G.S. & D. rate contract. Certain consumable and medical disposable items which are available in Government Medical Store Depot are procured through them. The remaining items are purchased by inviting open tenders and the quality is to be ensured after inspection of the samples submitted by the tenderers by the Joint purchase Committee consisting of Technical Experts like Consultants in Medicine, Surgery, Anaesthesia and Heads of Laboratories etc.

(d) Since the medical disposable/Consumables are purchased by open tenders basis, no list of suppliers is maintained.

STATEMENT-I

List of medical equipments purchased by Safdarjung Hospital during 1994-95 and 1995-96

Sl. No.	Name of Equipment	Quantity
1994-95		
1.	Myoma Resectoscope	1 No.
2.	Cardiac Defibrillator Monitor	3 Nos.
3.	Dark Room Film Processing Unit	1 No.
4.	Needle Destroyer	11 Nos.
5.	Small Autoclave	1 No.
6.	3 Channel ECG Machine	1 No.
7.	Harrington Instruments	1No.
8.	Ultra violet storage cabinets	1 No.
9.	Laser Therapy unit	1 No.
10.	Pulse Oximeter	2 Nos.
11.	Defibrillator Cardiac Monitor	2 Nos.
12.	500 MA X-ray unit	1 No.
13.	Instrument set for removal of damaged screws	1 No.

Sl. No.	Name of Equipment	Quantity
14.	Dark room film processing unit	1 No.
15.	60 mA Mobile X-ray Mach.	3 Nos.
16.	Radiant warmer with phototherapy	1 No.
17.	Photometric semi auto Analyser	1 No.
18.	100 mA X-ray unit	3 Nos.
1995-96		
1.	High speed steam sterilizer	1 No.
2.	Electro surgical units	3 Nos.
3.	Top loading Analytical balance	1 No.
4.	Small Autoclave	1 No.
5.	Anaesthesia apparatus	10 Nos.
6.	Pulse oximeters	11 Nos.
7.	Basic Instrument set	1 No.
8.(a)	Hand instruments	
	(b) LT 300 Metallic Ligating clip	5 Nos.
9.	Lumber Traction with Microwave Diathermy	1 Nos.
10.	Pulse Oximeter	1 No.
11.	Bipolar Coagulation Unit	1 No.
12.	Autoclave Horizontal	1 No.

Note: Besides above, we have received following equipments under German aid during 1995-96 procured by DGHSPP, New Delhi.

Sl. No.	Name of Equipment	Quantity
1.	O.T. Table	2 Nos.
2.	Fully Automatic Blood Gas Analyser	4 Nos.
3.	Computerised Automatic Cell Counter	4 Nos.
4.	Electro Surgical Units	2 Nos.

Sl. No.	Name of Equipment	Quantity
5.(a)	Defibrillator Monitors	15 Nos.
(b)	Central Monitoring System	3 Nos.
(c)	Bed side Monitor	2 Nos.
6.	C-Arm Image Intensifier	2 Nos.
7.	Endoscopes	7 Nos.
8.	VIP Bird Ventilator complete with compressor	4 Nos.
9.	Microprocessor based oxygen concentrator	1 No.
10.(a)	Infent warmer	20 Nos.
(b)	Incubators	15 Nos.
11.	Pulse Oximeter	2 Nos.
12.(a)	Laproscope	1 No.
(b)	Cystroscope	1 No.
13.	Ultra sound	4 Nos.
14.	Adult Ventilators	8 Nos.

STATEMENT-II**Dr. R.M. Lohia Hospital**

List of Equipments purchased during the year 1994-96

NAME OF EQUIPMENT PROCURED

E.N.T. Tympanometer (L)
Semi Automatic Haematology Counter (1)
Blood Gas Analyzer (1)
Deep Freezer Plasma (1)
Sterilizer/Autoclaves (8)
Electrolyte Analyzer (1)
Nebulizer with Kits (4)
Hyper Hypo Thermia System (1)
Nevulizer Model handyneb ultrasonic (1)
Dental X-ray unit (1)
ENT Micromotor drill (1)

Equipments Procured by the procurement cell of DGHS under the German aid

Biochemistry Analyzer express plus (3)
Fractosane Junior (1)
Multihead Binocular Microscope (1)
Pulse Oximeters (10)
Noninvasive Blood Pressure (2)

Obsetetric Chair/bed hydraulic (1)
Fiberintimer (1)
Debrillator Monitor (4)
Central Station (1)
Bed side Monitor (4)
VIP bird ventilator (2)
Aneasthesia Machines (6)
C-Arm Image BV-29 (1)
ECG Machines 12 leads (2)
Electronic Surgical cautery machines (2)
ICU beds (2)
O.T. Tables hydraulic (2)
Arthroscope (1)
Martin O.T. Light mobile portable (2)
AI Systeme cell counter (2)
Respirator Ventilator (2)
Cytoscope/resectoscope (1)
Suction Machines (4)
Baby Warmer Bed (2)
Baby Incubator (2)
Operating Microscope (2)
Colposcope (1)
Operative Vedio Laproscope (1)
O.T. Ceiling Light (2)
Intra Operative Ultrasound (1)
Computerised Automatic Cell Counter (1)
Ultrasound Sonoline (1)
Oxygen Concentrator (1)

Other Equipments Procured by the procurement cell of the DGHS

Ventilator (3)
Lifepak Defibrillator/Monitor (4)
Electrosurgical Cautery (4)
O.T. Light Philips (2)

Equipments procured through Hospital Services Consultancy Corporation (H.S.C.C.)

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Ventilator (1)
Multiparameter Autoanalyzer (1)

Equipments received free of cost from World Health Organisation

Ambulatory Blood Pressure Monitor (1)

Equipments procured through DTE. General of Supplies & Disposal (DGS&D)

Portable Defibrillator with Monitor (4)

Supply of Boots to Armed Forces

3721. SHRI PRAMOTHES MUKHERJEE: Will the Minister of DEFENCE be pleased to state:

(a) the details of production achieved in respect of DMS boots for supply to Armed forces by the Ordnance Equipment Factory, Kanpur during the past three years;

(b) whether it is a fact that the OEF has been procuring such boots mostly from private traders either in complete shape or in the shape of major components which is increasingly raising the cost factor.

(c) whether OEF has been charging more than Rs. 350 for a pair of boots from the Armed Forces; and

(d) if so, the facts and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) The details of production of boots DVS (called boot DMS earlier), achieved for issue to Armed Forces by the Ordnance Equipment Factory, Kanpur (OEF), during the last three years, are:-

Year	Production Achieved
1993-94	2,00,000 pairs DVS + 2,00,000 pairs General Purpose
1994-95	4,35,000 pairs DVS
1995-96	4,75,507 pairs DVS

(b) to (d). Boots DVS in complete shape have not been procured from trade by the Ordnance Equipment Factory. However, to meet the requirements of the Army, keeping in view the temporary constraints in some aspects of manufacturing in the factory, short time assistance of trade for some components has been taken.

It has been ensured that cost of product does not increase. The prices charged from the Armed Forces are on no profit no loss basis. The prices, charged to the Armed Forces, are different for different sizes:-

Year	Issue Price (Rs.)	Size
1993-94	303	7
	332	8,9,10
	327	7
1994-95	336	8
	359	9,10
	360	5,6,7
1995-96	376	8,9,10
	397	11,12

Shipyard Workers

3722. SHRI SANDIPAN THORAT: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Hind Shipyard plan to put 3,500 workers to sea", appearing in the Economic Times dated August 7, 1996;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) to (c). Yes, Sir, there is however no such plan for laying off 3,500 workers of the Hindustan Shipyard Limited.

[Translation]

Anganwadi Scheme

3723. SHRI CHITRASEN SINKU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the name of the Central scheme under which Anganwadi scheme is being run;

(b) the nutritious diet/nutritious items distributed through Anganwadi Kendras;

(c) the total number of Anganwadi Kendras operating in the country;

(d) whether the Government propose to regularise the services of 'Sevikas' working in these Kendras; and

(e) if so, by when and if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMALI): (a) Anganwadi Kendras are run under the Centrally Sponsored Scheme, namely, the Integrated Child Development Services (ICDS) Scheme.

(b) Supplementary Nutrition to the beneficiaries under the ICDS scheme is the responsibility of the State Governments/Union Territories. The nutritious items provided to the beneficiaries, accordingly, differ from State to State depending upon locally available inexpensive ingredients but generally include items such as 'Panjeeri, Biscuits, milk, sweet bread, khichri, sukhadi, peanuts' etc.

(c) About 3.34 lakh anganwadi kendras are operating in the country, at present.

(d) and (e). The Anganwadi Kendra is managed by an anganwadi worker and a helper. Both these workers are

honorary workers and are paid monthly honorarium for their voluntary effort. Accordingly, there is no proposal under consideration of the Government to regularise their services.

[English]

Bridges on N.H. No. 5

3724. SHRIMATI M. PARVATI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether five major bridges of National Highway No. 5 of M.V. section on the rivers Manneru, Musi, Paleru, Mudigonda Gundlakamma in Andhra Pradesh, which were constructed during British rule, were marked as weak bridges;

(b) whether proposals have been made and funds provided for their reconstruction;

(c) if so, the details thereof;

(d) whether time-bound programme has been drawn up for the reconstruction of the said bridges and the work entrusted to private sector; and

(d) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) Yes, Sir.

(b) to (e). The work of reconstruction of five major bridges on National Highway No. 5 over rivers Manneru, Musi, Paleru, Mudigonda, Gundlakamma in Andhra Pradesh was included in the 8th Five Year Plan. However, due to paucity of funds, the reconstruction work could not be taken up. It is proposed to take up these works under Build, Operate and transfer basis. As the same is at tender stage, it is too early to indicate any time schedule therefor.

[Translation]

Non-availability of Herbs

3725. VAIDYA DAU DAYAL JOSHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is non-availability of herbs due to rapid deforestation;

(b) if so, the steps being taken by the Government for the availability of herbs; and

(c) if no, steps are being taken, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) Yes, Sir. There are reports that availability of herbs has been drastically affected by rapid deforestation.

(b) Government Organisations like Councils of Scientific & Industrial Research, Indian Councils of Agricultural Research, Botanical Survey of India etc. are engaged in research/studies on development measures for growth of plants and herbs of medicinal value.

Besides it, there are schemes implemented by various Government Departments for Conservation Development and Cultivation of plants and herbs of medicinal value.

(c) The Scheme presently under implementation are of modest in size compared to the size of the problem. For adequate availability of medicinal plants a much larger programme of plantation is called for and this would require substantial financial resources which are not currently available to the Department. The requirement of funds for this purpose has already been projected to the Planning Commission for 9th Plan.

Scheme for Flood Control and Soil Erosion

3726. SHRI N.J. RATHVA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether some State Governments and particularly the Government of Gujarat have sent any scheme in connection with flood control and soil erosion to the Central Government for its approval;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) and (c). Two schemes viz. Tapi Embankment Scheme in Tapi basin costing Rs. 33.91 crore and Saurashtra Coastal Development Scheme costing Rs. 100.24 crore submitted by Government of Gujarat have been techno-economically approved by the Centre. Government of Gujarat has to obtain clearance from Environment and Forest angle before the schemes could be accorded investment clearance by the Planning Commission.

A scheme on Coastal Development of Kutch district at an estimated cost of Rs. 53.36 crore submitted by Government of Gujarat during the last one year is under techno-economic appraisal. The State Government is yet to comply with certain observations.

[English]

Anglo-Indian Schools

3727. SHRI N.S.V. CHITTHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Anglo-Indian High Schools and Higher Secondary Schools, State-wise and Union Territory-wise; and

(b) the total number of Anglo-Indian boys and girls studying in these institutions?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

[Translation]

Assistance to State Governments for Canals

3728. SHRI JAI PRAKASH AGARWAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have made available financial assistance to some State Governments, for strengthening of canals, during the last three years;

(b) if so, details thereof, Statewise;

(c) whether financial assistance has been made available to the Delhi Government also for this purpose;

(d) if so, the details thereof; and

(e) the items on which the Delhi Government had spent this amount and the achievements made?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) to (e). Irrigation is a State subject. Irrigation Projects are planned and implemented by them out of their resources. The Central Assistance is in the form of Block Loans and Grants not tied to any project or programme. The Union Government has not provided any special assistance to the State Governments including Delhi Government for strengthening of the canals.

[English]

Jobs in Engineering Colleges

3729. SHRI MRUTYUNJAYA NAYAK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 624 on March 6, 1996 and state:

(a) whether the requisite information has since been collected;

(b) if so, the details thereof; and

(c) if not, the time by which it is likely to be collected?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) and (c). G.B. Pant Engineering College, Pauri and Kumaon Engineering College, Dwarahat, Almora is being run by the registered societies and govern by their own rules. In these institutions preference is given to the members of the family whose land has been acquired for college establishment. Besides this, under the provision of society by-laws (under the head appointments) it states 'Preference to be given to hill area candidates keeping qualifications and experience at par.' The above policy is being followed in the appointments in the Engineering college of Pauri and Dwarahat (Almora).

[Translation]

Non-completion of KRP and PRP in Bihar

3730. SHRI R.L.P. VERMA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the reasons for non-completion of Kesho Reservoir Project (KRP) and Pancharvedo Reservoir Project (PRP) in Kodarma district of Bihar even after five years of the starting of these projects;

(b) the concrete reasons for huge wasteful expenditure and delay in completion of the project; and

(c) the time by which the said projects would be completed?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) to (c). Irrigation is a State subject. Projects are planned, funded and implemented by the State Government out of their own resources. Completion of the projects depends upon the priority given by the State Government.

[English]

Availability of Blood

3731. SHRI RAM SAGAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the availability of blood in the country, particularly in the capital is alarmingly low and there is an urgent need to motivate the blood donors by the Red Cross;

(b) whether most of the donors come from unemployed, illiterate, and poor sections of the society, who sell their blood for their livelihood;

(c) if so, whether the Government propose to take any step through mass media to motivate the young, able bodied

and affluent persons to come forward to donate blood so that poor people are checked from selling their blood frequently; and

(d) if so, details of the scheme chalked out in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) There is overall shortage of blood in the country as well as in Delhi.

(b) No, Sir.

(c) and (d). Government have prepared a number of audio-visual material which is being extensively used through mass media and one to one communication. The campaigns get intensified around 1st October every year being the National Day for Voluntary Blood Donation when a large number of activities directed towards voluntary Blood donation are undertaken.

Ratio of Officers in Army

3732. SHRI SUSHIL CHANDRA VARMA: Will the Minister of DEFENCE be pleased to state:

(a) the ratio of the different categories of the officers of the Indian Army;

(b) whether there is any need of revising the present ratio of the officers; and

(c) if so, the ratio of different categories of officers in the armies of some of the Western Countries to assess the position of the Indian Army?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) to (c). The ratio of commissioned officers in different ranks, as per sanctioned strength, in the Indian Army is as under:-

Rank	Ratio
(a) General	0.0022
(b) Lieutenant General	0.125
(c) Major General	0.438
(d) Brigadiers	1.796
(e) Colonel	7.47
(f) Lieutenant Colonel	8.55
(g) Majors, Captain and below	81.61

2. The posts in the Army in various ranks are sanctioned according to the needs of the Army. The ratio of the posts in different ranks gets altered as and when new posts are sanctioned or abolish.

3. The ratio of officers in different ranks in the US Army, as per information available with us, is:-

Rank	Ratio
(i) General	0.012
(ii) Lieutenant General	0.048
(iii) Major General	0.041
(iv) Brigadier	0.199
(v) Colonel	4.430
(vi) Lieutenant Colonel	10.459
(vii) Major	17.687
(viii) Captain	30.271
(ix) Lieutenant	11.924
(x) Second Lieutenant	9.866
(xi) Chief Warrant Officer	12.613
(xii) Warrant Officer	2.350

Nehru Yuva Kendras

3733. SHRI R.B. RAI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Nehru Kendras presently functioning in the country;

(b) the quantum of funds allotted for Nehru Yuva Kendras during the last five years, year-wise; and

(c) the procedures adopted for appointment of employees and Officers in Nehru Yuva Kendras?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI DHANUSHKODIATHITHAN R.): (a) 489 Nehru Yuva Kendras are presently functioning in the country.

(b) The funds sanctioned during the last five years to Nehru Yuva Kendras are as under:-

1.	1990-91	Rs. 7,07,00,716/-
2.	1991-92	Rs. 6,61,33,065/-
3.	1992-93	Rs. 13,59,72,326/-
4.	1993-94	Rs. 15,75,18,954/-
5.	1994-95	Rs. 19,45,92,759/-

(c) The appointments of employees & Officers are made through properly constituted Selection Committee/ Departmental Promotion Committee.

Non-Availability of Items in CSD(I) Canteens

3734. SHRI I.D. SWAMI: Will the Minister of DEFENCE be pleased to state:

(a) whether 'Parle' biscuits and confectionary and 'Eveready' torches and cells are not available for sale to the consumers in the CSD(I) canteens in Delhi, especially in Race Course, Sena Bhawan and I.N.S. India canteens;

(b) if so, the reasons therefor and the steps taken to make those items available in the canteens forthwith;

(c) whether the CSD(I) Bombay or the Area Managers or the Army Headquarters have permitted the authorised distributors of some of the suppliers registered with CSD(I) Bombay to make supplies of their items locally; and

(d) if so, the details thereof and the provisions under which the same was allowed?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) and (b). 'Parle' brands of Biscuits and confectionery are listed with CSD. However, since the supplier, i.e. M/s Parle Products Ltd. has not been supplying these items for the last one year, their availability in the unit canteens have been affected. The firm has not yet resumed its supplies. The CSD have made efforts to persuade the firm to supply the items, but no success has so far been achieved. The firm is demanding a price increase which has not been considered reasonable by the CSD.

'Eveready' brand torches and batteries manufactured by M/s Eveready Industries Ltd. are not listed with CSD, and this firm has applied for introduction of these items on 16.7.1996. The application is being examined by CSD Head Office, Mumbai as per rules and procedures.

(c) and (d). Some manufacturers have agreed to supply items directly to the CSD Depots through their own C&F Agents/stockists/distributors to ensure timely supplies to CSD. Firms like Nestle, Hindustan Lever, Brooke Bond, Bosch & Lomb, Godrej, Kelvinator etc. have already started making supplies locally to CSD Depots under this arrangement.

Inter State waters

3735. SHRIMATI VASUNDHARA RAJE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the State share is determined in Inter State Waters;

(b) if so, the share claimed by different States from different major rivers;

(c) the supply made by the Government on the sharing of water by different State from the major rivers from which the claim has been made;

(d) if so, the details thereof; and

(e) the decision taken by the Government thereon?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) to (e). Information is being collected and will be laid on the Table of the House.

National Council of Blood Transfusion

3736. SHRI A.C. JOS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government have taken any action to set up a National Council of Blood Transfusion as directed by the Supreme Court;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) Yes, Sir.

(b) National Blood Transfusion Council has been constituted and registered under Societies Registration Act of 1860 on 23.5.1996 under the Chairmanship of Additional Secretary & Project Director (NACO) having members from Govt. of India, Indian Red Cross Society, Medical Council of India, Indian Medical Association, major medical and health institutions and private blood institutions.

(c) Does not arise.

Contamination of Drinking Ground Water

3737. SHRI KRISHAN LAL SHARMA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that recent research experts have highlighted general contamination of drinking ground water in many parts of the country;

(b) if so, the causes of the contamination of drinking ground water;

(c) whether Government have instituted any enquiry in this matter;

(d) if so, the results thereof; and

(e) whether Government also propose to check the functioning of Central Ground Water Board and to ask Central Pollution Control Board to frame a time bound programme in this matter?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) and (b). Yes, Sir. Contamination in ground water has been reported in certain parts of some States in the country, which has been caused by industrial wastes, urban wastes, mining and mine drainage, use of pesticides and fertilisers in agriculture and salt water intrusion in coastal areas.

(c) and (d). The studies conducted by the Central Ground Water Board have revealed presence of high level of inorganic elements in ground water in certain parts of the States of Assam, Haryana, Gujarat, Orissa, Uttar Pradesh, West Bengal, Rajasthan, Punjab, Madhya Pradesh, Maharashtra, Andhra Pradesh, Bihar, Karnataka and National Capital Territory of Delhi. The Government of West Bengal has also constituted a Task Force to examine causes of arsenic pollution in ground water in certain districts of the State.

(e) The Central Ground Water Board is an Organisation of the Government and is working on the directions of the Ministry of Water Resources. The pollution of ground water is to be controlled by the Central Pollution Control Board under various Central Pollution Laws such as "The Water (Prevention and Control of Pollution) Act, 1974". It is a continuing activity.

Accommodation for Haj Pilgrims

3738. SHRI G.M. BANATWALLA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the details of arrangements that were made this year for providing accommodation to Haj Pilgrims at Makkah and Madina;

(b) the details of criteria and guidelines observed for providing the accommodation, including the space provided per pilgrim and the distance from the "Harem-Sharief" at Makkah & Madina; and

(c) the total amount collected from the Haj Pilgrims during the last three years and the total amount spent on providing the accommodation?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) During Haj 1996, 50,347 Indian pilgrims performed the Haj pilgrimage under arrangements made through the Haj Committee. Government assisted the Haj Committee in procuring accommodation for all these pilgrims in Makkah and Madina in advance of their arrival.

(b) Accommodation was procured as per the norms of the Haj Committee. As per regulations of the Saudi government, each pilgrim was provided a space of 2.5 sq. mtrs. in the buildings rented by the Haj Committee. These buildings were located at a distance ranging from 400 mtrs upto a radius of 1000 mtrs. from the Haram Sharief in Makkah and at a distance ranging from 400 mtrs to 900 mtrs from the Haram Sharief in Madina.

(c) The total amounts collected from the Haj pilgrims on account of accommodation during the last three years were as follows:-

Haj-1994	Rs. 29,00,58,728
Haj-1995	Rs. 33,71,10,091
Haj-1996	Rs. 65,65,93,233

The total amounts spent on account of accommodation for the last three years were as follows:-

Haj-1994	Rs. 28,65,05,365
Haj-1995	Rs. 33,10,14,225
Haj-1996	Rs. 57,26,88,242

Difference between the amounts collected and spent during Haj-1994 and Haj-1995 have been reimbursed to those Haj pilgrims who were accommodated beyond 800 metres from the Haram Sharief in Makkah. For Haj-1996, Central Haj Committee is in the process of making the reimbursements.

Vacant Post

3739. SHRI SAMIK LAHIRI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are aware that the National Institute of Homoeopathy, Calcutta is running with only 10 permanent teachers instead of the required 64 teachers and even without a permanent Director; and

(b) if so, the steps taken by the Government to fill up the vacancies?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) and (b). The strength of teaching staff at N.I.H, Calcutta is 39 including that of its Director. At present

nine teaching posts are filled up on permanent basis and the remaining are manned by part time teaching faculty. The various teaching posts at N.I.H. Calcutta have been created as per the laid down norms of Central Council of Homoeopathy and the recruitment rules, pay scales etc. have accordingly been framed. The post of Director at N.I.H. Calcutta cannot be filled up on a regular basis due to stay order of the Hon'ble High Court at Calcutta, in the matter.

Education to All

3740. SHRI KESHAB MAHANTA:
SHRI UDHAB BARMAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to enrol all the children below the age of 14 years in the schools by the year 2005;

(b) if so, whether the Government have chalked out any action-plan in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c). The National Policy on Education, 1986, as modified in 1992, envisages that free and compulsory education of satisfactory quality would be provided to all children up to 14 years of age before we enter the twenty-first century. The Programme of Action 1992 for implementation of the policy provides for several key strategies to achieve universalisation of elementary education which include (i) Disaggregated target setting and decentralised planning for addressing the specific needs of backward areas and disadvantaged groups; (ii) Adoption of alternative channels of schooling, particularly non-formal education; (iii) Microplanning through involvement of teachers and community for universal access, participation and retention; (iv) Introduction of Minimum Levels of Learning (MLLs) in schools to improve learner's achievement; (v) Strengthening of teacher training programmes; and (vi) Improvement of school facilities.

Nutritious Food

3741. SHRI SARAT PATTANAYAK. Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to formulate a scheme for promotion of nutritious food among the vulnerable sections of the society;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMALI): (a) No, Sir.

(b) Does not arise.

(c) The Government is already engaged in promoting use of nutritious food among the vulnerable sections of the society through the programmes of the Department of Women and Child Development. Some of the notable interventions include nutrition education and training activities, development and promotion of nutritious foods through State Governments, community based production of nutritious foods through non-governmental organisations and the nationwide Integrated Child Development Services (ICDS) Scheme etc.

Enhancement of Tuition fee by Birla Institute of Technology, Mesra, Ranchi

3742. SHRI RAMASHRAYA PRASAD SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Birla Institute of Technology, Mesra, Ranchi has raised the tuition fee from rupees six hundred per annum to rupees eighteen thousand per annum;

(b) if so, the reasons therefor;

(c) whether due to the high enhancement of the tuition fee the students belonging to weaker sections of the society either do not take admission in the Institute, or discontinue their studies; and

(d) if so, the action, the Government have taken/propose to take in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b). Birla Institute of Technology, Mesra, Ranchi, increased the tuition fee for the first time in 1988-89 from Rs. 600/- to Rs. 1500/-. The fee was subsequently raised to Rs. 3,000/- in 1991-92, Rs. 12,000/- in 1994-95 and Rs. 16,000/- in 1996-97. The Govt. of Bihar has not been able to provide to the Institute committed support to meet expenses on account of revision of pay-scale, DA increase etc. from time to time. To meet the resource gap the Institute revised fees accordingly.

(c) No such case has come to the notice of the Institute.

(d) Does not arise.

[Translation]

Effect of CTBT on Indo-American Trade Relations

3743. SHRI GANGA CHARAN RAJPUT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India's non-endorsement to CTBT would have any effect on Indo-American Trade relations;

(b) if so, the details thereof;

(c) whether the US Government have made any comments in this regard; and

(d) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) No Sir.

(b) Does not Arise.

(c) and (d). Yes Sir. On August 16, 1996, the US State Department spokesman, referring to a meeting between External Affairs Minister Gujral and Secretary of State Christopher expressed US interest in maintaining a very good relationship with India, which has many aspects including an economic dimension.

[English]

Accruals to U.P. under C.R.F.

3744. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether any resolution was passed by the Parliament on May 13, 1988 to enhance the accruals to the States under Central Road Fund;

(b) whether according to that resolution the accruals to the State of U.P. have been tentatively fixed at about Rs. 31 crores per annum;

(c) whether the proposals under Central Road Fund amounting to about Rs. 1.20 crores have been submitted by the State Government of U.P. to the Union Government for approval;

(d) the accruals to the State of U.P. under the Central Road Fund in the Year 1989-90, 1990-91, 1991-92, 1992-93 and 1993-94, year-wise;

(e) the actual allotments of funds made to the State in accordance with the above resolution;

(f) whether the Government had released funds to the State according to the above resolution in 1992-93, alongwith the balance amount due for 1989-90, 1990-91, 1991-92, 1992-93, 1993-94; and

(g) whether the Government would ensure accruals to the State on the basis of the above resolution during the remaining period of Eighth Five Year Plan?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) Yes, Sir.

(b) As the resolution is not implemented, State-wise details are not known.

(c) During the current year no proposal has been received.

(d) and (e). The tentative accruals of C.R.F. and allotment of funds under C.R.F. to Govt. of Uttar Pradesh are as under:-

Year	Tentative accruals of C.R.F.	Allotment of C.R.F.
1989-90	156.71 lakhs	315.00 lakhs
1990-91	-do-	250.00 lakh
1991-92	-do-	20.00 "
1992-93	-do-	79.50 "
1993-94	-do-	100.00 "

(f) and (g). The New Resolution has not been implemented so far.

Separate Hospital for CGHS Beneficiaries

3745. SHRI K.D. SULTANPURI:
SHRI JAI PRAKASH AGARWAL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is any proposal to set up an Allopathic Hospital in Delhi exclusively for CGHS beneficiaries;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) to (c). There is no such proposal at present. However, CGHS Wing at Safdarjung Hospital, CGHS Specialists Wing for some specialites at Dr. Ram Manohar Lohia Hospital, CGHS Maternity and Gynaecology Hospital at R.K. Puram and Ayurvedic Hospital at Lodhi Road are functioning exclusively for CGHS beneficiaries.

[Translation]

China's Defence Capability

3746. JUSTICE GUMAN MAL LODHA:
SHRIMATI SUSHMA SWARAJ:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the newsitem captioned "China is Japan's major worry" appearing in 'Pioneer' dated July 20, 1996;

(b) if so, whether it is a fact that there has been manifold increase in China's power;

(c) if not, the information available with the Government in this respect;

(d) whether it is also a fact that this increase in defence power is likely to destabilise the security balance of this continent; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) Yes, Sir. Government have seen the news report.

(b) to (e). According to official Chinese statistics, quoted in the White Paper on National Defence Policy, Arms Control, Disarmament and Security, released on November 16, 1995, China's defence expenditure in 1994 was US \$ 6.6 billion. According to official statistics China's expenditure on national defence has grown at an annual rate of 6.22% in the period 1979-94. China's defence expenditure in 1995 was US \$ 7.5 billion. Estimates made by non-Chinese sources place China's defence expenditure at a higher level.

Government are also aware that China has continued to modernise and upgrade its defence forces and has, inter alia, inducted sophisticated hardware from abroad.

Government keep a constant watch on developments which have a bearing on India's security and is taking all appropriate steps to safeguard the security of the country.

[English]

Flyovers on Railway Crossings

3747. SHRI B.L. SHARMA 'PREM': Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of Railway crossings all along the National Highways;

(b) the number of railway crossings which are having flyovers out of them; and

(c) the plan of the Government for construction of flyovers over the remaining crossings?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) to (c). Information is being collected and shall be laid on the Table of the House.

Evaluation of Papers of CBSE Examinations

3748. KUMARI FRIDA TOPNO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "CBSE checking wide off the mark" appearing in the Indian Express dated August 1, 1996;

(b) if so, facts thereof and reasons therefor; and

(c) the steps taken/proposed by the Government to prevent the recurrence of such happenings?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c). Attention of the Government has been drawn to the news-item captioned 'CBSE checking wide off the mark' that appeared in the Indian Express dated 1st August, 1996.

As regards factual information about various points raised in the news-item, the Central Board of Secondary Education (CBSE) has informed that the answer scripts of class X students evaluated at the Kendriya Vidyalaya, S.P. Marg, New Delhi, in the subject of Hindi in the Examination conducted by the Board in 1996 were evaluated by the teachers qualified in Hindi as reported by the Principal of the concerned school.

After the declaration of results of class X and class XII Examinations certain requests are received for re-checking/verification of marks every year. In 1996 also, similar requests were received and the same were processed as per norms laid down in the Examination Bye-laws of the Board and the results of re-checking/verification of marks were communicated at the earliest to the concerned candidates. There is no provision for the re-evaluation of answer scripts in the Examination Bye-laws of the Board.

As regards the subject of Business Studies in class XII, the overall pass percentage was 92.8% in 1996 as compared to pass percentage of 91.6%, 92.7% and 92.8% in 1993, 1994 and 1995 respectively. In order to ensure proper evaluation of answer scripts the Board follows a very elaborate system of evaluation and detailed instructions in this regard have been laid down in its Examination Bye-laws. The Board has informed that the examiners normally evaluate 20 answer scripts a day which is within the limit prescribed by the Board in its guidelines after careful consideration.

[Translation]

National Award to Teachers

+3749. SHRI LALIT ORAON: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Primary and Higher Secondary School teachers in Bihar awarded National Award every year by the President;

(b) the criteria laid down for selection of these teachers;

(c) whether the Government are aware of the large scale manipulation being committed in the list of teachers recommended by Government of Bihar; and

(d) if so, the steps taken/being taken by the Union Government to check this situation?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAKIA): (a) and (b). A statement is attached.

(c) Govt. of Bihar has informed that there has been no manipulation in the list of teachers recommended for National Award.

(d) Does not arise.

STATEMENT

(a) Number of National Awards allocated to the State of Bihar in the primary and secondary category is seven and five respectively.

(b) Criteria laid down for selection of teachers for the National Award is given below:

- Classroom teachers with atleast 15 years teaching experience and Headmasters with 20 years of experience and who are actually working as teachers/headmasters in recognised primary/middle/high/higher secondary schools only shall be considered. Teachers who are teaching upto class VIII should be considered in the category of Primary School Teachers and those teaching classes IX-XII in the category of Secondary School Teachers.
- Normally retired teachers are not eligible for the award but those teachers who have served a part of the calendar year (atleast for four months) may be considered if they fulfil all other conditions.
- Teachers whose names were recommended last year or before can be considered again if they are still otherwise eligible and are recommended by the State Government/Union Territory Administration.
- Teachers from the recognised institutions for the physically and mentally handicapped are also eligible for the awards, provided they fulfil all other prescribed conditions.
- Educational administrators (Inspectors of Education etc.) and the staff of training colleges are not eligible for these awards.

In addition to the above, the main considerations which should guide the selection of teachers are:

- Teacher's reputation in the local community.
- His/her academic efficiency and desire for its improvement.
- His/her genuine interest in and love for children.
- His/her involvement in the social life of the community.

[English]

Mosques under Archaeological Survey of India

3750. SHRI E. AHAMED:
SHRI GULAM RASOOL KAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government are aware that a number of mosques in different States, are at present under the management and supervision of the Archaeological Survey of India;

(b) if so, the number of such mosques, State-wise;

(c) whether the Government are aware that Muslims are not allowed to perform religious prayers (Namaz) five times every day in such mosques, particularly in Humayun Moqbara (Madarsa masjid);

(d) if so, whether the Government have the plan to allow the Muslim community to offer Namaz in these mosques in future;

(e) whether the Government would also allow those mosques to be electrified; and

(f) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMALI): (a) Yes, Sir.

(b) The list is enclosed as statement

(c) As per the Ancient Monuments and Archaeological Sites and Remains Act, 1958 the religious observances are not allowed in the monuments which were not under religious use at the time of protection.

(d) No, Sir.

(e) and (f). As per the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules made

therein the electrification of the monument is not permissible unless it is required for the maintenance and preservation of the monument.

STATEMENT

List showing the protected Mosques State-wise

State	Number
Andhra Pradesh	2
Assam	1
Arunachal Pradesh	-
Bihar	2
Delhi	24
Goa Daman and Diu	1
Gujarat	46
Haryana	5
Himachal Pradesh	-
Jammu & Kashmir	4
Kerala	-
Karnataka	8
Madhya Pradesh	21
Maharashtra	8
Manipur	-
Meghalaya	-
Nagaland	-
Orissa	-
Pondicherry	-
Punjab	3
Rajasthan	4
Tamil Nadu	5
Tripura	-
Uttar Pradesh	44
West Bengal	17
	195

Visit of Foreign Diplomats and Parliamentarians to Jammu and Kashmir

3751. SHRI MANGAT RAM SHARMA:
SHRI TARIQ ANWAR:
SHRI V.V. RAGHAVAN:
SHRI SANAT KUMAR MANDAL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the names of heads of missions, diplomat, parliamentarians including US senators who had visited Jammu and Kashmir during 1996;

(b) the officials, personalities and political parties/groups met by each of them during their visit;

(c) whether it is a common practice for the foreign dignitaries to hold parleys with political parties during their visits;

(d) the outcome of each of their visit to Jammu and Kashmir;

(e) whether they submit their reports to their respective countries;

(f) if so, the details thereof;

(g) whether the Government had granted permission to their visits; and

(h) if so, the details thereof, and the reasons therefor, visit-wise?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) Government of India place no restriction on travel of diplomats, including Heads of Missions, and Parliamentarians, to any part of India, including Jammu & Kashmir (J&K). Therefore the names of envoys and parliamentarians, including US senators who visited J&K during 1996 as enumerated in the annexure are by no means a comprehensive list of such visitors to J&K but lists only those persons who had sought specific assistance from this Ministry for visiting J&K.

(b) It is not possible to provide a comprehensive list of officials, personalities and political parties/groups met by the visiting envoys/parliamentarians during their visit to J&K, for reasons stated above. Ambassadors and Parliamentarians normally seek calls on the Governor, important political personalities and political parties and senior State Government officials. Details about meetings of the US Envoys, Senator and others are provided in the enclosed statement.

Also, in connection with the kidnapped foreign tourists Germany, UK and USA Embassies in Delhi maintain a constant rota of junior diplomats in Srinagar to liaise with the State authorities. No specific information is available about such meetings.

(c) and (d) It is normal for diplomatic envoys to exchange views with political parties during their visits.

(e) and (f) Diplomatic envoys report to their respective

governments as part of their normal diplomatic activity, internal political developments in the country of their accreditation. Such reports are customarily confidential in nature.

(g) and (h). Since Government of India places no restriction on visits by Heads of Missions, Diplomats and Parliamentarians visiting any part of India except restricted areas, the question of granting permission for their visits does not arise.

STATEMENT

Sl. No.	Names of Diplomats/ Parliamentarians	Date of Visit	Meetings with
1.	Mr. Gary Ackerman, US Congressman	12-14 Jan., '96	Governor of J&K, Leaders of All-Party Hurriyat Conference (APHC)
2.	Mr. Bill Richardson, Congressman with Political Counsellor of US Embassy, Alan Eastham	21-22 Feb., '96	Governor of J&K and the Indian Army Authorities, and leaders of Hurriyat Conference on Hostages issue.
3.	Mr. Okinobu Harai, First Secretary, Japanese Embassy	21-24 May, '96	Not available.
4.	Mr. Yoshifumi Okamura, Counsellor, Japanese Embassy	29-31 May, '96	Not available.
5.	H.E. Mr. Drago Stambuk Ambassador of Croatia	June '96	Representatives and officials of State Government and All India Hurriyat Conference.
6.	Mr. Mohammad Hossein Khosh Amadi, Counsellor Iranian Embassy	9-12 June, '96	Participated in a function Organised by Nehzate Inquilabe Islami Kashmir to commemorate the 7th death anniversary of Iman Khomeini.
7.	Mr. Abol Fazal Zareej, Second Secretary, Iranian Embassy	9-12 June, '95	Participated in a function organised by Nehzate Inquilabe Islami Kashmir to commemorate the 7th death anniversary of Imam Khomeini.
8.	H.E. Mr. Frank Wisner, US Ambassador	29 July -3 Aug., '96	1. G.O.C.-in-charge, Northern Command. 2. Shri Shabir Shah 3. Shri Iftikar Ansari including Dr. Farooq Abdullah. 4. Forum for Permanent Resolutions of the Kashmir Problem.
9.	Senator Hank Brown of United States of America	5-6 Aug., '96	Governor, J&K, Leaders of All Party Hurriyat Conference and Babar Dadar Forum and also Lt. Gen. (Retd.) D.D. Saklani.

Assistance to Polio Affected Persons

3752. SHRI N. DENNIS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of financial assistance given by the Government to the polio affected persons in the country State-wise during the last three years;

(b) whether the Government have chalked out any time bound action plan to eradicate polio in the country;

(c) whether certain voluntary organisations assisting polio patients are receiving Government's aid; and

(d) if so, the names of those organisations?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) to (d) There is no specific scheme for giving financial assistance to polio affected persons. However, under the scheme of assistance to disabled persons for purchase/fitting of aids and appliances, assistance is given to disabled persons including polio affected persons. Government have initiated the pulse polio immunisation programme for eradication of polio by 2000 A.D.

Missing Women

3753. SHRI PINAKI MISRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of missing women, as per latest records available, in the country;

(b) whether it is a fact that a large number of them find their way to brothels or otherwise pushed into flesh trade; and

(c) the measures being taken to check this trend and to rehabilitate such women?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) and (b) The specific information on number of missing women in the country is not centrally available. However, as per information received by the National Crime Records Bureau from State Governments/Union Territory administrations, the incidence of reported cases of kidnapping and abduction of women and girls for prostitution and other purposes during 1994 and 1995 is given in the Statement annexed.

(c) Government views with great concern the phenomenon of immoral trafficking in women reported from time to time. The Government of India enacted the Immoral Traffic (Prevention) Act, 1956 (ITPA) as amended in 1978 and 1986 to check such offences. The Act supplements the provisions of the substantive laws against kidnapping, sale,

abduction and wrongful detention of women and girls. The Act also envisages setting up of protective homes and corrective institutions for the care, protection, treatment, education and rehabilitation of the women and girls rescued from prostitution. The implementation of this Act rests with the administration of concerned State Governments/ Union Administrations.

Training-cum-Income generating projects are implemented both by Government and NGOs to rehabilitate the rescued persons and provide alternative income source to them. The Government have also taken steps in areas such as education, awareness generation, economic empowerment, legal literacy, counselling, legal aid, enforcement, support to voluntary organisations/agencies, publicity campaign etc. with a view to elevating the status of women which would reduce their exploitation and vulnerability to social, cultural and economic oppression.

STATEMENT

Year	No. of cases of kidnapping and abduction of women and girls.		
	For prostitution	For other purposes	Total
1994	299	12699	12998
1995	322	12286	12608

Amount Allocated to States for Development of Schools and Colleges

3754. SHRI THAWAR CHAND GEHLOT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the amount allocated to various States for the benefit of schools and colleges during the years 1994-95 and 1995-96 scheme-wise;

(b) the economic and physical achievements made by the States till March 31, 1996 with the above allocated amount, State-wise details;

(c) whether the Union Government have received any complaints regarding improper utilization of amount provided to States; and

(d) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) The details of financial assistance given to the States under Centrally

Sponsored Schemes for development of school education by the Centre and to universities and colleges for development of higher education by the University Grants Commission are available in the Annual Reports of the Ministry and University Grants Commission for various years.

(b) The details of achievements made by the States in terms of number of educational institutions, their enrolment, literacy etc. are available in the Annual Reports of the Ministry and the University Grants Commission for various years.

(c) and (d) No specific complaint has been received.

Inflow of Girls from Nepal

3755. SHRIMATI SUMITRA MAHAJAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government are aware that about three lakh girls had come to India, till date from Nepal and adopted prostitution;

(b) if so, the steps being taken to stop such inflow of girls from Nepal; and

(c) whether any rehabilitation programme is envisaged for these girls in distress?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) No, Sir. There are no reliable statistics available about the number of girls who have come to India, from Nepal and adopted prostitution.

(b) A decision has been taken to appoint officers of the Central Bureau of Investigation as Trafficking Police Officers under Section 13(4) of the Immoral Traffic Prevention Act for the purpose of investigating and tackling trafficking.

(c) Government has opened Short Stay Homes and Juvenile Homes for, among other purposes, the protection and rehabilitation of persons rescued from prostitution. Medical check ups and counselling services are provided in these homes. Training-cum-income generating projects are implemented both by Government and NGOs to rehabilitate the rescued persons and provide alternative income sources to them.

Sea Links to Latin American Countries

3756. SHRI JAGATVIR SINGH DRONA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government are exploring the possibilities of establishing sea links with Latin American Countries through South Africa; and

(b) if so, the present status of the proposal?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) and (b). The Shipping Corporation of India (SCI), a public sector undertaking has entered into a joint service agreement with Zim Israel Navigation Company Ltd. in July, 1996. By this arrangement, SCI has commenced its container service for Ports in South American Countries with transhipment at Barcelona in Spain.

Inland Water Transport Policy

3757. SHRI SURESH PRABHU: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the Government's policy on inland water transport;

(b) the number of commercial routes in operation in the country at present; and

(c) the policy in regard to commissioning of new commercial routes?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) As per recommendations of National Transport Policy Committee (1980), Inland Waterways Authority of India which is a statutory body, was set up in October, 1986 to regulate and develop the National Waterways in the country. So far three waterways namely National Waterway 1, 2 and 3, have been declared as National Waterways and various developmental works on these waterways are being undertaken by the Authority. Action for declaration of more waterways as National Waterways is also in progress.

(b) Presently the following routes in the National Waterways are operational:—

(i) The National Waterway No. 1 from Haldia to Patna (1020 kms).

(ii) The National Waterway No. 2 from Dhubri to Dibrugarh (788 kms).

(iii) The Champakara Canal (14 kms), the Udyogmandal Canal (23 kms) and the Kochi-Edepallykota (122 kms) sections of National Waterway-3.

(iv) International route through Bangladesh between Calcutta/Haldia and Dhubri/Pandu in river Brahmaputra and Karimganj in river Baraka (Assam).

Besides, the river Mandovi and Zuari in Goa are operational as active commercial IWT routes.

(c) As stated in reply to part (a) of the Question, action for declaring more waterways as National Waterways is in progress. The future National Waterways as well as the remaining stretches of the existing waterways are proposed

to be developed as commercial routes in a phased manner, depending upon cargo prospects and availability of resources.

Dues Against IAF

3758. SHRI PRAMOD MAHAJAN: Will the Minister of DEFENCE be pleased to state:

(a) whether any dues are outstanding against former Prime Ministers, Union Ministers, Ministeries and Departments VIPs for using IAF planes;

(b) if so, the details of outstanding dues in each case as on March 31, 1996;

(c) the purpose for which IAF aircraft were used and the reasons for non recovery of outstanding dues in each case and since when these dues are outstanding; and

(d) the policy of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) Yes, Sir.

(b) to (d). Details of users are being maintained agency wise and not in the name of individual Ministers/VIPs. A statement indicating the amounts due from the Union Ministries/Departments as on March 31, 1996 is enclosed. Except the Prime Minister, nobody is authorised to use IAF aircraft for unofficial journeys. An amount of Rs. 101.4 crore has been realised in 1995-96. In addition, Rs 14.32 crore has been realised (up to 31.7.96) with reference to the outstanding dues listed in the enclosed statement. Collection drives, other than the regular collection process, are undertaken to clear arrears.

STATEMENT

Details of outstanding payments towards airlift charges from Union Ministries/Departments - as on March 31, 1996

(Figures in Rs.)

Sl. No.	Ministry/Department	Amount Outstanding
1.	Cabinet Secretariat	6,84,856.00
2.	Civil Aviation & Tourism	16,61,580.00
3.	Communication	9,90,465.00
4.	Environment & Forests	4,33,692.00
5.	Finance	27,260.00
6.	Food	21,657.00

Sl. No.	Ministry/Department	Amount Outstanding
7.	Health and Family Welfare	72,11,847.00
8.	Home Affairs	4,00,47,652.00
9.	Human Resources Development	5,58,565.00
10.	Information & Broadcasting	10,57,09,924.00
11.	Labour	35,000.00
12.	External Affairs	4,35,82,024.00
13.	Parliamentary Affairs	6,27,065.00
14.	Planning Commission	64,35,903.00
15.	Prime Minister's (unofficial use)	25,57,01,990.00
16.	Prime Minister's Office	60,42,237.00
17.	Power	9,40,208.00
18.	Railways	3,09,792.00
19.	Rural Employment	23,69,585.00
20.	Surface Transport	20,76,453.00
21.	Water Resources	5,52,419.00
Total		47,60,20,174.00

[Translation]

Handing Over of DTC

3759. SHRI ASHOK PRADHAN:
SHRI SOHANVEER:
SHRI MAHESH KUMAR M. KANODIA:
DR. KRUPASINDHU BHOI:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have taken decision to hand over the Delhi Transport Corporation to the Delhi Government;

(b) if so, the details thereof;

(c) whether all formalities have been completed in this regard;

(d) if so, the time by which the said decision is likely to be implemented;

(e) the amount of loss suffered by the D.T.C. so far; and

(f) the steps taken by the Govt. during the last three years to make these losses good?

THE MINISTER OF SURFACE TRANSPORT (SHRIT.G. VENKATRAMAN) (a) to (d). The Union Government has transferred Delhi Transport Corporation to the Govt. of NCT of Delhi w.e.f. 5.8.1996. A decision has also been taken to write off all the past liabilities of Govt. of India loans provided to DTC and interest thereon amounting to Rs. 2123.21 crores as on 31.7.1996.

(e) The details of loss suffered by DTC till 31st July, 1996 are as under:—

(Rs. in crores)		
Period	Working loss (excluding Interest and Depreciation) (After Prior Period Adj.)	Total loss (including Interest and Depreciation)
3.11.71 to 31.3.96	694.71	2075.78
April '96 to July '96 (Prov.)	39.29	160.36

(f) The Govt. had provided Ways and Means loans to DTC to meet its working losses. The details for the last three years are as under:—

(Rs. in crores)	
Year	Ways & Means loan released by the Govt.
1993-94	41.51
1994-95	24.00
1995-96	63.50

Apollo Hospital

3760. SHRI MOHAMMAD ALI ASHRAF FATMI:
SHRI RAM KRIPAL YADAV:
SHRI MAHESH KUMAR M. KANODIA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have given any facility and concession in setting up the Appollo hospital;

(b) if so, the details thereof;

(c) whether the Government have made any agreement with the Apollo Hospital regarding the treatment of the poor people in their hospital;

(d) if so, the details thereof; and

(e) the number of such patients treated month-wise therein during the current financial year?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) Yes, Sir.

(b) to (d) In March, 1988, National Capital Territory of Delhi and Appollo Group of Hospitals set up a joint sector company called Indraprastha Medical Corporation Ltd. 15 acres of land near Sarita Vihar on Delhi-Mathura Road was allotted to the Company at a nominal lease rent of Re.1/- per month for establishment of 600 bedded multi-speciality hospital. In turn the hospital is required to provide free treatment to 40% of the Out Patients and also provide one-third of its bed capacity as free beds to the poor and needy patients referred by the Lt. Governor or his authorised representative.

(e) The Govt. of National Capital Territory of Delhi have reported that according to the agreement, free treatment to the poor and needy patients will be provided only after full commissioning of the hospital and as such no patient has been treated free of cost during the current financial year.

Computer Courses in Hindi in IGNOU

3761. SHRI RAJENDRA AGNIHOTRI:
KUMARI UMA BHARTI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Indira Gandhi National Open University propose to start the computer courses in Hindi;

(b) if so, the details thereof; and

(c) the time by which the said courses are likely to be started?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c) According to the information furnished by the Indira Gandhi National Open University, two programmes of "Certificate in Computing" and "Diploma in Computers in Office

Management" are to be offered in Hindi also for January, 1997 batch. Also, the programme of "Bachelor in Computer Applications" is now being offered partly in Hindi.

Sale and Purchase of Children

3762. SHRI RAMESHWAR PATIDAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government are aware of the rise in cases of sale/purchase of children;

(b) if so, the steps taken by the Government to check it;

(c) whether the Government propose to formulate a concrete policy in this regard;

(d) whether in view of recently held World Summit on Child Welfare and Global Declaration on protection of the lives of the children and their development, the Government have formulated any comprehensive National Programme for Children as a follow up action; and

(e) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) No Sir. This information is not being centrally maintained.

(b) to (e). The Government has formulated a comprehensive National Policy on Children which also provides for the protection of children against neglect, cruelty and exploitation. As a follow up of the World Summit on Children and its declared Plan of Action, a National Plan of Action was drawn up in 1992 for the survival, protection and development of children. The National Plan of Action for Children is monitored on a regular basis by an Inter Ministerial Coordination Committee. Laws and legislations relating to the welfare and well being of children are also reviewed from time to time to provide for a conducive environment for child development and protection.

Reservation of Seats in Schools for Deaf Children

3763. SHRI PANKAJ CHOWDHARY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any reservation of seats for the deaf children at the time of admission in Government schools;

(b) if so, the details thereof; and

(c) if not, the steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (SHRI MUHI RAM SAKIA): (a) to (c). The information is being collected and will be laid on the Table of the House.

[English]

Privatisation of Bridges/Bypasses and Expressways

3764. SHRI SANAT MEHTA:
SHRI SULTAN SALAHUDDIN OWAIISI:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the bridges, bypasses and expressways which have been identified for being taken under private sector, State-wise;

(b) the estimated expenditure to be incurred on each project; and

(c) the present status of each project?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) to (c). A statement is enclosed.

TATEMENT

Sl. No.	Project	State	Present Status	Estimated Cost (Rs. in Crores)
1.	Thane-Bhiwandi bypass	Maharashtra	Work in progress	17.00
2.	Udaipur bypass	Rajasthan	Agreement signed recently	24.00
3.	Hubli Dharwar bypass	Karnataka	Bids received	40.00

Sl. No.	Project	State	Present Status	Estimated Cost (Rs. in Crores)
4.	Nellore bypass	Andhra Pradesh	Bids received	80.00
5.	Coimbatore bypass	Tamil Nadu	Bids received	80.00
6.	Chalthen ROB	Gujarat	Proposal received	10.00
7.	2nd Narmada bridge	Gujarat	Bids received	45.00
8.	2nd Viveknanda bridge	West Bengal	Bids received	400.00
9.	Sheonath Bridge and Durg bypass	Madhya Pradesh	Bids received	21.00
10.	Panvel bypass	Maharashtra	Proposal under examination	353.00
11.	Bridge across Patalganga river	Maharashtra	Proposal under examination	26.00
12.	ROB at Km 368 of N+8 (0 at Delhi) Kishangarh bypass)	Rajasthan	Bids invited	6.00
13.	ROB at Km 391 of N+8 (0 at Delhi) and 6.24 (0 at Ajmer) on Ajmer bypass	Rajasthan	Bids invited	12.00
14.	ROB at Km 26 of N+12 near Jaipur	Rajasthan	-do-	6.00
15.	ROB on Newai bypass on N+12	Rajasthan	-do-	6.00
16.	ROB at Km. 11.5 of N+14 (0 at Beewar)	Rajasthan	-do-	6.00

Note: Proposals invited on least cost to the user.

Pak's Efforts Against J & K Elections

3765. SHRI TARIQ ANWAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is fact that Pakistan is mobilising support of several foreign countries to stop the elections in the State of Jammu and Kashmir;

(b) if so, the names of these countries;

(c) whether the Government have taken up the matter with those countries and also at the International Fcra:

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) to (e). Pakistan is averse to the restoration of the democratic process and the holding of Assembly elections

in Jammu & Kashmir. Pakistan's leaders are making attempts to promote international opinion against the elections. The attempts have failed and cannot succeed. Government have apprised the international community about Pakistan's attempts to thwart the resumption of the full political process in J & K. Government are committed to the complete restoration of the democratic process in Jammu & Kashmir and the Assembly elections have already been announced.

Medical Officers

3766. SHRI MANORANJAN BHAKTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total strength of Medical Officers in different categories working under Andaman and Nicobar Administration;

(b) whether these Medical Officers are in Central Health Scheme cadre of any other cadre;

(c) whether there are wide spread dissatisfaction amongst the Medical Officers working in the Union Territory; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) and (b). Total number of Medical Officers (excluding ISM and Non-CHS) under CHS in different categories in A&N Administration is mentioned below:

CHS Cadre	Total	Filled	Vacant
1. GDMO - Sub-cadre	26	15	11
2. Non-Teaching Specialists Sub-cadre	22	17	5
3. PH - Sub cadre	1	1	Nil
	49	33	16

(c) and (d). As per information available with the Ministry of Health and Family Welfare Dr. B.B. Saha and others non-CHS officers filed an application before Hon'ble CAT, Calcutta Bench for extending to them the service benefits at par with CHS officers including time bound promotions. The Hon'ble CAT in their order dated 24.12.93 had directed the Govt. to take steps to create a local cadre for non-CHS Doctors.

Separate rules for them have already been approved by the Deptt. of Personnel & Training. These rules have been

sent to A&N Admn. with the request that they may finalise it in consultation with U.P.S.C.

Central Assistance for Irrigation Projects

3767. DR. M.P. JAISWAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Bihar Government had requested Central Government for additional central assistance for irrigation projects;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) No Sir.

(b) and (c). does not arise.

Border Route at Demchok

3768. SHRI P. NAMGYAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the people of Ladakh had been demanding for opening of border at DEMCHOK in eastern Ladakh for pilgrimage to Holy Kailash and Mansarovar in Tibet and also for border trade;

(b) whether it is also a fact that in the event of opening of border at DEMCHOK, pilgrims, tourists and traders can travel by vehicles for Ladakh to Kailash and Mansarovar thereby overcoming the difficult trekking through the other existing route;

(c) if replies to (a) & (b) above are in the affirmative, whether the Government propose to take up the issue with China in the next round of India-China bilateral border talks;

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) The Government have received a request from the State Government of Jammu & Kashmir regarding the opening of a route to Tibet through Demchok for the Kailash-Mansarovar pilgrimage and for border trade.

(b) The opening of the Demchok route will not obviate the need for trekking for pilgrimage to Kailash-Mansarovar. For tourists and traders, the mode of travel will depend on which point they wish to visit and the location of trade marts.

(c) and (d). The question of opening of additional points for pilgrimage to Kailash-Mansarovar and for border trade, including via Demchok, is under discussion with the Chinese side.

[Translation]

Proposal for Irrigation Projects

3769. SHRIMATI CHHABILA ARVIND NETAM:
SHRI B. DHARMA BHIKSHAM:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of proposals submitted by the State Government of Madhya Pradesh and Andhra Pradesh regarding the irrigation projects during the last three years;

(b) whether all the proposals have been accorded approval by the Union Government;

(c) if so, the details thereof, project-wise; and

(d) if not, the reasons for non-clearance of the remaining projects?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) to (c). A Statement giving details of new irrigation projects of Andhra Pradesh and Madhya Pradesh received during the last 3 years, their status of appraisal and reasons for non-clearance is enclosed.

STATEMENT

Statement giving details of new Irrigation Projects and their status of appraisal of Andhra Pradesh and Madhya Pradesh received during the last 3 years

Sl. No.	Name of Project	Estimated Cost (Rs. in Crores)	Ultimate Irrigation potential (Hectares)	Date of receipt in CWC	Status of Appraisal
1	2	3	4	5	6
1.	Pulichintala	506.20	5,75,00	7/93	Found acceptable by Advisory Committee in its meeting held in April, 1996 subject to State obtaining environmental & forest clearance from Ministry of Environment and Forest (MOEF) etc.
2.	Krishna Delta system Modernisation	659.16	5,000	1/96	Found acceptable by Advisory Committee in its meeting held in April, 1996 subject to State obtaining environmental clearance from MOEF etc.
3.	Bhima Lift Irrigation	744.00	83,780	1/96	Found acceptable by Advisory Committee in its meeting held in April, 1996 subject to State obtaining environmental and forest from MOEF.
4.	Flood Flow Canal from Sriramsagar Project	1331.00	102,000	12/93	Found acceptable by the Advisory Committee in its meeting held in April, 1996 subject to state containing environmental clearance from MOEF clearance rehabilitation and resettlement plan from Ministry of Welfare (MOW).
5.	Vamsadhara Project (Phase-I) of Stage-II	527.00	35,349	2/96	The State Govt. is required to sort out various techno-economic issues.
6.	Chagnadu Lift Irrigation	43.82	14,165	7/96	The Project has been received recently.
7.	Veligonda Project	978.96	177,200	3/96	-do-
Madhya Pradesh					
1.	Sutiapat tank	15.30	6,960	7/93	The State Govt. is required to sort out various techno-economic issues.
2.	Urigh	18.85	6,430	9/93	-do-

(d) Though there is a time limit prescribed for techno-economic appraisal, clearance of projects depends upon how soon the State Government complies with the observations of Central Appraising Agencies and obtain environment/forest/rehabilitation and resettlement clearances.

[English]

Pak Army Chief's Statement

3770. DR. T. SUBBARAMI REDDY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the Pakistani Army Chief's statement that Pakistan will not have talks, with India until the Kashmir issue tops the agenda and he has also made it clear that there will be no change in Pakistan's nuclear programme as well as its Kashmir Policy;

(b) whether the Government have examined the report and have asked the Government of Pakistan to comment on this report;

(c) if so, the response of Pakistan thereto; and

(d) the present status of India's talks with Pakistan?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) Yes, Sir.

(b) to (d). In response to Pakistan Prime Minister's message of felicitations at his assumption of office, PM in his reply dated June 8, 1996 suggested that the two countries undertake a wide-ranging and comprehensive dialogue and resume Foreign Secretary level talks. Pakistan's response to PM's letter to the Prime Minister of Pakistan is awaited and Government will take formal note only of an authoritative response from Pakistan to our PM's letter.

Admission in Kendriya Vidyalayas

3771. SHRI N.K. PREMACHANDRAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the norms adopted for fresh admission in Kendriya Vidyalayas;

(b) whether a number of applications of Central Government employees for fresh admission in Kendriya Vidyalayas have been rejected in Trivandrum during the last three academic years; and

(c) if so, the number thereof and the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c). The

Kendriya Vidyalaya Sangathan has informed that admissions are done as per the guidelines approved by the Board of Governors, indicating priorities for admission. No statistics are maintained by the Sangathan regarding applications that are rejected.

Pilotless Aircraft

3772. DR. RAMESH CHAND TOMAR: Will the Minister of DEFENCE be pleased to state:

(a) the details of the achievement made so far with regard to manufacture of pilotless aircraft;

(b) whether it is being produced with indigenous technology; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) to (c). The 'Lakshya' pilotless target aircraft along with its engine has been designed and developed indigenously. It is a high performance reusable aerial target system which can be launched from land or from a ship. Its production has commenced.

[Translation]

Deployment of Missiles by China

3773. SHRI BACHI SINGH RAWAT BACHDA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news item appearing in 'Punjab Kesri' dated July 21, 1996 under the caption 'Cheen Ke Ghatak Prekhsepra Tibet Main Tainat - Bharat Ki Rajdhani Sahit Anek Nagar Nishane Main';

(b) whether China has deployed its missiles in Tibet along the Indian border;

(c) if so, whether any action is being taken by the Government at diplomatic level; and

(d) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) Yes Sir.

(b) Government have seen media reports about the reported deployment of Chinese missiles in Tibet.

(c) and (d). Government of India is committed to taking all necessary steps to safeguard its security and national interest in accordance with its own perceptions.

Extradition Treaty

3774. SHRI VIJAY GOEL:
SHRI ILIYAS AZMI:
SHRI JAGAT VIR SINGH DRONA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the names of countries with whom India has signed extradition treaty and other related agreements to put an end to terrorist activities and its total elimination;

(b) the details of treaties/agreements, country-wise and their impact so far in removal of terrorism; and

(c) the names of the countries with whom India is going to sign extradition treaty in the near future?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) and (b). Extradition treaties exist with Canada, UK, Netherlands, Belgium, Nepal, Bhutan and USA. Mutual legal assistance treaties have been signed with UK, Canada, Turkey and Switzerland. The agreement with Russian Federation, Bulgaria, Egypt and Romania are aimed at combating international terrorism, organised crime, international illegal economic activities and illicit trafficking in narcotic drugs and psychotropic substances. Extradition arrangements also exist with Sri Lank, Thailand, Switzerland, Sweden, Australia, Papua New Guinea, Singapore, Fiji and Tanzania. Existence of these treaties/agreements/arrangements has been conducive to combating terrorism and other related crimes.

(c) At present the efforts are being made by the Government to conclude extradition treaties with Hong Kong, Germany, UAE and France while the extradition with USA is currently under renegotiation.

Development of Unani System Medicine

3775. SHRI ILIYAS AZMI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have taken any steps to improve the position and development of Unani System of Medicine in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) to (c). To promote the Indian System of Medicine & Homeopathy, the Govt. of India have set up a separate department of Indian System of Medicine &

Homeopathy (ISM & H) in March, 1995. In order to promote and propagate Unani System of Medicine. Government have initiated concrete steps viz. allocation of more funds for setting National Institute of Unani Medicine, for improving facilities for education and research activities. Further the Unani Pharmacopeia Committee is also engaged in preparing a formulary and Pharmacopeia for quality control of Unani drugs. Besides this, the Central Council for Research in Unani Medicine, an autonomous Organisations under the department of ISM & H is also engaged in doing research and development activities in Unani System of Medicine.

[English]

Diversion of Water from Cauveri Basin to Krishna Basin

3776. SHRI P. KODANDARAMAIAH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is a demand for diverting water of hemavathi in Cauveri Basin to Sira Taluk in Krishna Basin; and

(b) If so, the reaction of the Union Government in this regard?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) No such proposal has been received in the Central Water Commission.

(b) Does not arise.

[Translation]

Complaints on Issue of Passports

3777. SHRI MAHESH KUMAR M. KANODIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether satisfactory action is not taken on the complaints of the people with regard to issuing of passport:

(b) the action taken by the Government in this regard;

(c) whether the Government have fixed responsibility on any officers for not making proper solution to the complaints received during the last two years; and

(d) if so, the action taken by the Government against them?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) and (b). No, Sir. On the contrary, complaints received from members of the public are taken seriously by the Passport Officers who are under strict instructions to treat these with great sense of urgency and to take necessary action

for their redressal. Moreover, every Passport Officer meets the public daily in order to hear complaints personally following which necessary follow-up action is taken in the matter. Apart from this, an officer of the CPV Division at Deputy Secretary level also meets the public daily to resolve problems. Written complaints addressed to the Chief Passport Officer received from various quarters are also taken up with concerned Passport Offices for their redressal.

(c) and (d). Since no specific instance has come to the notice of the Ministry during the last two years where an officer was found wanting in the discharge of his duties/responsibilities specifically relating to handling of complaints and grievances of the public, the question of fixing responsibilities does not arise.

[English]

Expenditure on Major Ports

3778. SHRI P.S. GADHAVI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of provisions made for development and modernisation of major ports of the country during Eighth Five Year Plan;

(b) the details of expenses incurred thereon uptill March 31, 1996;

(c) whether less expenses have been incurred for the development and modernisation of Kandla in comparison to Visakhapatnam and Paradeep ports; and

(d) if so, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) Outlays aggregating to Rs. 2858.53 crores have been provided for development and modernisation of major ports in the country during the five Annual Plans of 1992-93 to 1996-97.

(b) Expenditure of about Rs. 1370 crores has been incurred by Major Ports during 8th plan upto 31.3.1996.

(c) Yes, Sir.

(d) The lesser expenditure at Kandia Port is due to lesser outlays provided depending on requirement of schemes and actual utilisation of outlays provided based on pace of implementation of schemes as compared to Visakhapatnam and Paradeep Ports.

Erosion of Ganges in West Bengal

3779. KUMARI MAMATA BANERJEE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether attention of the Government has been drawn to the recent erosion of Ganges in West Bengal specially in Nabadwip and Bhagwan Gola;

(b) if so, the steps taken by the Government to tackle the situation; and

(c) if not the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) and (c). Government of West Bengal has taken up implementation of one major anti-erosion scheme at Bhagwan Gola in the Murshidabad district at an estimated cost of Rs. 82 lakhs. For Nabadwip, no such scheme has so far been referred to the Centre for appraisal.

III Effects of Eximer Laser Eye Surgery

3780. SHRI AMAR PAL SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the use of eximer laser for eye surgery for removal of spectacles can cause irreparable damage to the eyes;

(b) if so, the details thereof; and

(c) the steps being taken or proposed to be taken by the Government to educate people about the possible hazards of the technique?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) No, Sir.

(b) and (c). Does not arise.

[Translation]

CBI Report on Irregularities in Open School

3781. SHRI RAMTAHAL CHAUDHARY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the CBI report on irregularities committed in open school case, has been received;

(b) if so, the details thereof; and

(c) the action taken by the Government against the persons found guilty?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE

DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b). The Central Bureau of Investigation (CBI) has not yet submitted its final report on the enquiry/investigation started by it regarding alleged financial irregularities in the case of National Open School.

(c) Does not arise.

[English]

Pak Foreign Minister's Willingness to Hold Talks

3782. SHRI BANWARI LAL PUROHIT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Pakistan Foreign Minister has expressed willingness to hold talks on Kashmir issue under the Simla accord; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) Foreign Minister of Pakistan in his letter of felicitations to our External Affairs Minister on his assumption of office stated that he hoped that India and Pakistan would work together to resolve the outstanding issues between the two countries.

(b) External Affairs Minister in his reply said that India would endeavour to establish a relationship based on friendship and cooperation with Pakistan. He suggested that the officials of the two countries should meet soon to address bilateral issues. Pakistan's response is awaited.

[Translation]

Pension Scheme for Ex-Servicemen

3783 SHRI DATTA MEGHE: Will the Minister of DEFENCE be pleased to state:

(a) whether Union Government have introduced or propose to introduce any pension scheme for the veteran ex-servicemen or for the widows of the soldiers of 'Azad Hind Fauz' who had fought for the country during the Second World War;

(b) whether several representation have been received by the Government in this regard;

(c) if so, the details thereof;

(d) whether the Government propose to provide all those facilities to them, which are being provided to freedom fighter, and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) to (e). Union Government has neither introduced nor propose to introduce any pension scheme for veterans of World War-II. Under the Swatantrata Sainik Samman Pension Scheme, 1980 widows of ex-INA personnel are eligible for pension if their husbands suffered minimum six months imprisonment/detention outside India while fighting against the British Regime for India's Independence.

2. Government have been receiving representation from time to time for grant of pension to World War-II veterans. The demand of the World War II Veterans for grant of pension was considered by the Committee on Remainder Problems of ex-Servicemen. The committee did not find the demand acceptable because pension could not be given without linkage to a minimum period of service.

3. At present, there is no proposal under consideration of the Government for grant of facilities to World War II Veterans at par with Freedom fighters.

Medical Facilities

3784. SHRI NITISH KUMAR:
SHRI NAWAL KISHORE RAI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have fixed a target to provide medical facilities to whole of the country by 2000 A.D.;

(b) if so, whether according to a study conducted by the Indian Council of Medical Research, only 15% of health employees are available as per the requirement in the Primary Health Centres established by the Government in the country?

(c) if so, the reaction of the Government in this regard;

(d) whether Government are in the position of achieving the target fixed; and

(e) if not, the time limit fixed for providing medical facilities to all the citizens in the country?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) Preventive, Promotive and curative services are provided country wide on a population basis. Planning Commission lays down year wise and level wise targets under Minimum Needs Programme of the States. For the 8th Plan the targets to be established so far are given in statement. At

Sub-districts and district level in urban areas Post Partum centres are established through government and through voluntary organisations to provide maternal and child health care. The total number established so far is 1562. Government also establish hospitals in urban areas to cater to the needs of people.

(b) and (c). The ICMR had conducted a study through Human Reproduction Research Centres on quality of Family Welfare services at PHC level (1991) covering 398 PHCs. In that study it was inter-alia observed that the positioning of manpower in most states corresponded to the sanctioned posts but there has a need to increase the staff strength to meet health delivery norms. The State Governments have been advised on several occasions to fill vacant posts and see that deficiencies in the rural health services are not allowed to persist.

(d) and (e). A review of the progress in achievement of goals set out in the National Health Policy, 1983, indicates that only some of the goals are likely to be achieved in full by 2000 A.D. The targets likely to be achieved relate to infant Mortality Rate, Crude Death Rate, Life Expectancy at Birth, Immunisation goals for pregnant women and for infants and elimination of Leprosy. In the case of diseases like Tuberculosis and Blindness Control and other indicators more time would be needed to achieve the goal fully.

STATEMENT

Statement showing position of Health Institutions in Rural Areas

Health Institutions	Population norms		8th Plan targets	Established upto 31.12.1995
	in Plains	in hills		
Sub-Centres	5000	3000	17030	132285
PHCs	30000	20000	4450	21802
CHSs	80000 to 1.2 lakh		1269	2401

PHCs - Primary Health Centres

CHSs - Community Health Centres

[English]

Erosion of Rivers in North-East

3785. SHRI DWARAKA NATH DAS: Will the Minister of WATER RESOURCES be pleased to state the specific steps taken by the Government to check soil erosion by rivers in North-East?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): The Brahmaputra Board established by the Union Government in December 1981, in the Master Plans prepared by them for flood management in the North Eastern region, has identified several sites viz: Majuli, Tezpur, Sonarighat, Mukalmua, Gumi, Palasbari, Goalpara, Mariahola, Hathala on Brahmaputra and Tarapur Shibbari on Barak as major erosion prone areas. The Master Plans have been sent to the North Eastern States for implementation of individual anti-erosion schemes to protect these areas.

Common School Programme

3786. SHRI MOHAN RAWALE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government are considering a proposal for a 'common school programme' to make education system better and to impart common education to all throughout the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) No Sir.

(b) and (c). Maintenance of broad commonality of standards in all the schools of the country has been sought to be achieved by the following ways:—

(i) Making available to all the schools, a broadly uniform pattern of syllabi/textbooks designed on the basis of National Curricular Framework for elementary and secondary education brought out by the National Council of Educational Research & Training (NCERT).

(ii) Requiring all the schools sending their students for Board Examinations to be affiliated to the concerned State Board, the Central Board of Secondary Education (CBSE) or the Council for the Indian School Certificate Examinations, as the case may be.

(iii) Improving the physical facilities and other educational inputs in schools through a number of Centrally Sponsored Schemes and Programmes.

By Pass on N.H.31

3787. SHRI AMAR ROY PRADHAN: Will the Minister of SURFACE TRANSPORT be pleased to refer to the reply given to Unstarred Question No. 1361 on July 22, 1996 and state:

(a) the year in which the said work was actually started;

(b) the year-wise funds allocated and actually utilised for the work;

(c) the target date fixed for completion of the work as per plan;

(d) whether it is a fact that not even fifty percent of the work has been done during last nine years; and

(e) if so, the details thereof and the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) The work actually started in the year 1991.

(b) The funds are allocated state-wise and year-wise and not work-wise. The year-wise funds allocated to West Bengal Government for development of NHs (Original) works including Externally Aided Projects and Bridge Fee fund are as under:—

Year	Allocation of fund (Rs. in lakhs)
1991-92	1634.00
1992-93	2230.00
1993-94	3500.00
1994-95	3987.00
1995-96	3810.00
1996-97	

The year-wise actual expenditure incurred on works of Falkata-Pundibari diversion including Torsa bridge is as under:—

Year	Expenditure (Rs. in lakhs)
1991-92	145.00
1992-93	199.00
1993-94	128.00
1994-95	203.00

Year	Expenditure (Rs. in lakhs)
1995-96	557.00
1996-97 (up to June, 1996)	144.00

(c) to (e). The target date of completion is March, 1998. The delay in Progress of work is due to contractual complications and delay in award of the work, slow progress/mobilisation by the Contractor, and constraints of fund.

Irrigation Projects in Maharashtra

3788. SHRI NAMDEO DIWATHE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that a number of irrigation projects in Vidharbha Region of Maharashtra have run into serious trouble due to cost escalation and time over-run;

(b) if so, the reasons and details thereof-project wise, including original cost approved, schedule of works, execution and provision of funds vis-a-vis actual performance, inadequate release of funds resulting in delay in execution of the project and consequent cost escalation;

(c) whether the performance of irrigation projects under execution has been reviewed, if so, the results thereof; and

(d) the details of the revised action plan/funding plan worked out for each project in Vidharbha region for scheduled completion?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) and (b). A statement giving details of Major & Medium irrigation Projects of Vidharbha Region of Maharashtra which have run into trouble is enclosed.

(c) The Projects are reviewed every year during Annual Plan discussion by Central Water Commission, Planning Commission and State authorities and allocation of funds is decided for each project.

(d) Irrigation is a State subject and the projects are planned, implemented and funded by the States themselves. The Central assistance is in the form of block loans and grants not tied to any project or programme.

STATEMENT*Details of on-going Major & Medium Irrigation Projects of Vidharbha Region of Maharashtra which have run into problem*

Sl. No.	Name of Projects	Approved Cost	Latest Estd Cost	Expendr. upto 3/92	Outlay/Expenditure		Rs. in crores		Likely date of completion
					92-93 Outlay Exp.	93-94 Outlay Exp.	94-95 Outlay Exp.	Outlay for 1995-96	
Major									
1.	Wan	46.85 (TAC)	135.00	22.57	11.40 11.40	20.00 10.56	13.50 12.50	30.00	Beyond VIII plan
2.	Arunavati	66.48 (TAC)	70.00	47.14	12.00 12.00	14.00 18.55	13.00 15.89	12.00	VIII plan
3.	Lower Wardha	UA	232.00	4.62	1.00 1.00	- 1.00	1.40	-	Beyond VIII plan
4.	Upper Wardha	39.88 (A)	457.00	170.70	21.00 30.00	30.00 34.00	29.00 38.50	33.00	-do-
5.	Lower Wunna	87.55 (TAC)	187.00	50.47	11.00 14.60	14.50 14.59	9.00 17.75	45.00	-do-
6.	Bawanthodi (I.S.)	161.57 (TAC)	261.00	12.44	0.20 0.20	1.00 2.70	5.00 2.50	4.00	-do-
7.	Gosikhurd	461.19 (A)	1345.00	18.32	15.00 17.70	30.00 29.63	25.00 37.66	27.00	-do-
8.	Human	U.A.	69.57	4.67	0.02 0.02	0.05 0.05	0.05 0.05	—	-do-
9.	Tultuli	U.A.	82.94	3.55	0.02 0.02	0.05 0.05	0.05 0.05	—	-do-
Medium Projects									
1.	Mun	5.53 (A)	49.00	22.46	4.00 5.35	4.90 3.15	4.90 4.60	6.00	Beyond VIII plan
2.	Shahneer	8.77 (A)	50.00	42.00	2.00 2.90	2.50 2.50	1.50 1.00	6.40	VIII plan
3.	Pandhari Nalla	0.83 (A)	9.00	0.27	0.05 0.05	0.30 0.30	0.05 0.05	0.05	Beyond VIII plan
4.	Jan	11.75 (TAC)	42.00	4.43	2.50 2.50	5.00 3.20	4.00 4.50	4.00	-do-
5.	Umarzari	UA	8.00	1.14	0.00 0.00	0.00 2.67	1.50 1.40	—	-do-
6.	Pakadgudam	1.64 (A)	20.00	6.83	1.00 1.85	3.00 3.00	1.00 3.00	3.00	-do-

Sl. No.	Name of Projects	Approved Cost	Latest Estd Cost	Expendr. upto 3/92	Outlay/Expenditure			Rs. in crores	Outlay for 1995-96	Likely date of completion
					92-93 Outlay Exp.	93-94 Outlay Exp.	94-95 Outlay Exp.			
7.	Donger Goah	2.15 (A)	8.00	0.40	0.00 0.00	0.50 0.20	0.05 0.55	—	-do-	
8.	Channe Nadi	UA	6.00	1.03	0.00 0.10	0.00 0.00	0.05 0.05	—	-do-	
9.	Karwappa Nalla	4.70 (A)	15.00	2.71	0.01 0.11	0.05 0.05	0.05 1.05	0.05	-do-	

A : Approved

UA - Unapproved

TAC - Found acceptable by the Advisory Committee.

Arsenic Pollution in West Bengal

3789. SHRI PRADEEP BHATTACHARYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government are aware that diseases due to Arsenic pollution in West Bengal are increasing rapidly;

(b) if so, whether the Union Government, with the help of foreign health authorities, propose to take any concrete steps to eradicate the diseases, which are increasing due to Arsenic pollution;

(c) the total assistance Union Government have rendered to the State Government for the same during the last three years, year-wise;

(d) whether the Union Government have been urged by the State Government to allocate more funds for the same; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) Yes, Sir. Government of West Bengal has reported that diseases due to Arsenic pollution are on the rise.

(b) Two experts from WHO are presently undertaking a study on the arsenic contamination related health problems in West Bengal.

(c) to (e). The Union Government has assured the State Government to provide full support in obtaining the approval of the Planning Commission to the Action Plan prepared by

them, involving an expenditure of Rs. 7 crores, to combat arsenic related health problems in West Bengal.

The Union Government have also made the following releases of funds to the State for supply of clean drinking water.

Year	Rs. in lakhs
1993-94	480.92
1994-95	607.04
1995-96	2873.73

Dredging in the River Bed of Brahmaputra

3790. DR. PRABIN CHANDRA SARMA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Inland Waterways Authority of India had a plan for dredging in the river bed of the Brahmaputra from Dhubri to Guwahati in order to ensure a minimum of two metres depth in this stretch;

(b) if so, whether the task has since been completed; and

(c) if not, the time by which it is likely to be completed?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) No, Sir.

(b) and (c). Do not arise.

[Translation]

Admission of Foreign Students in Education Centres

3791. SHRI GANGA RAM KOLI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government permits admission of foreign students in Technical and Non-technical education centres;

(b) if so, the terms and conditions in this regard;

(c) whether there is any reservation quota for these students; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) The terms and conditions are settled by the Institutions themselves.

(c) and (d). 5% seats in technical courses at degree level are being reserved for NRI/Foreign Students by private unaided Institutions in accordance with the Supreme Court judgement. In addition to this, the Ministry of Human Resource Development has allocated 367 seats at degree level and 50 seats at diploma level technical courses during 1995-96 for foreign students in the Government/Government aided private technical institutions.

[English]

Slums on Defence Lands in Bhavnagar

3792. SHRI RAJU RANA: Will the Minister of DEFENCE be pleased to state:

(a) whether his Ministry is having an open land at the centre of Bhavnagar city;

(b) if so, the steps taken to preserve the same land so far;

(c) whether the Government are aware about any slum dwellings at the same land; and

(d) if so, the plans made to preserve or develop the land and to remove the slums?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) and (b). Yes, Sir. The Ministry of Defence has 81.925 acres of land in Bhavnagar but the same is presently under temporary loan to the State Government of Gujarat on no rent basis. It is under occupation of State PWD, which has the duty of its safe preservation.

(c) and (d). The State Government intimated that certain encroachments have taken place on the land. The State Government has been requested to hand over the land encroachment-free to the Ministry of Defence, so as to enable them to develop the land in accordance with zonal plan.

Compensation to Indians Affected by Gulf War

3793. SHRI G.A. CHARAN REDDY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether any complaints have been received for delay in payment of compensation to the Indian nationals affected by the Gulf War;

(b) if so, the details thereof;

(c) whether it is a fact that many Indian nationals, particularly from Nizamabad district, A.P., have not received any compensation so far despite submission of proper forms to U.N. through Special Kuwait Cell of the Ministry;

(d) if so, time by which all the claims would be settled; and

(e) the steps being taken by the Government to expedite the process of payment of compensation pending with the UN?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) and (b). We have received occasional enquiries and complaints from claimants regarding delay in payment of compensation to be made to them.

(c) Except for Category 'B', i.e. for death or injuries sustained as a direct result of the Iraqi invasion, no payment for compensation in any other category has been received by us. No separate monitoring has been kept in respect of claimants from any particular State or district, including Nizamabad District in Andhra Pradesh.

(d) It is the exclusive responsibility of the United Nations Compensation Commission (UNCC) to evaluate and scrutinise the claims, evolve a payment procedure and deliver the awarded compensation to eligible claimants through national governments. It is not possible to estimate the timing or the value of the payment which may eventually be made by the UNCC.

(e) The Special Kuwait Cell in the Ministry is in constant touch with the UNCC through PMI, Geneva, regarding developments in this regard, and to ensure prompt and equitable payments to Indian nationals as soon as money for this purpose is made available to the United Nations Compensation Commission.

N.H. from Ichchapuram to Tada in A.P.

3794. SHRI K.S. RAYADU: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is a fact that the Government propose to develop the Andhra Pradesh sea-coast to meet commercial

transport needs, as well as national security needs, by constructing a National Highway from Ichchapuram in Srikakulam district to Tada in Nellore district via Kakinada and Narsapur;

(b) if so, the details thereof; and

(c) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRIT.G. VENKATRAMAN): (a) No, Sir.

(b) and (c). Do not arise.

[Translation]

Medical System

3795. SHRIMATI SUSHMA SWARAJ:
SHRI NITISH KUMAR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the medical system on the pattern of the British model is followed in the country as a result of which the medical facilities are confined to cities and metropolitan cities only;

(b) if so, the details thereof;

(c) whether the Lentin Commission has stated in its report that heavy expenditure is incurred in big hospitals in the name of treatment for the poor people and they are not getting its benefit;

(d) if so, the reaction of the Government thereto;

(e) whether the Government have taken any steps for improvement in the existing system; and

(f) if so, the details thereof;

THE MINISTER OF STATE OF THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) and (b). A huge rural network of 132285 Sub-Centres, 21802 Primary Health Centres and 2401 Community Health Centres has been established throughout the country to provide health care services in rural areas. The model is an indigenous one and the States have been asked to make the service delivery system more responsive to the needs of the rural public through a veracity of overness related to filling posts, providing sufficient funds for drugs and consumables and improving surveillance activities.

(c) & (d). This Ministry is aware of Justice Lentin Commission which we set up by the Government of

Maharashtra. The report was submitted to the State Government.

Central Government has asked the States to see that there is greater allocative efficiency and the needs of primary health Sector are catered fully.

(e) and (f). Health being State subject, improvement of hospital services is the responsibility of the State Governments. However, to strengthen the secondary level hospitals in the State Health System, Projects are under implementation with World Bank assistance in the States of Andhra Pradesh, Punjab, Karnataka and West Bengal. Besides this a number of National Programmes are being implemented with a view to controlling specific diseases and improving service delivery, particularly to those who lack access to health services.

Central Assistance for Indira Gandhi Canal

3796. SHRI TARACHAND BHAGORA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government propose to provide Central assistance to Indira Gandhi Canal project under border area development programme;

(b) if so, the details thereof; and

(c) the total amount incurred so far under this programme?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) Central Assistance of Rs. 250 crores has been proposed under Border Area Development Programme during VIII five year plan for Indira Gandhi Nehar Project.

(c) The Central Assistance for Indira Gandhi Nehar Project provided under Border Area Development Programme is Rs. 341.10 crores upto March, 96.

[English]

Admission in Medical Colleges

3797. SHRI NAND KUMAR SAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether all medical students, who had cleared the All India entrance examination for admission to post graduate medical courses, have been given admission in medical colleges in the current academic session;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the action taken or proposed to be taken to alleviate the grievances of these students?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) to (d). Out of the 1858 candidates declared successful in All India Entrance Examination for admission to MD/MS/MDS/Diploma courses 1996, 1650 candidates appeared for counselling and were given allotment letters for admission by the Directorate General of Health Services in March, 1996.

[Translation]

Fishermen of Gujarat in Pak Jails

3798. SHRI CHHITUBHAI GAMIT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the names of fishermen of Gujarat apprehended and kept in jails by Pakistan Government from 1994-95 to March 1996;

(b) the reasons for their arrest;

(c) the number of fishermen died in Pak custody and the reasons therefor; and

(d) the steps taken by the Government for their repatriation and the time by which they are likely to return to India?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) A list of fishermen in Pakistani custody said to belong to Gujarat has been sent by the Government of Gujarat. Some names in this list also figure in a list supplied by the Administration of Daman and Diu and said to be from Diu. Efforts are under way to clarify the position.

(b) Pakistan has informed that our fishermen were apprehended by them for violating Pakistani territorial laws.

(c) To the best of our information, no Indian fisherman has died in Pakistani custody during the year 1994-95 and 1995-96.

(d) Government are actively pursuing with Pakistan a proposal to exchange fishermen in each other's custody. To this end, Government are in favour of holding technical level talks with Pakistan to address legal and administrative issues concerning the modalities of exchange.

[English]

Activities on Narmada Dam Project

3799. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Union Government have received representations from several quarters regarding prevention of any kind of activities on Narmada Dam Project, which may cause displacement and other irreversible damage; and

(b) if so, the facts thereof, and the action proposed to be taken by the Government in the matter?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) and (b). Yes, Sir. Representations have been received from some Non-Governmental Organisations and individuals. Resettlement & rehabilitation measures for project affected families as well as Environmental safeguards measures are under implementation by the concerned State Governments.

Senator Brown's Accusation

3800. SHRI PARASRAM BHARDWAJ:
SHRI MANIKRAO HODLYA GAVIT:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that US Senator Hank Brown wrote in an American Journal 'Roll Call' that India is responsible for arms race in South Asia;

(b) whether it is a fact that the senator had left New Delhi, without a meeting with External Affairs Minister, after his recent visit to the country; and

(c) if so, the details in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) Senator Hank Brown, in an article in the US Congressional Journal 'Roll Call', claimed that India's explosion of a nuclear device in 1974, touched off South Asia's nuclear arms race

(b) and (c). Senator Brown's request for a meeting with EAM could not be accommodated due to EAM's schedule. The Senator however, met with the Foreign Secretary during his stay in Delhi.

Action Against Principals of KVs

3801. DR. C. SILVERA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to retire Principals of Kendriya Vidyalayas compulsorily, whose pass percentage has been below 10 per cent during the last several years;

(b) if so, the details thereof, and if not, the reasons therefor;

(c) whether any action has since been taken against some of the Principals with a view to upgrage deteriorating standards of Kendriya Vidyalayas; and

(d) if so, the details thereof school-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (d). Explanation of the Principals of the Kendriya Vidyalaya, Karo Special Project Bokaro, Bihar and Kendriya Vidyalaya No. 3, P.O. Mamoon, Pathankot, Punjab have been called for, as the results of these schools in class XII examination of Central Board of Secondary Education, 1996 showed passed percentage less than 10%.

[Translation]

Health Products

3802. SHRI KACHARU BHAU RAUT:
SHRI KESHAB MAHANTA:
DR. ARUN KUMAR SARMA:
DR. PRABIN CHANDRA SARMA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the names and details of health projects launched in Maharashtra and Assam with the assistance of the World Bank;

(b) the extent to which the said schemes have proved to be successful; and

(c) the specific steps being taken by the Government to expedite the implementation of those projects?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) The following National Programmes are being implemented in the States of Maharashtra and Assam with the World Bank assistance:

- (i) India Population Project.
- (ii) National AIDS Control Programme.
- (iii) National Leprosy Eradication Programme.
- (iv) National Programme for Control of Blindness being implemented in the State of Maharashtra.

(b) The Population Project is reported to have met the objectives by improving service delivery. In the case of Assam, since only two years have been completed out of the seven years project duration it is too early to assess the impact. In the case of the Leprosy control project, there has been a

reduction in leprosy in both States. In the case of the AIDS control programme the progress in Maharashtra has been reported to be satisfactory but in Assam there is scope for improvement.

The blindness control project is being implemented successfully in Maharashtra State.

(c) To expedite the implementation of these programmes the steps being taken inter-alia include timely release of funds, regular monitoring and supervision from Central, State and district level training of staff and dissemination of information through IEC to generate awareness. Further an Externally funded Project Cell has also been established in this Ministry for closer monitoring of these National Programmes.

[English]

Central Road Fund to West Bengal

3803. SHRI BASUDEB ACHARIA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of the amount sanctioned from Central Road Fund for the development and strengthening of Roads in the State of West Bengal;

(b) whether it is a fact that the amount sanctioned was less than the Cess collected in the year 1994-95, and 1995-96; and

(c) if so, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) Total amount allocated, out of Central Road Fund, to West Bengal upto 31.3.96 is Rs. 2884.64 lakhs.

(b) and (c). The amount allocated has been less than the tentative accruals to State Governments. The allocations are subject to the availability of budgetary provisions and the progress of works already sanctioned.

Projects Under C.R.F. in U.P./Maharashtra

3804. SHRI PRABHU DAYAL KATHERIA:
SHRI KACHARU BHAU RAUT:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of the ongoing projects funded out of the Central Road Fund in Uttar Pradesh and Maharashtra;

(b) the estimated cost and the amount released and spent so far, project-wise;

(c) the amount allocated to States during the Eighth Five Year Plan; and

(d) the amount released so ar, State-wise?

Maharashtra and U.P. are Rs. 5522.41 lakhs and Rs. 3119.74 lakhs respectively upto 31.3.96.

THE MINISTER OF SURFACE TRANSPORT (SHRIT.G. VENKATRAMAN): (a) The number of projects funded in U.P. and Maharashtra is 8 and 34 respectively.

(c) During the first four years of 8th Five Year Plan Rs. 85.565 crores have been allocated to various states.

(b) Funds of C.R.F. are released to the states on lumpsum basis and not project-wise. Total funds released to

(d) A Statement is annexed.

STATEMENT

Allocation in Respect of Central Road Fund

(Rs. in Lakhs)

Sl.No.	Name of States/UTs.	1992-93	1993-94	1994-95	1995-96
1.	Andhra Pradesh	33.00	50.00	600.00	149.00
2.	Arunachal Pradesh	0.00	0.00	0.00	0.00
3.	Assam	60.00	40.00	42.00	21.00
4.	Bihar	100.00	40.00	166.00	25.00
5.	Chandigarh	0.00	0.00	0.00	0.00
6.	Delhi	12.00	100.00	835.00	0.00
7.	Goa	1.00	5.00	55.00	0.00
8.	Gujarat	70.00	80.00	239.00	139.00
9.	Haryana	39.00	35.00	250.00	138.00
10.	Himachal Pradesh	0.00	15.00	35.00	2.00
11.	Jammu & Kashmir	50.00	15.00	50.00	0.00
12.	Karnataka	80.00	50.00	288.00	110.00
13.	Kerala	20.00	55.00	104.00	17.00
14.	Madhya Pradesh	50.00	45.00	236.00	74.00
15.	Maharashtra	100.00	110.00	1100.00	172.00
16.	Manipur	0.00	10.00	0.00	0.00
17.	Meghalaya	25.00	10.00	7.00	1.00
18.	Mizoram	35.00	0.00	11.00	1.00
19.	Nagaland	0.00	10.00	34.00	6.00
20.	Orissa	7.00	40.00	28.00	4.00
21.	Pondicherry	0.00	0.00	0.00	0.00
22.	Punjab	0.00	60.00	259.00	213.00

Sl.No.	Name of States/UTs.	1992-93	1993-94	1994-95	1995-96
23.	Rajasthan	25.00	5.00	103.00	57.00
24.	Sikkim	0.00	20.00	8.00	1.00
25.	Tamil Nadu	50.00	80.00	505.00	129.00
26.	Tripura	11.00	5.00	1.00	0.00
27.	Uttar Pradesh	79.50	100.00	157.00	111.00
28.	West Bengal	40.00	20.00	56.00	130.00
Total		887.50	1000.00	5169.00	1500.00

MNI Cancer Hospital

3805. SHRI N. RAMAKRISHNA REDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether conversion of MNI Cancer Hospital, Hyderabad into Regional Cancer Centre is being constantly persuaded with the Union Government by the State Government of Andhra Pradesh;

(b) if so, the details thereof; and

(c) the action taken by the Government in the matter so far?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) to (c). MNJ Institute of Oncology, Hyderabad has been recognised as a Regional Cancer Centre. The State Government have already been informed in the matter.

Mental Health

3806. SHRI K.V. SURENDRA NATH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware of the increasing number of the mentally ill people in Kerala often prone to suicidal tendencies and the inadequate facilities, qualitative and numerical for treatment of the mentally sick;

(b) if so, whether Government are considering a proposal to establish an institute for study and training of staff and treatment of patients; and

(c) if so, the details thereof;

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL

SHERVANI): (a) There is no reliable data to indicate that there is an increasing number of mentally ill people in Kerala.

Kerala has three Mental Hospitals at Trivandrum, Calicut and Trissur and all the Medical College Hospitals have a Department of Psychiatry. All the District Hospitals have psychiatrists and the State has the largest number of psychiatrists in the country.

(b) and (c). No such proposal is under consideration of the Central Government.

[Translation]

Cantonment Boards

3807. SHRI MAHABIR LAL BISHVAKARMA: Will the Minister of DEFENCE be pleased to state:

(a) the total number of cantonment Boards in the country;

(b) the number of such Executive Officers and Defence Estate Directors, who are posted at a particular place since the past several years in violation of the policy set by the Government in this regard;

(c) whether the Government propose to transfer such officers from one place to another; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) There are 62 Cantonment Boards in the country.

(b) to (d). There is no violation of the policy set by the Government in this regard. Postings/Transfers of officers are done as per the laid down guidelines which inter-alia prescribe that the officers can be transferred before completing the normal tenure or be retained in the same station beyond that on the grounds of exigencies of service.

*[English]***Review of Literacy Programme**

3808. SHRI V.M. SUDHEERAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have undertaken any review of literacy programmes, including Adult Literacy, Operation Black Board and non-formal education;

(b) if so, the details thereof; and

(c) the steps taken for strengthening and improvement of the programmes?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b). The Department of Education constituted an Expert Group under the Chairmanship of Prof. Arun Ghosh for making Status-cum-Impact evaluation of the Total Literacy Campaigns. The Group observed that the National Literacy Mission's Total Literacy Campaign approach with its transformative implications has resulted in positive impact on women, enrolment in primary education, sensitization of bureaucracy and in generation of social activists. The Group recommended that the objective of fully eradicating illiteracy be replaced by the objective of developing and deepening a learning society and that the Literacy Campaign and the Post Literacy and Continuing Education phases should be one continuum. The Group recommended greater attention to the Hindi speaking States.

(c) Some of the New strategies evolved for strengthening and improvement of the programme are indicated below:

(i) Operation Restoration of campaign projects which could not achieve desired objective.

(ii) Preparation of time-bound action plans for TLC coverage of uncovered districts in the States of Bihar, Uttar Pradesh, Rajasthan and Maharashtra.

(iii) Establishment of strong linkages between the literacy programme and other development programmes.

(iv) Decentralisation and delegation of authority for implementation of literacy programmes to State Government by establishment of State Literacy Mission Authorities (SLMAs).

Growth Rate of Port Facilities

3809. SHRI CHUNCHUN PRASAD YADAV: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the comparative annual growth rate of port facilities in the country as compared with the country's annual growth in the international trade;

(b) the extent to which the projected growth of Indian ports during the last three plan periods has been achieved, stating the reasons for short-fall in the projected growth;

(c) whether the Government propose to open up certain areas of port operations to private entrepreneurs; and

(d) if so, the decision, if any, taken in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) and (b). Since the beginning of the 6th plan in 1980-81 the cargo handling capacity of the major ports in the country has gone up from 101.3 million tonnes to 177.45 million tonnes in 1995-96 registering a compounded growth rate of around 4%. The traffic handled by the major ports has increased from 61.54 million tonnes to 215.26 million tonnes during the corresponding period registering a compounded growth rate of about 7%. By the end of 8th plan the port capacity was planned to be enhanced to 216 million tonnes. However, due to slippages in implementation of some of the externally aided projects, this will now be achieved in early 9th plan.

(c) and (d). The port sector in India has already been opened up for private sector participation in certain identified areas.

Joint Venture to Build Roads

3810. SHRI GEORGE FERNANDES: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of MOUs signed with domestic, foreign and joint venture companies to build roads in India, the names of the companies, the countries they belong to and the dates on which the MOUs were signed;

(b) the total estimated cost of these projects; and

(c) the number of projects taken up for construction and the likely date of completion?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) Ministry of Surface Transport and Government of Maharashtra entered into a Memorandum of Understanding (MOU) with Infrastructure Leasing and Financial Services Limited, Bombay (IL & FS) on 5.2.93 and again entered into an extended MOU on 9.1.95 with IL & FS for the construction of Panvel bypass in Maharashtra under BOT Scheme.

(b) and (c). The proposal is still in detailing stage.

Inland Waterways Transport Corporation*[Translation]*

3811. DR. ASIM BALA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of the performance of the Inland Waterways Transport Corporation during the last three years and the expenses involved in its functioning;

(b) whether the said Corporation is likely to be closed in the near future; and

(c) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRIT.G. VENKATRAMAN): (a) The performance of the Central Inland Water Transport Corporation Ltd. (CIWTC) during the last three years is as under:—

	1993-94	1994-95	1995-96
I. River Services Division			
i) Cargo transportation (lakh Metric Tonne)	2.43	3.31	3.25
ii) Freight earned (Rs. in lakhs)	552.43	786.58	837.05
II. Rajabagan Dockyard			
Value of Production (Rs. in lakhs)	649.80	197.87	600.48 (unaudited)
III. Deep Sen Ship repair Division			
Value of Production (Rs. in lakhs)	288.34	229.18	158.00 (unaudited)

The total earnings and operation losses of the Corporation during last three years are as under:

	1993-94	1994-95	1995-96
(i) Total Earnings (Rs. in lakhs)	2248.63	1979.51	1295.03 (unaudited)
(ii) Operating losses (Rs. in lakhs)	962.20	1138.61	1048.98 (unaudited)

The expenses involved in the functioning of the CIWTC during the last three years, are Rs. 151 crore approx.

(b) No, Sir.

(c) In view of the above, does not arise.

New Engineering Colleges

3812. PROF. AJIT KUMAR MEHTA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of new engineering diploma/degree colleges sanctioned by the All India Council of Technical Education, New Delhi during 1996-97, alongwith the names and addresses thereof;

(b) whether the applications of some new engineering colleges have been rejected; and

(c) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c). The information is being collected from All India Council for Technical Education and will be laid on the Table of the House.

Survey on Radu Irrigation Project in Bihar

3813. SHRI THOMAS HANSDA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Bihar had completed their survey work pertaining to the Radu Irrigation Project in district Ranchi of Bihar and submitted the same to the Central Water Commission in the year 1988 for approval;

(b) whether it is an important project in the tribal dominated areas of Bihar; and

(c) if so, the time by which the said Radu project is likely to be given approval?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) Project proposal as Radu Irrigation Project has not been received in Central Water Commission. However a proposal on Raru Reservoir Project has been received in Central Water Commission in 9/89. After examination the project report was sent back to the State Government in 1990 for compliance of Central Water Commission's comments.

(b) Raru Reservoir project is an important projects.

(c) The clearance of the project will depend upon the promotness with which the State Government complies with the observations of Central Water Commission/other Central appraising Agencies.

Indian Abroad*[English]*

3814. SHRIMATI BHAVNABEN DEVRAJ BHAI
CHIKHALIA:
SHRI RAMASHRAYA PRASAD SINGH:
SHRIMATI SHEELA GAUTAM:
SHRI SHIVRAJ SINGH:
SHRI RAMESHWAR PATIDAR:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the total number of Indians living in the countries with which India is having diplomatic relations;

(b) whether any regular census is conducted for such migrant Indians;

(c) whether there is any proposal under consideration of the Government to provide them right of franchise in Parliamentary elections; and

(d) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) There are approximately fourteen million Indians living in countries with which India has diplomatic relations.

(b) No, Sir. No regular census is conducted for such migrant Indians.

(c) and (d). There is no proposal under consideration of the Government to provide these Indians the right of franchise in Parliamentary elections. Under the existing law, for a person to be entitled to be registered as a voter in a particular constituency, one of the requirements is that he/she should be ordinarily resident of that constituency. In certain cases, where persons are forced to remain away from their home constituency by the compulsion of their office under the Government of India and in public interest, provision has been made for enrolment of such persons by treating them as ordinary resident of the constituency where they would have resided but for compulsion of their office under the Government of India. Therefore, there is no justification under existing law to grant right of franchise to those who are normally not resident in their constituency out of their own volition and in their own personal private interest. It may also be pointed out that the basic concept of direct elections from territorial constituencies envisages a direct nexus between the voter and the constituency from where he/she intends to vote and this nexus arises by reason of his/her ordinary residence in the constituency. In addition, there would be practical difficulties in extending voting rights to Indian citizens living abroad.

Olympic Games

3815. SHRI KODIKUNNIL SURESH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government had taken effective steps for participating in Atlanta Olympics;

(b) whether the Indian Olympics Association had started preparation for Olympic games on time;

(c) if so, the details thereof; and

(d) the steps being taken to improve performance of Indian players in future competitions?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI DHANUSHKODI ATHITHAN R.): (a) Yes, Sir.

(b) and (c). Yes, Sir. The process of imparting training to the sport persons and teams is undertaken in consultation with the Sports Authority of India and concerned National Sports Federations as part of Long Term Development Plans. Coaching camps, equipment, scientific support, competition exposure is provided to the players as per the approved programme and the same are reviewed from time to time.

(d) The steps that the Government have taken to improve the performance of Indian players in future competitions include:--

- (i) Formulation of Long Term Development Plans for each discipline in consultation with the concerned Federations.
- (ii) Continuous dialogue with Private and Public Sector Companies to increase their investment in Sports, both in infrastructure as also in development of sports academies.
- (iii) Better monitoring of the proposals of infrastructure is being done to ensure that limited resources are not spread too thinly.
- (iv) Action has also been initiated to bring Sports on the concurrent list. At present Sports is a State subject.

Mentally and Physically Handicapped Person

3816. SHRI UDDHAB BARMAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is a growing increase in the number of mentally and physically handicapped boys and girls in the country;

(b) if so, the number of such persons, state-wise;

(c) the main factors responsible therefor; and

(d) the steps taken or proposed to be taken for treatment and rehabilitation of such persons?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) to (c). No reliable data is available to indicate the trend. However, a survey conducted by National Sample Survey Organisation (NSSO) in 1991 covering Visual, Hearing, Speech and Locomotor Disabilities had estimated 16.15 million people having at least one of the 4 disabilities and it constitutes 1.9% of the total estimated population. The same was estimated to be 12 million in 1981 and it was 1.8% of the total population. A sample survey by NSSD in the same year among children in the age group 1—14 have revealed 3% of the total population to have delayed Mental development. Malnutrition, incidence of disabilities due to diseases like Tuberculosis, Leprosy, incidence of increased accidents; general degradation in the environment; deficiency of Iodine etc. are some of the factors responsible for disability.

(d) National programmes on (i) Blindness Control; (ii) Tuberculosis; (iii) Iodine Deficiency Disorders Control; (iv) Nutrition; (v) Immunisation; (vi) Leprosy; (vii) Mental Health etc; coupled with a host of Institutions providing rehabilitation services are in operation for treatment and rehabilitation of handicapped persons.

[Translation]

Non-Formal Education Scheme

3817. SHRI DADA BABURAO PARANJPE:
DR. RAM CHANDRA DOME:
SHRI B. DHARMA BIKSHAM:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the names of States in which non-formal Education Scheme is being implemented;

(b) whether any review of the scheme has been made;

(c) if so, the details thereof; and

(d) the funds provided to the State under the scheme to provide salaries to staff of Non-formal Schools?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DE-

VELOPMENT (SHRI MUHI RAM SAIKIA): (a) The Centrally sponsored scheme of Non-formal Education is being implemented in 21 States/UTs., namely, Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Maharashtra, Madhya Pradesh, Manipur, Mizoram, Orissa, Rajasthan, Tamil Nadu, Uttar Pradesh, West Bengal, Chandigarh, Dadra and Nagar Haveli and Delhi.

(b) and (c). Based on the past experience gained and the problems faced in its implementation, the scheme was reviewed in 1993 for continuation in the 8th Five Year Plan. Major modifications effected in the Scheme as a result of the review include increase in central share for co-educational centres; enhancement of Project cost; increase in proportion of girls centres; provision of more flexibility and decentralisation in implementation.

(d) The NFE scheme provides for appointment of one part-time Instructor in a NFE centre at primary level and two part-time Instructors at Upper Primary level. These Instructors are paid honorarium of Rs. 200 per month and Rs. 250 per month respectively.

[English]

Training Establishments for Officers of Army and Air Force

3818. SHRI RAJIV PRATAP RUDY: Will the Minister of DEFENCE be pleased to state:

(a) whether there are any major training establishments for officers of Army and Air Force in the State of Bihar;

(b) if not, the reasons therefor;

(c) whether the Government have any proposal to create Defence training units for officers; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) No, Sir.

(b) The training institutions for officers of the Air Force are mostly located near the Southern Command Ilqrs for operational and administrative reasons. Most of the major training institutions of the Army were established prior to Independence by the British Government on their needs including fighting in Burma in the IInd World War. After Independence, these training-institutions have been continued in the same locations. After Independence, a few new training institutions have been started and the reasons for locating them at a particular place are based on:—

- (i) ready availability of basic infrastructure;
- (ii) availability of land at cheaper rates;
- (iii) close proximity to sea and air base; and
- (iv) availability of all types of terrain for carrying out tactical exercises.

(c) and (d). A flying Training school is to start at Bihar near Patna in the State of Bihar.

Plague and Cerebral Malaria

3819. PROF. P.J. KURIEN:
SHRI RUPCHAND PAL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government had set up an Expert Committee on public health system to look into last year's plague and cerebral malaria epidemic;

(b) if so, whether this Committee has given its findings and suggestions;

(c) if so, the details thereof; and

(d) the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) An Expert Committee under the Chairmanship of Prof. J.S. Bajaj was constituted to comprehensively review the Public Health System in the Country.

(b) The Committee has submitted its report on 6th June, 1996.

(c) The Committee has made many short-term and long-term recommendations. Some of the important recommendations made are:

- (i) Review of National Health Policy.
- (ii) Establishment of health impact assessment cell.
- (iii) Surveillance of critically polluted areas.
- (iv) Establishing an Apex Technical Advisory Committee.
- (v) Opening of Regional Schools of Public Health.
- (vi) Establishing a Centre for Disease Control.
- (d) The Report is under examination by the Government.

Release of Cauvery Water to Tamil Nadu

3820. SHRI A.G.S. RAM BABU:
SHRI V. DHANANJYA KUMAR:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have initiated any fresh proposal with the Government of Karnataka in regard to the release of Cauvery water to Tamil Nadu so as to mitigate the sufferings of the farmers of the State;

(b) if so, the details thereof and the steps being taken in this regard;

(c) the status of the Cauvery River Water Tribunal after the reported resignation of the Chairman of the Tribunal; and

(d) the latest position of the entire issue?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) and (b). To resolve the Cauvery Water Dispute, the Central Government constituted Cauvery Water Disputes Tribunal on 2nd June, 1990. The Tribunal passed an Interim Award on 25.6.91 directing the Karnataka Government to ensure inflows of 205 Thousand Million Cubic Feet (TMC ft.) of water into Mettur Reservoir of Tamil Nadu for each water year (June to May) with monthly and weekly stipulations. 6 TMC ft of water for Karaikal region of the Union Territory of Pondicherry will be delivered by the State of Tamil Nadu in a regulated manner. Further, the state of Karnataka shall not increase its area under irrigation by the waters of river Cauvery beyond the existing 11.2 lakh acres.

So far, the Tribunal has conducted 90 hearings and the basin States are participating in the proceedings of Tribunal.

(c) and (d). No hearing of the Tribunal could take place after the resignation of its Chairman, Hon'ble Justice Shri Chittatosh Mookerjee.

As the Chairman of the Tribunal has to be a sitting Judge of the Supreme Court or of a High Court, the Hon'ble Chief Justice of India has been requested to nominate a suitable Judge as the Chairman of the Tribunal.

Defence Overhaul

3821. SHRI CHITTA BASU: Will the Minister of DEFENCE be pleased to state:

(a) whether the Defence experts have since advised the Government to go in for major Defence overhaul;

(b) if so, whether the Government have since undertaken an exercise in identifying the needs and quantifying the resources required; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) The modernisation and upgradation of the equipment and weaponry of the Armed Forces is an on going process.

(b) and (c). This year as well, as in previous years, an exercise was undertaken to determine the priorities for modernisation and the funds required. For this purpose, the changing threat scenario, advancement of technology, global and regional security environment as also the resources available are taken into account. These were duly projected to the Ministry of Finance to enable it to allocate funds keeping in view the available resources, the demands of different sectors of the economy, as well as the projected security concerns. It will not be in the national security interest to divulge the details of the modernisation and upgradation plans.

Foreign Participation in University Education

3822. DR. RAM CHANDRA DOME: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the U.G.C. Chairperson recently has made a statement regarding foreign participation in University education;

(b) if so, whether this was done after consultation with the academic community;

(c) whether the Government are taking any measures to resolve the resource crunch in the U.G.C.; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b). According to the information furnished by University Grants Commission (UGC), the Chairperson, UGC, while inaugurating the Round Table on 'University Management' for Vice-Chancellors at Himachal Pradesh University on 13.6.96, made a general statement/observation that in wake of liberalisation process, the Indian University system is likely to face competition from foreign universities who would be coming forward to offer their programmes to the Indian students. This observation was intended to forewarn the VCs to gear up for the impending challenge.

(c) and (d). Plan and Non-Plan grants provided by the Government to UGC have been steadily increasing over the years. An outlay of Rs. 612.38 crore has been allocated to UGC for the 8th Plan as against a sum of Rs. 576.01 crore provided in the 7th Plan.

Declaration of National Highways

3823. SHRI DILEEP SANGHANI:
SHRI DINSHA PATEL:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to declare State roads as National Highways in Gujarat;

(b) if so, the details with locations thereof;

(c) if not, the reasons therefor;

(d) whether Government of Gujarat has sent any proposals for declaring new National Highways in the State; and

(e) if so, the current status of these proposals?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) to (e). Even though proposals to declare some State roads in Gujarat as National Highways have been received, it has not been possible to do so due to paucity of funds.

Strengthening of National Highways

3824. SHRI SUDHIR GIRI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the names of the National Highways proposed to be strengthened in the country in the current financial year, State and U.T. wise;

(b) the total expenditure proposed to be incurred for this purpose; and

(c) the criteria of selecting the National Highways in the current year?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) A statement is annexed.

(b) A total of 346 km of National Highways at a cost of Rs. 101.90 crore is proposed to be strengthened, as per Annual Plan 1996-97.

(c) Stretches for strengthening are selected from qualifying kilometers beased on their condition, traffic intensity, inter-se-priority and availability of funds.

STATEMENT

Name of National Highways to be strengthened in States/ U.Ts. during 1996-97

Name of State/U.T.	Name of National Highway(s)
Andhra Pradesh	5, 18, 16
Assam	31 (B), 52
Bihar	23, 28 (A), 2, 33
Delhi	2
Goa	17
Gujarat	8
Haryana	10
Himachal Pradesh	20, 21
Karnataka	4 (A), 4
Kerala	47
Madhya Pradesh	25, 16, 12, 26, 3 & 7
Maharashtra	17, 50, 3, 4, 6 & 9
Manipur	39
Orissa	5, 42, 6
Punjab	21, 15 & 10
Rajasthan	12, 8
Tamil Nadu	7, 7 (A), 45, 46 & 47
Uttar Pradesh	24, 19 & 2
West Bengal	35, 55, 2 & 34

Tuberculosis

3825. DR. VALLABHA BHAI KATHIRIA:
SHRI CHANDRESH PATEL:

Will the Minister of HEALTH AND FAMILY WELFARE: be pleased to state:

(a) whether the Government are aware the increases of Tuberculosis patients in India;

(b) if so, the number of T.B. patients in the country during the last three years till date, State-wise?

(c) the reasons for failure of T.B. control programmes;

(d) the concrete steps taken by the Government to control this disease;

(e) whether the Government have fixed any criteria for screening the T.B. cases;

(f) if so, the details thereof and if not, the reasons therefore;

(g) whether some people died due to T.B. and Cancer in the Jamnagar district of Gujarat during the last three years; and

(h) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) and (b). Available reports do not indicate any significant increase in the annual number of TB patients. A statement showing the number of patients in the country during the last three years is enclosed.

(c) As per a review conducted in 1992 by a Review Committee, the reasons for not achieving desired results are: less than 30% treatment completion, inadequate budgetary outlay shortage of drugs, undue emphasis on x-ray diagnosis, poor quality of sputum microscopy and multiplicity of treatment regiments by health providers.

(d) to (f). The Government has decided to launch Revised National Tuberculosis Control Programme all over the country in a phased manner. The salient features of the strategy are treatment with effective Short Course Chemotherapy drugs under direct observation of health workers supplied free of cost, improved quality of diagnosis close supervision and monitoring training of all categories of personnel, involvement of NGOs and more vigorous information, education and communication.

It is hoped to achieve at least 85% cure rate amongst cases detected under the programme following the revised strategy.

(g) and (h). No. Sir.

STATEMENT

The States & Union Territory-wise detection of new TB cases during the year 1993-94 to 1994-95

Sl. No.	Name of the State/ Union Territory	1993-94 cases detected	1994-95 cases detected	1995-96 cases detected
1.	Andhra Pradesh	64,369	68,111	65,999
2.	Arunachal Pradesh	3,199	3,567	3,295

Sl. No.	Name of the State/ Union Territory	1993-94 cases detected	1994-95 cases detected	1995-96 cases detected
3.	Assam	14,334	14,963	15,757
4.	Bihar	79,750	64,294	113,409
5.	Goa	3,575	3,245	3,432
6.	Gujarat	160,722	151,572	157,074
7.	Haryana	12,046	-	21,751
8.	Himachal Pradesh	18,473	12,756	16,079
9.	Jammu & Kashmir	4,049	14,203	7,302
10.	Karnataka	68,987	68,713	67,311
11.	Kerala	28,823	27,340	27,972
12.	Madhya Pradesh	64,158	76,942	72,803
13.	Maharashtra	207,541	134,893	204,569
14.	Manipur	4,279	4,995	3,959
15.	Meghalaya	3,300	2,115	2,614
16.	Mizoram	1,281	910	1,067
17.	Nagaland	1,224	1,348	1,192
18.	Orissa	29,262	29,873	29,871
19.	Punjab	44,663	37,576	42,341
20.	Rajasthan	38,843	36,284	36,228
21.	Sikkim	1,055	1,255	2,220
22.	Tamil Nadu	94,026	102,935	98,665
23.	Tripura	2,092	2,067	2,107
24.	Uttar Pradesh	269,515	268,862	265,079
25.	West Bengal	77,417	74,921	67,817
26.	Pondicherry	5,093	4553	3,311
27.	A & N Islands	526	472	1,954
28.	Chandigarh	1,900	1746	1,383

Sl. No.	Name of the State/ Union Territory	1993-94 cases detected	1994-95 cases detected	1995-96 cases detected
29.	D & N haveli	243	209	725
30.	Delhi	53,247	37,534	51,603
31.	Lakshadweep	264	154	194
32.	Daman & Diu	734	731	611
Total		13,58,990	12,49,139	13,89,695

N.H. in A.P.

3826. DR. M. JAGANNATH: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether any survey was conducted on the National Highway from Hyderabad to Sreesailam for construction of by-pass and broadening of the roads;

(b) if so, the details thereof, and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRITIG VENKATRAMAN): (a) There is no National Highway connecting Hyderabad and Sreesailam.

(b) and (c). Do not arise.

Development of Tezpur University

3827. SHRI ISWAR PRASANNA HAZARIKA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the funds for initial development programme and for annual maintenance sanctioned for Tezpur University as well as for Assam University of Silchar;

(b) whether there is wide disparity between the sanctioned amounts on each account for the two Central Universities established almost simultaneously; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) As Tezpur University, Tezpur and Assam University, Silchar have been established during VIII Plan, they meet their entire expenditure from Plan grants provided by UGC. UGC has provided

Rs. 800.00 lakhs and 550.00 lakhs to Assam University, Silchar and Tezpur University, Tezpur till 31st March, 1996.

(b) and (c). Funds meant for Central Universities are placed by the Government at the disposal of the University Grants Commission which makes allocations to such Universities on assessing their requirements. The Central Government has no powers to issue directions to the UGC for fixing the allocations of particular universities. The Commission has, however, been advised to allocate funds to the two universities by adopting, to the extent possible, uniform criteria.

Publication of Sainik Samachar

3828. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 502 on November 29, 1995 and state:

(a) whether the delays in procurement of paper for regular publication of Sainik Samachar has been resolved by now and if so, the details thereof;

(b) whether the subscribers are receiving their magazine regularly and upto which issue they have received the magazine;

(c) if not, the reasons therefor and how many issues are pending for printing and despatch to the subscriber for want of paper;

(d) by when the magazine will be received by all the subscribers; and

(e) the steps taken to ensure the timely and uninterrupted publication of the magazine and avoiding such lapses in future?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) to (e). Delays have taken place in the printing and despatch of the Sainik Samachar in different languages leading to non-receipt of the publication regularly by subscribers on account *inter alia* of non resolution of the paper accounts with the designated printers. At present eight issues in different languages are behind schedule, the period of pendency varying from December 1995 to March 1996. The Ministry of Defence is presently engaged in a restructuring exercise with the objectives of ensuring its regular publication and improving its quality.

[Translation]

Command Area Development Programme

3829. SHRI LAL BASU PRASAD YADAV: Will the Minister of WATER RESOURCES be pleased to state:

(a) the amount allocated year-wise in the last three years for Bihar by the Government under the Command Area Development Programme;

(b) the details of programmes formulated for the Purnia division under this scheme for the current and next year; and

(c) the time by which these programmes will be completed and the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) The amount allocated year-wise in the last three years for Bihar by the Union Government is as under:—

Year	Rs. in lakh
(i) 1993-94	- 1351.96
(ii) 1994-95	- 666.12
(iii) 1995-96	- 100.00

(b) The details of programmes as formulated by the State Government, for the Purnia Division for the current year and the next year are as under:—

The programme for the year, 1996-97 consists of survey of 24000 hectares of command, land levelling for 60 hectares, construction of lined field channel of 90 kilometres and field drains of 900 hectares; warabandi for 4500 hectares; and adaptive trial for 60 hectares at an estimated cost of Rs. 7.51 crores excluding the cost of establishment.

The programme for the year, 1997-98 consists of works same as proposed for the year, 1996-97 at an estimated cost of Rs. 8.21 crores.

(c) The programmes as proposed under item (b) above, are scheduled to be completed within the stipulated period subject to the availability of necessary funds.

[English]

Monuments of Jantar Mantar

3830. DR. KRUPASINDHU BHOI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government are aware of recent reports that environmental degradation to some extent caused by human factors, is causing decay to the monuments of Jantar Mantar situated in the heart of New Delhi; and

(b) if so, the steps being taken to clear unhealthy surroundings from these monuments and renovate them for preserving their unique features?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAL): (a) Yes, Sir.

(b) The area adjoining the compound wall of the monument is under the control of New Delhi Municipal Council. New Delhi Municipal Council has been requested to keep the surroundings neat and tidy in the interest of the monument.

Loss by River Beas

3831. SHRI SUKH RAM: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that river Beas has been causing loss to the projects, people and great damage to tourism which has great potential from Kullu to Leh;

(b) if so, the details thereof;

(c) whether it is under consideration of the Union Government to pass directions to the State Government to prepare projects to avoid land erosion from watershed areas;

(d) whether some experts are also engaged for the purpose and make possible for channelisation of rivers; and

(e) if so, the details of directions and projects?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) and (b). Government of Himachal Pradesh has informed Central Water Commission that floods in river Beas during 1995 eroded certain reaches thereby causing damage to the properties and affected tourism industry. The State has estimated the damages to the tune of Rs. 106 crores.

(c) Central Water Commission, after inspection of the area, has suggested structural and non-structural measures for flood control including anti-erosion works.

(d) and (e). Central Water Commission and Central Water & Power Research Station (CWPRS) experts inspected some of the reaches along river Swan in May 1994 to explore the possibilities of channelisation and recommended model studies. CWPRS has completed these studies and submitted a technical report to Government of Himachal Pradesh in August 1996.

Army Recruitment Centres

3832. SHRI SOUMYA RANJAN: Will the Minister of DEFENCE be pleased to state:

(a) the number of the Army recruitment centres in the country at present and the number of soldiers recruited by these centres during the last three years, State-wise and centre-wise; and

(b) the basis on which the number of vacancies are determined and the norms prescribed for the physical standards and educational qualifications?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) and (b). The total number of Army recruitment centres in the country is 130. This includes 13 HQ Recruiting Zones, 71 Branch Recruiting Offices and 46 Training Centres. The details of recruitment made State-wise and centre-wise during the last three years are given in statement I and II respectively.

2. The Recruitable Male Population (RMP) of various States and Union Territories is the basis for determining/ allotting number of vacancies to different Zonal Recruiting Offices and Centres. The RMP comprises of those eligible males who meet the laid down qualitative requirements and is generally reckoned as 10% of the male population of each State/Union Territory.

3. The norms laid down for minimum physical standards and educational qualifications required for enrolment into the army are given in statement III and IV respectively.

STATEMENT - I

State-wise Recruitment carried out in Army

Sl. No.	Name of State/ Union Territory	Recruiting Year			Remarks
		1992-93	1993-94	1994-95	
1.	Assam	528	771	1135	
2.	Andhra Pradesh	1437	2347	3094	
3.	Arunachal Pradesh	32	52	49	
4.	Bihar	1608	3396	4826	
5.	Goa	13	28	25	

Sl. No.	Name of State/ Union Territory	Recruiting Year			Remarks
		1992-93	1993-94	1994-95	
6.	Gujarat	673	533	1458	
7.	Haryana	1798	3246	4206	
8.	Himachal Pradesh	789	2145	2947	
9.	Jammu & Kashmir	980	1737	3540	
10.	Kerala	1003	1737	2394	
11.	Karnataka	922	1517	2259	
12.	Maharashtra	2355	1949	5532	
13.	Madhya Pradesh	1100	1800	2486	
14.	Manipur	108	156	397	
15.	Meghalaya	62	88	84	
16.	Mizoram	55	144	161	
17.	Nagaland	26	56	103	
18.	Orissa	480	1185	1411	
19.	Punjab	1962	4120	5677	
20.	Rajasthan	1716	323	4742	
21.	Sikkim	06	01	25	
22.	Tamilnadu	1671	2676	4116	
23.	Tripura	10	30	23	
24.	Uttar Pradesh	2457	10927	12972	
25.	West Bengal	1021	2603	3518	
26.	Andaman & Nicobar Islands	-	-	19	
27.	Chandigarh	03	09	16	
28.	Delhi	124	281	386	
29.	Daman & Diu	-	-	09	
30.	Lakshadweep	07	-	07	
31.	Dadra & Nagar Haveli	-	-	30	
32.	Pondicherry	02	08	08	
33.	Nepal	1702	1563	3026	
Total		24650	48338	70681	

STATEMENT - II*BRO wise intake during 1993-94, 1994-95 & 1995-96*

HQ RTG Zone/BRO	1993-94	1994-95	1995-96
Ajmer			
Ajmer	288	260	589
Alwar	351	330	556
Jhunjhunu	552	1071	1760
Jodhpur	514	956	1077
Kota	232	202	439
Ambala			
Ambala	606	682	1153
Hissar	218	260	489
Rohtak	146	285	816
Charkhi Dadri	174	312	635
Shimla	248	508	473
Palampur	300	398	586
Mandi	229	340	484
Hamirpur	236	274	489
Bangalore			
Bangalore	343	618	896
Belgaon	505	718	764
Mangalore	204	323	332
Trivandrum	575	542	654
Calicut	416	788	883
Calcutta			
Calcutta		1343	2990
Siliguri		498	1063
Behrampur (WB)		520	693
Cuttack		628	902
Samtalpur		347	613
Behrampur (Ganjam)		150	383
Katihar		541	1362
Ghoom		26	32

HQ RTG Zone/BRO	1993-94	1994-95	1995-96
Dhanpur			
Dhanpur	580	454	284
Ranchi	462	338	510
Muzzafarpur	543	534	882
Gaya	332	816	1356
Jabalpur			
Jabalpur	174	241	276
Bhopal	238	339	276
Gwalior	330	521	433
Mhow	280	627	549
Raipur	214	296	548
Jalandhar			
Jalandhar	734	826	1348
Amritsar	813	1295	1962
Ferozpur	690	868	601
Patiala	610	697	805
Ludhiana	350	338	634
Jammu	834	1365	1840
Srinagar	10	207	429
Lucknow			
Lucknow	740	970	1000
Agra	1171	1372	1290
Almora	566	596	460
Amethi	470	647	812
Bareilly	371	641	709
Lansdowne	1389	1905	1689
Meerut	1009	1035	2051
Phithoragarh	310	371	369
Varanasi	1138	1265	2345
Madras			
Madras	723	1014	1295
Trichy	654	1026	1264
Coimbatore	565	769	859

HQ RTG Zone/BRO	1993-94	1994-95	1995-96	HQ RTG Zone/BRO	1993-94	1994-95	1995-96
Secunderabad	667	721	765	Shillong			
Guntur	783	1038	1126	Shillong	164	301	614
Vishakhapatnam	545	809	837	Jorhat	163	260	564
Pune				Naranggi	230	216	418
Pune	329	1486	2259	Rangapahar	106	379	816
Aurangabad	176	1319	1230	Silchar	209	201	565
Mumbai	221	1241	1792	GRD Kunraghat			
Kohlapur	253	748	1616	GRD Kunraghat	890	1596	1227
Nagpur	145	565	818	Ghoom	554	815	973
Ahmedabad	291	969	986	IRO Delhi Cantt	529	602	977
Jamnagar	193	449	835				

STATEMENT - III*Minimum Physical Standards for enrolment into the Army***Revised Physical Standards**

1. The revised minimum physical standards for the various regions are as follows:—

Region	States	Height (Cms)	Weight (Kgs)	Chest (Cms)
Western Himalayan Region	J&K, Himachal Pradesh Punjab Hills (Area South and West of the Inter State Border between Himachal Pradesh and Punjab and North and East of Road of Mukherian Hoshiarpur, Garh Shankar, Ropar and Chandigarh) Garhwal and Kumaon.	163	48	77
Eastern Himalayan Region	Sikkim, Nagaland, Arunachal Pradesh, Manipur, Tripura, Mizoram, Meghalaya, Assam and Hill Region of West Bengal (Gangtok, Darjeeling and Kalimpong District)	157	48	77
Western Plains Region	Punjab, Haryana, Chandigarh Delhi, Rajasthan and Western UP (Meerut and Agra Division)	170	50	77
Eastern Plains	Eastern UP, Bihar, . West Bengal and Orissa.	169	50	77
Central Region	Madhya Pradesh, Gujarat Maharashtra, Dadar, Nagar Haveli, Daman and Diu	167	50	77
Southern Region	Andhra Pradesh, Karnataka, Tamil Nadu, Kerala, Goa and Pondicherry	165	50	77

Special Physical Standards

2. Minimum Physical Standards as given below are applicable to the followings:—

	Heights (Cms)	Weight (Kgs)	Chest (Cms)
(a) Ladakhi	158	50	77
(b) Gorkhas both Nepalese and Indian	157	48	77
(c) Candidates from Andaman and Nicobar Islands, Lakshadweep Group including, Minicoy.			
(i) Settlers	165	50	77
(ii) Locals	155	50	77
(d) Tribals of recognised tribal areas	162	48	77
(e) Bde of Guards	173	50	77
(f) Med Arty	170	50	77
(g) Corps Mil Police	173	50	77
(h) Clerks GD/SKT	162	50	77
(j) Sol Tdms			

Min physical standards of the regions given at para 1 above minus 2 Cms height, 1 Cm chest and 2 Kgs weight.

Note:- Regional physical standards lower than the standards laid down in para 2 (h) above are applicable to Clerical candidates belonging to those regions.

STATEMENT - IV*Minimum Education Qualification*

Category	Education
Soldier (General Duty)	SLC/Matric
Soldier (Technical)	SLC/Matric
Soldier (Clerk/SKT)	SSLC/Matric (English and Maths)
Soldier (Nursing Assistant)	SSLC/Matric (Maths, English & Biology) -

Category	Education
Soldier (Tradesmen)	
(a) General Category	Non Matric
(b) Specified Category	Non Matric
Havildar Education	
(a) Group 'A'	Post Graduate/Trained Graduates
(b) Group 'B'	BA/B.Sc (Matric with English and Maths)
JCOs (Religious Teacher)	Graduate in any discipline in addition qualification in his own religious denomination.
JCOs (Catering)	10+2 with Science and one year Cookery diploma/certificate from a recognised Food Craft Institute.

Assistance to States under Education

3833. SHRI XAVIERARAKAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the financial assistance given to the States for primary, secondary and university education in 1994-95, 1995-96 and 1996-97;

(b) whether the Government propose to enhance the financial assistance to States in the field of education; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKAI): (a) The details of financial assistance given to the States under Centrally Sponsored Schemes for development of school education by the Centre and to universities and colleges for development of higher education by the University Grants Commission is available in the Annual Reports of the Ministry and University Grants Commission for various years.

(b) and (c). It is proposed to raise allocation of the Centre and States for education to six per cent of Gross Domestic Product by the year 2000.

[Translation]

Sale by Public Sector Defence Units

3834. SHRI RAMCHANDRA VEERAPPA: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have reviewed the sale done by the public sector defence units;

(b) if so, the details of the sale done during the last three years, year-wise; and

(c) the details of the steps taken by the Government to increase the sale/production of the each of the said units?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) to (c). A Statement is attached.

STATEMENT*Production and Sale by Public Sector Defence Units (PSUs)*

Figures of sales and value of production in the last three years are as follows:

(Rupees in crores)

Name of the PSU	1993-94		1994-95		1995-96 (Prov)	
	Value of Pro duction	Value of sale	Value of Pro duction	Value of sale	Value of Pro duction	Value of sale
Hindustan Aeronautics Ltd (HAL)	1257.93	1102.94	1325.74	1388.84	1431.00	1404.00
Bharat Electronics Limited (BEL)	845.88	850.65	915.02	938.50	1042.24	1063.74
Bharat Earth Movers Ltd (BEML)	962.24	902.39	941.31	1021.13	1039.42	1025.96
Mazagon Dock Limited (MDL)	544.03	293.36	551.22	834.21	324.65	93.03
Garden Reach Shipbuilders and Engineers (GRSE)	299.81	53.28	203.01	95.71	188.96	81.20
Goa Shipyard Limited (GSL)	130.38	145.57	156.95	133.04	160.00	129.95
Bharat Dynamics Limited (BDL)	126.50	124.99	178.20	180.20	208.00	203.51
Mishra Dhatu Nigam Ltd (MIDHANI)	67.57	75.24	85.93	79.67	85.00	86.00
Total	4163.34	3548.42	4357.37	4671.30	4479.27	4087.39

2. The figures reflect a consistent trend of increase except that in 1995-96 in MDL there was a drop in value of production due to paucity of new orders (the value of sales differs greatly from year to year depending on the completion and delivery schedule for ships).

3. There is a constant endeavour to increase turnover in the defence PSUs by effective marketing, upgradation of technology and work procedures, timely positioning of inputs and efficient production. In recent years the defence PSUs, in addition to catering to the traditional requirements of the armed forces, have also sought orders for their new and emergent requirements. They have also enlarged their work in the civil sector. The targets every year are incorporated in the memoranda of understanding signed between the PSUs and the Ministry of Defence. The progress is monitored on a regular basis and all support required by the PSUs is extended.

*[English]***Report to Modernise Hirakud Dam**

3835. SHRI RANJIB BISWAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have received the revised Project Report of Hirakud Dam for modernisation which was returned to the Orissa State Government;

(b) whether this report has been accepted and cleared by the Government;

(c) the revised cost of the aforesaid project; and

(d) the time by which this project is scheduled to be completed and the source from which funds would be procured?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) to (d) The project report for Modernisation of Hirakud Dam (distribution system) was received from the State Government of Orissa in December, 1984 for techno-economic appraisal. Due to non compliance of observation of CWC, the scheme was sent back to the State Government in April, 1989 for submission of modified report. The modified report has not been received. However, some components of the project, namely improvements to main system and Bhim Tikra, Parmanpur, Barrgarh and Resam distributaries at an estimated cost of Rs. 20.91 crores have been included in Water Resources Consolidation Project of Orissa which has been given investment clearance by the Planning Commission in September, 1995 for an estimated cost of Rs. 977.00 crores. The project has been taken up with the financial assistance from the World Bank under an agreement signed in January, 1996. The closing date of the World Bank credit is September, 2002.

Operation Black Board

3836. SHRI BHAKTA CHARAN DAS: Will the Minister of RESOURCE DEVELOPMENT be pleased to state:

(a) the number of class rooms constructed in Orissa under 'Operation Black Board Programme' during each of the last three years;

(b) whether State Government has sought any financial assistance under the programme;

(c) if so, the details thereof; and

(d) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) According to information furnished by the State Govt., the number of class rooms constructed in Orissa under Operation Blackboard Scheme during the last three years is as follows:

Year	Class rooms constructed
1993-94	04
1994-95	2826
1995-96	1744

(b) to (d) The position regarding financial assistance sanctioned to the State Govt. under the Operation Blackboard Scheme from 1987-88 to 1995-96 and utilisation of funds is given below:

S. No.	Item	Funds Sanctioned (Rs. in lakhs)	Funds Utilised
i.	Teaching Learning Equipment to 34178 Primary Schools.	2484.79	1947.81
ii.	Salary for 14112 additional Teachers Sanctioned for Single Teacher Schools.	12212.42	12212.42

Plan to Deprive India of Modern Weapons

3837. SHRI ANAND RATNA MAURYA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "Bharat Ko Adhunik Hathiaron Se Vanchit Rakhne ki Nai Chal" appearing in 'Dainik Jagran' dated July 5 1996;

(b) if so, the reaction of the Government thereto; and

(c) the steps proposed to be taken by the Government in that regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) Yes, Sir.

(b) The Government maintains that ad-hoc export control regimes that lack transparency and do not take into account the legitimate demands for access to technology for economic development are discriminatory. The Government will follow the functioning of the Wassenaar Arrangement which came into being on 11-12 July 1996.

(c) The Government of India is committed to taking all necessary steps to safeguard its security and national interest in accordance with its own threat perceptions.

[Translation]

Foreign Visits of Former Prime Minister

3838. SHRI BRAJ MOHAN RAM: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the countries visited by the former Prime Minister Shri P.V. Narasimha Rao during the last three years; and

(b) the purpose of each visit and the achievements made during each of these visits?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) and (b). A statement is enclosed.

STATEMENT*Countries visited by Former Prime Minister Shri P.V. Narasimha Rao in 1993, 94 and 95*

S. No.	Country	Dates of Visit	Purpose and Achievements
1.	Thailand	07—10 April, '93	To cement bilateral relations and economic links. The visit resulted in improvement in bilateral relations, better understanding of India's position and further increase in trade and investment.
2.	Bangladesh	10—11 April, '93	To attend the 7th SAARC Summit. SAARC related matters were discussed with the then Prime Minister of Bangladesh and bilateral issues such as sharing of river waters, demarcation of Indo-Bangladesh Land and Maritime Boundary, Transit facilities and economic cooperation were discussed.
3.	Uzbekistan	23—25 May, '93	The visit was aimed at enhancing and strengthening relations in various spheres. Agreements on Trade and Economic Cooperation, Credit of \$ 10 million, Air Services and Memorandum of Understanding on measures for Increasing and Enhancing Economic Cooperation and Trade as also a Treaty on the Principles of Inter-State Relations and Cooperation were signed during the visit. Signing of various agreements have provided a broad framework in different spheres towards strengthening of the relations.
4.	Kazakhstan	25—26 May, '93	The purpose of the visit was to further strengthen bilateral relations in various spheres. Two agreements on Cooperation between Foreign Ministries of the two countries and on Science and Technology were signed during the visit. Signing of the agreements have provided an enlarged framework for further strengthening of relations.
5.	Oman	14—16 June, '93	The visit was at the invitation of the Sultan of Oman. It provided significant impetus to Indo-Omani bilateral relations particularly in the economic field. During the visit an umbrella agreement was signed for cooperation in hydrocarbon sector covering projects for establishment of a deep sea gas pipeline between India and Oman and setting up of two joint venture refineries in India. A Memorandum of Understanding was also signed for setting of a joint venture urea fertilizer plant at Sur in Bhopal.
6.	Bhutan	21—22 August, '93	It was a goodwill visit during which talks were held with His Majesty the King of Bhutan on economic cooperation, bilateral and international relations. The visit further cemented the close ties of understanding and economic cooperation which bind the two countries.
7.	China	6—9 September, '93	The visit was part of the process of high-level exchanges between India and China. The most significant outcome of the visit was signing of the Agreement on the Maintenance of Peace and Tranquillity along the Line of Actual Control in the India-China Border Areas. Other agreements signed during the visit were on environmental cooperation, protocol for extension of border trade across Shipki La Pass and on radio and television cooperation. The visit reinforced the positive trend in bilateral relations between the two countries.

S. Country No.	Dates of Visit	Purpose and Achievements
8. Republic of Korea	9—11 September, '93	This was the first ever visit of a Prime Minister of India at the invitation of President Kim Young Sam. The visit gave new momentum to our bilateral relations. Prime Minister addressed India-ROK Joint Business Council and met leading ROK industrialists with a view to attracting investment and enhance trade. The agreement on Cooperation in Tourism, a Protocol on Science and Technology and the Cultural Exchange Programme (1993-95) were signed.
9. Iran	20—22 September, '93	The purpose of the visit to Iran was to promote bilateral relations. It contributed to the generation of greater understanding of mutual concerns and also greater understanding of mutual perceptions on regional and international issues. New areas for bilateral economic and technical cooperation were identified. Two Memorandums of Understanding on cooperation in Science & Technology, and Surface Transport and transit Facilities were signed during the visit.
10. Davos (Switzerland)	31 January—06 February, '94	The visit was undertaken to attend the World Economic Forum which attracts high level political and business participation from all over the world. Prime Minister's participation drew attention to the wide-ranging reforms underway in the Indian economy.
11. Germany		The visit to Germany was a part of regular exchange of visits designed to promote closer bilateral relations in all spheres.
12. United Kingdom	13—17 March, '94	The visit was a part of regular exchange of visits with the intention of promoting closer bilateral relations in all spheres.
13. United States of America	14—21 May, '94	The aim of the visit was to help strengthen and broaden Indo-US relations by taking advantage of the special opportunities afforded by summit level meetings between the two countries. During the visit Prime Minister Rao and President Clinton agreed to establish a "new Indo-US Partnership". The two countries promised to cooperate in the search for solutions to global challenges and to expand the pace and scope of high level exchanges on the full range of political, economic, commercial, scientific, technological and social issues.
14. Russian Federation	29 June—02 July, '94	The visit was undertaken with a view to further strengthen the traditionally warm and friendly relations between India and Russia. It was also in response to President Yeltsin's visit to India in January 1993. Besides further strengthening Indo-Russian ties, the visit resulted in the signing of Moscow Declaration on the Protection of the Interests of Pluralistic States, a Declaration on the Further Development and Intensification of Cooperation. Nine agreements were signed, on Cooperation in Science and Technology, Tourism Cooperation, Exploration and Use of Outer Space for

S. Country No.	Dates of Visit	Purpose and Achievements
		Peaceful Purpose. Cooperation in the Field of Information Technology. Cooperation in the field of Protection of Environment and Natural resources. Standardisation, Metrology and Certification Agreement. Memorandum on Science & Technology Cooperation in the Field of Meterology. Protocol to the Agreement on extending credit to India for financing long-term projects in the field of technical cooperation and for purchasing special equipment, and an Agreement of Formation of Indo-Russian Aviation Pvt. Ltd.
15. Vietnam	05—09 September, '94	The visit was undertaken with a view to cement already existing friendly relations with Vietnam and to enhance economic links between the two countries. The visit resulted in better understanding of India's position and further surge in trade and investment.
16. Singapore		The visit was undertaken to discuss bilateral relations and to enhance economic links and resulted in a better understanding of India's economic reforms and providing opportunities for enhancement of trade and investment between the two countries
17. Denmark	08—12 March, '95	Visit to Denmark was to attend the UN-organised World Summit for Social Development.
18. Maldives	15—16 April, '95	Prime Minister visited Maldives in connection with the inauguration of the Indira Gandhi Memorial Hospital and for bilateral discussions. The gifting of the Hospital to the Government of Maldives has become a permanent symbol of goodwill for India.
19. France	11—15 June, '95	Bilateral talks with French leadership were held and Prime Minister delivered first in a series of Mahatma Gandhi Memorial Lectures at UNESCO, commemorating 125th birth anniversary of Gandhiji. The visit contributed towards intensification of Indo-French relations, in particular, economic and commercial as was evident from Prime Minister Juppe's call on French business and industry to shed inhibitions and increase their presence in the Indian market.
20. Malaysia	02—05 August, '95	Matters of mutual interest including bilateral, regional and international issues were discussed during the visit. The visit led to a better understanding of each other's perceptions and concerns and is also expected to give stimulus to bilateral economic cooperation. Five agreements were signed during the visit, on Cooperation in the development of highways, on Promotion and Protection of Investment, on Technical Training and Consultancy Services, and MOUs between Doordarshan and MEASAT Broadcast Network System and between Confederation of Indian Industries and Malaysian Industrial Development Authority were also signed.

S. No	Country	Dates of Visit	Purpose and Achievements
21.	Turkmenistan	19—21 September, '95	<p>The visit was undertaken at the invitation of the President of Turkmenistan. The visit was able to further enhance the mutual understanding between the two countries on issues of common interest and strengthened bilateral relations to mutual advantage. During the visit following agreements were signed:</p> <ul style="list-style-type: none"> (i) Protocol on foreign Office Consultations; (ii) Extension of Cultural Exchange Programme for 1995-96; (iv) Bilateral Investment Protection Agreement; (v) Extension of the second credit line of US\$ 10 million for Turkmenistan.
22.	Kyrgyzstan	21—23 September, '95	<p>The visit was at the invitation of the President of Kyrgyzstan. It contributed to further strengthening of bilateral relations between the two countries and enhancement of mutual understanding on issues of common interest. Agreements signed during the visit were on Cooperation in Tourism, Cooperation in Science and Technology, and Extension of Cultural Exchange Programme upto 1996.</p>
23.	Egypt, Colombia and New York	19—23 September, '95	<p>During the visit to Egypt, bilateral and international matters of mutual interest were discussed, including ways and means to enhance cooperation in trade economy, science and technology, regional issues relating to South Asia, Middle East, new challenges before international community and strengthening of NAM. Three agreements on Cooperation in Science and Technology, on combatting all forms of criminal acts particularly terrorist, transnational and organised crimes, on Cooperation in the Sphere of Information were signed. The visit gave stimulus to all aspects of bilateral relations and better understanding in both countries of each other's perception on bilateral, regional and international issues.</p> <p>Prime Minister visited Colombia to attend 11th NAM Summit Meeting. The question of UN reforms, international security, disarmament, development, human rights, social issues, and South-South cooperation were debated extensively during the summit.</p> <p>Prime Minister visited New York to attend Special commemorative Meeting to mark the 50th Anniversary of United Nations. India played a crucial role in the drafting of Declaration in evolving a consensus of the many contentious issues and in ensuring that concerns of developing countries were fully reflected in the text.</p>

S. No.	Country	Dates of Visit	Purpose and Achievements
24.	Burkina Faso	02—04 November, '95	The Prime Minister's visit was intended to demonstrate India's interest in strengthening relations in that region. A Trade Agreement and Memorandum of understanding on railway cooperation were signed in Burkino Faso.
25.	Argentina	05—07 November, '95	Prime Minister visited Argentina to attend the 5th G-15 Summit.
26.	Ghana	08—09 November, '95	During the visit bilateral, regional and global issues of mutual interest were discussed. Indian assistance was offered in the fields of agriculture, small scale industries, tourism, telecommunication and transport to Ghana. An agreement was signed for setting up a Joint Commission with the objective of further enhancing and diversifying the already existing multifaceted bilateral relationship.

[English]

Licences to Blood Banks

3839. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any final decision has been taken by the Government to set up committees to simplify the process of issuing licences to Blood Banks in various States; and

(b) the steps taken by the Government to ensure ready availability of blood in major and other Hospitals across the country?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) A procedure for expeditious approval of grant/renewal of licences includes joint inspection by the State and Central authorities with a view to disposing applications in a time bound manner, has been recently introduced.

(b) The Govt. have been organising campaigns to educate the masses through mass media, one-to-one communication etc., to increase voluntary donation of blood. Under the National AIDS Control Programme currently under implementation, all the blood banks run by Govt. are being modernised and have been receiving cash and commodity assistance.

Agreement between CPT and PAB

3840. SHRI SANAT KUMAR MANDAL: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether his Ministry has ratified the land-mark sister-

port agreement between the Calcutta Port Trust (CPT) and the Port Authority of Bordeaux (PAB) in France;

(b) the extent to which the sister-port pact is likely to assist the Calcutta Port authorities in increasing the navigable depths of the Hooghly, and the nature of style-chart and style-dredge systems, as envisaged in the agreement;

(c) whether the CPT has since received feedback from the PAB on the technical modalities of the agreement; and

(d) if so, the salient features thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) Yes, Sir.

(b) The use of Syle charts and Syle Dredge systems will improve the present Hydrographic survey system in Calcutta Port. Syle Chart systems are basically automatic data logging facilities which will produce survey charts very quickly after actual sounding of the depth in the river and Syle Dredge system is basically a dredge monitor which will help in optimising dredging operations and exercising effective control on dredging.

(c) No, Sir.

(d) Does not arise.

Stagnation in Units of Ordnance Factories

3841. SHRI PRAMOTHES MUKHERJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether the Ex-servicemen, who joined in early 80's in different units of Ordnance Factories Board, have been stagnating in the same post for the last 16-17 years:

(b) whether despite assurance, the Ex-servicemen have not been rehabilitated with proper position/remuneration/promotion;

(c) whether Government would direct the Ordnance Factories Board to review the matter with a view to find out some amelioration scheme for them; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) to (d). Ex-servicemen are treated on par with all other similarly placed employees. Except for pay protection which is given according to orders in force at the time of their civilian employment, no weightage/reservation is admissible to ex-servicemen in respect of seniority or promotion. Promotions depend upon vacancies available, inter-se seniority, and individual merit. No assurance was given to the ex-servicemen regarding time bound promotion at the time of their appointment in the ordnance factories.

Grants to Anglo-Indian Educational Institutions

3842. SHRI N.S.V. CHITTHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government are providing grants to Anglo-Indian Educational institutions; and

(b) if so, the details thereof and the grounds on which grants are provided?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) The amount of ad-hoc grants released to the Inter State Board for Anglo-Indian Education by the Government year-wise is as under:—

1993-94	1994-95	1995-96
20,000	20,000	20,000

[Translation]

Goods Carriers

3843 SHRI SUSHIL CHANDRA VARMA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of goods carriers available in the country during the last three years, year-wise;

(b) whether the number of such carriers is increasing every year. if so, the details thereof, year-wise; and

(c) the steps taken to deal with the additional pressure likely to be created on the roads as a result of increase in the number of the goods carriers?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.S. VENKATRAMAN): (a) to (b). The requisite details are as follows:—

Year	Total number of Goods Vehicles (in 000)	Increase (in Nos) (In 000)
1992	1514	153
1993	1592	79
1994 (provisional)	1630	58

(c) The following steps are taken to deal with the additional pressure likely to be created on the roads:—

- (i) Widening of 2 lane section to 4 lane section and single lane section to 2 lane section.
- (ii) strengthening soft weak 2 length stretches.
- (iii) reconstruction of weak and narrow bridges.
- (iv) provision of drug parking leybyes.
- (v) petro-reflective road signs and thermo plastic road markings.

[English]

Family Planning Programme in Rural Areas

3844. SHRI YELLAI AH NANDI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of R&D work presently in progress for improving family planning programmes and birth control measures in the country;

(b) whether Government are aware that family planning methods and birth control measures, so far developed in the country, are not getting as much publicity as is needed, particularly in rural areas; and

(c) if so, the steps Government are taking/propose to take to give a boost to such programmes in rural and tribal areas of the country?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) Details of R&D measures presently in

progress to improve Family Welfare Programme and birth control measures being carried out in different institutes are as below:

Indian Council of Medical Research

Research is being conducted by ICMR through its 33 Human Reproduction Research Centres (in Medical Colleges) and through Institute of Research in Reproduction, Bombay. The following research projects are in hand:

- (i) Norplant: Phase-II clinical trial has started in 33 Human Reproduction Research Centres. The method is offered to volunteers under Cafeteria Approach.
- (ii) Injectables: Phase-III Clinical trial and programme introductory studies with the two monthly injection Net-en has been completed.
- (iii) RU 486 (the Abortion Pill): Phase-I clinical trial is being initiated by Institute for Research in Reproduction at Bombay.
- (iv) Gonadal Reptide: Phase-I clinical trial is being initiated by the Institute for Research in Reproduction at Bombay.
- (v) Intra Nasal Spray of Norethisterone: Phase-I clinical trial is under conduction.

Central Drug Research Institute, Lucknow

- (i) Spermicidal Cream 'Consap' Phase-II clinical trial has been completed and Phase-III clinical trial has been initiated.
- (ii) Screening of plant products for identification of new contraceptives is ongoing.

National Institute of Immunology, Delhi.

- (i) Vaccines-Phase-II clinical is under conduction.
- (ii) Neem oil-Phase-I clinical trial is under conduction.
- (iii) Female vaccine-Phase-II clinical trial is under conduction.

Indian Institute of Science, Bangalore

- (i) Male vaccine - Phase-I clinical trial is under conduction.
- (ii) Anti Pregnancy vaccine - Studies being conducted on animals.

Indian Institute of Technology, New Delhi

Reversible Vaso Occlusion of the tube carrying sperms in males.

- (i) Phse I clinical trial has been completed
- (ii) Phase II clinical trial has started at three centres.

Research under Ayurveda System

Phase II clinical trial with Ayurveda Drug Pippalyadi Yoga has been approved to be carried out at two centres.

Research under Unani System

Two coded drugs MH2 and MH 18 have been identified which have shown potential anti fertility properties for further studies.

(b) The recent National Family Health Survey (1992-93) reveals that knowledge of family planning is nearly universal in India. 96 percent of all currently married women know of at least one contraceptive method, and 89 percent know where they could go to obtain a modern method. Knowledge of a family planning method is high in every major state, ranging from 88 percent in Rajasthan and Madhya Pradesh to almost 100 percent in Punjab and Kerala.

(c) For further popularising the Family Planning Programme the following publicity measures are being taken in rural, tribal and village areas:

1. Over 75,568 Mahila Swasthya Sanghs have been set up and are working in States/UTs at grass root level for creation of awareness about the Health & FW Programmes through inter-personnel communication.
2. Local specific intensive IEC activities such as, folk activities, printing material etc. in regional languages are being carried out in 135 demographically weak districts.
3. To sensitise Opinion Leaders such as social, religious, political, officials and other leaders of the society. Through voluntary scheme of Opinion Leaders Sensitisation is being implemented in 135 demographically weak districts so as to raise awareness and to form position opinion in favour of small family norm.
4. In remote and rural segments where the reach of electronic media is weak, a scheme of hiring of TV/VCP with software in local language is being implemented to create awareness for small and healthy family.

5. Population education activities are also being carried out through formal and non-formal system of education with active involvement of NCERT, Deptt. of Adult Education and UGC.

to States for Centrally sponsored schemes for Health and Family Welfare during the last three years. State-wise?

Centrally Sponsored Schemes

3845. SHRI R.B. RAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state the funds allocated

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): A statement showing Statewise allocation of funds provided to major Centrally Sponsored Schemes for Health & Family Welfare during last three years is enclosed.

STATEMENT

Allocation/Release to States under major Centrally Sponsored Schemes for Health & Family Welfare during 1993-94 to 1995-96

(Rs. in lakhs)

Sl. No	States	National Leprosy Eradication Programme (Release)			National T.B. Control Programme (Allocation)			National Malaria Eradication Programme (Release)		
		1993-94	1994-95	1995-96	1993-94	1994-95	1995-96	1993-94	1994-95	1995-96
1.	Andhra Pradesh	211.34	257.02	423.25	205.00	230.00	224.50	566.62	712.57	251.22
2.	Arunachal Pradesh	10.42	17.77	41.03	29.00	30.50	38.50	68.33	125.06	295.29
3.	Assam	19.49	36.47	62.45	111.00	112.50	102.50	435.78	540.78	2014.62
4.	Bihar	131.58	180.75	426.34	206.00	207.00	448.50	2822.81	819.77	275.29
5.	Goa	0.81	3.84	19.15	12.00	11.25	38.75	3.93	13.68	4.78
6.	Gujarat	34.69	77.57	140.18	276.00	282.00	193.75	502.00	970.06	848.19
7.	Haryana	6.27	12.54	58.07	89.00	100.50	82.00	188.55	341.84	195.82
8.	Himachal Pradesh	9.18	15.39	53.60	56.00	67.50	66.00	64.79	109.68	117.72
9.	Jammu & Kashmir	5.26	8.79	58.29	77.00	80.50	53.00	103.95	82.50	15.05
10.	Karnataka	103.29	130.86	250.98	117.00	154.00	199.50	241.05	476.65	463.42
11.	Kerala	83.91	109.72	165.35	77.00	95.00	123.00	17.73	51.68	51.57
12.	Madhya Pradesh	180.39	216.81	372.70	350.00	395.00	273.50	1422.29	1682.01	1228.26
13.	Maharashtra	48.95	97.11	163.74	366.00	413.00	392.50	810.94	1121.65	1362.77
14.	Manipur	3.93	6.28	34.02	12.00	18.25	44.00	58.08	105.71	350
15.	Meghalaya	5.51	10.53	30.54	12.00	18.25	40.50	51.16	84.85	322.87
16.	Mizoram	13.74	14.21	19.60	12.00	18.25	36.25	67.08	79.66	357.29
17.	Nagaland	3.64	6.18	23.44	12.00	18.25	27.25	105.73	150.11	364.87

Sl. No.	States	National Leprosy Eradication Programme (Release)			National T.B. Control Programme (Allocation)			National Malaria Eradication Programme (Release)		
		1993-94	1994-95	1995-96	1993-94	1994-95	1995-96	1993-94	1994-95	1995-96
18.	Orissa	234.74	223.20	355.74	113.00	155.50	108.00	190.57	236.08	434.76
19.	Punjab	11.53	25.58	53.14	156.00	150.50	99.00	468.49	377.52	325.12
20.	Rajasthan	35.40	58.20	95.78	166.00	187.00	130.00	779.38	560.59	1196.57
21.	Sikkim	19.35	24.06	22.30	13.00	17.80	37.00	6.01	0.80	14.24
22.	Tamil Nadu	177.19	191.36	382.88	316.00	380.20	276.50	95.90	137.35	153.67
23.	Tripura	13.47	24.41	33.52	22.00	27.25	41.25	173.46	114.65	404.12
24.	Uttar Pradesh	267.13	354.78	476.18	450.00	560.00	868.00	969.46	890.78	349.96
25.	West Bengal	118.26	176.78	280.44	250.00	310.00	190.00	377.28	592.18	614.39
26.	A & N Islands	6.96	8.38	7.37	5.00	20.50	35.25	64.90	104.96	69.56
27.	Chandigarh	3.85	10.55	27.83	7.00	23.50	26.25	42.51	55.20	24.49
28.	Dadra & Nagar Haveli	1.51	3.54	3.89	26.00	23.25	34.50	18.92	19.56	22.82
29.	Daman & Diu	2.90	3.78	4.60	3.00	18.25	34.25	4.32	7.10	4.08
30.	Delhi	3.47	9.31	39.26	86.00	294.00	52.00	29.80	91.33	349.43
31.	Lakshadweep	2.15	4.44	3.02	3.00	20.50	34.25	2.90	3.23	3.33
32.	Ponndicherry	3.94	11.07	11.92	7.00	10.00	37.75	8.99	10.42	23.94

(Rs. in lakhs)

Sl. No.	States	National programme for Control of Blindness (Allocation)			National AIDS Control Programme (Allocation)			National Family Welfare Programme (Grants in Aid)		
		1993-94	1994-95	1995-96	1993-94	1994-95	1995-96	1993-94	1994-95	1995-96
1.	Andhra Pradesh	88.10	89.28	336.93	186.89	237.02	274.63	10686.06	11062.37	9752.96
2.	Arunachal Pradesh	15.92	9.21	13.26	32.98	45.72	65.81	64.56	178.93	250.54
3.	Assam	50.78	37.56	59.32	53.15	76.89	115.40	2485.74	3488.38	3075.38
4.	Bihar	83.52	102.72	56.92	136.92	191.45	261.83	9799.08	10949.98	10003.46
5.	Goa	8.52	6.52	9.3	33.15	48.19	69.93	136.61	166.67	169.22
6.	Gujarat	62.95	55.00	39	150.05	181.37	237.24	9853.06	7525.79	5536.01

Sl. No.	States	National programme for Control of Blindness (Allocation)			National AIDS Control Programme (Allocation)			National Family Welfare Programme (Grants in Aid)		
		1993-94	1994-95	1995-96	1993-94	1994-95	1995-96	1993-94	1994-95	1995-96
7.	Haryana	92.24	58.14	17.87	61.76	89.66	117.69	3651.68	2541.03	2213.55
8.	Himachal Pradesh	28.74	21.62	30.94	100.83	117.17	140.08	2230.76	2174.74	1195.68
9.	Jammu & Kashmir	49.53	29.41	45.17	72.16	46.24	68.14	2274.1	3027.19	1299.42
10.	Karnataka	70.44	76.96	89.39	129.31	197.88	239.86	5768.42	9307.80	7557.81
11.	Kerala	101.82	93.59	92.03	126.21	154.96	204.71	5068.42	6517.04	3335.75
12.	Madhya Pradesh	116.43	198.57	357.83	158.55	198.43	275.50	9779.89	10385.10	10126.12
13.	Maharashtra	144.25	225.90	370.33	267.97	361.72	419.12	11665.52	9994.27	11171.61
14.	Manipur	10.38	11.24	13.35	36.57	53.31	83.87	622.45	557.96	517.73
15.	Meghalaya	4.04	9.77	16.72	24.40	27.80	35.79	295.54	343.77	355.58
16.	Mizoram	4.49	13.53	7.19	34.15	47.89	72.04	182.92	194.08	241.89
17.	Nagaland	9.59	8.51	16.88	40.00	53.83	79.45	463.75	400.67	285.24
18.	Orissa	73.54	91.58	293.51	110.05	143.40	158.36	4493.17	6312.40	5365.77
19.	Punjab	32.42	44.69	30.48	69.77	94.77	138.68	3608.47	3760.93	2989.72
20.	Rajasthan	87.52	118.30	322.28	111.06	137.88	180.95	7697.29	10991.90	9110.23
21.	Sikkim	3.57	1.82	2.33	21.90	30.69	51.06	251.29	222.05	271.85
22.	Tamil Nadu	104.58	105.89	338.07	239.48	294.40	358.27	7891.7	9728.14	7882.94
23.	Tripura	7.09	24.80	9.22	38.99	51.73	77.40	825.98	772.36	444.01
24.	Uttar Pradesh	182.16	244.80	460.06	195.36	278.92	371.13	24324.37	23783.52	19953.46
25.	West Bengal	60.98	84.24	52.3	184.63	233.65	288.82	6803.81	6447.51	8189.78
26.	A & N Islands	1.32	4.79	5.45	22.23	31.27	50.59	77.1	83.08	100.12
27.	Chandigarh	0.84	5.61	4.86	22.70	28.65	51.69	141.42	162.86	150.58
28.	Dadra & Nagar Haveli	0.37	0.85	1.41	17.95	25.15	42.00	24.66	38.72	32.80
29.	Daman & Diu	1.34	4.07	1.77	17.95	26.15	43.05	37.93	25.23	34.36
30.	Delhi	7.71	29.70	30.06	123.52	151.19	152.89	1162.07	1592.11	1972.55
31.	Lakshadweep	0.39	4.04	1.36	18.48	27.52	46.41	12	14.28	17.68
32.	Ponndicherry	1.03	2.05	2.11	34.95	40.74	53.54	47.57	92.86	139.32

Issue of Brief Cases

3846. SHRI RAMSAGAR: Will the Minister of DEFENCE be pleased to state:

(a) whether his Ministry and the departments under it are issuing brief-cases to its employees for their use;

(b) if so, the details thereof;

(c) the source from which these briefcases are purchased and at what rates;

(d) the number of briefcases purchased in the last three years, department-wise and the total sum involved therein;

(e) the reasons for the purchase of a particular brand of briefcase in large numbers than other brands which are equally good but cheaper in prices; and

(f) the steps taken to immediately discard the purchase of particular brand of briefcases, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) and (b). Yes Sir. Brief cases are being issued to all officers of an above the level of Section Officers working in the Ministry of Defence (Sectt.) comprising Department of Defence, Department of Defence Production & Supplies, Department of Defence Research & Development and Finance Division.

(c) Brief-cases costing Rs. 480/- to Rs. 750/- are purchased for junior and middle level officers from Kendriya Bhandar and Super Bazar. Some leather briefcases costing Rs. 2,500/- to Rs. 3,000/- are also purchased from M/s Bharat Leather Emporium for every senior officers.

(d) Statement is attached.

(e) Out of 370 brief-cases purchased during the last three years, 215 were of VIP make (model Alpha and Nova), 85 of Aristocrat make (model Chairman and Super), 33 Tobu, 3 Novex, 22 Oddesy and 12 leather brief-cases. Normally, the emphasis for selection is on quality, durability, economy and of course, the user satisfaction within the approved price range

(f) Does not arise.

STATEMENT

Department	Year	Brief cases purchased	Expenditure incurred
Department of Defence	1993-94	47	Rs. 24,656.00
	1994-95	33	Rs. 18,905.00
	1995-96	58	Rs. 42,985.00
Deptt. of Def. Prod. & Supplies	1993-94	32	Rs. 16,787.00
	1994-95	37	Rs.21,134.00
	1995-96	40	Rs.29,644.00
Deptt. of Def. Research & Development	1993-94	2	Rs. 661.00
	1994-95	1	Rs. 419.00
	1995-96	1	Rs. 500.00
Finance Division	1993-94	35	Rs. 17,047.00
	1994-95	37	Rs. 21,911.00
	1995-96	47	Rs. 40,914.00
Total		370	Rs. 2,35,563.00

[Translation]

Vacant Posts in Delhi University

3847. SHRI RAMASHRAYA PRASAD SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of posts of Assistant Chancellor, Assistant Controller of Examination and Administrative Officers lying vacant in Delhi University;

(b) the number of posts out of them reserved for SC/ST/OBC separately;

(c) whether interviews were held in August, 1996 for these posts; and

(d) if so, the list of selected candidates?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (d) The information is being collected and will be laid on the Table of the House.

Overbridges on Ports

3848. SHRI JAI PRAKASH AGARWAL: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is a fact that Shipping Credit and Investment Corporation of India (SCICI) contemplates to construct overbridges on some ports of the country and it has also signed some contracts to obtain foreign technology in this regard;

[English]

Family Planning Operations

3849. SHRI B. DHARMABIKSHAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state the number of family planning operations held during the last three years in the country, State-wise and year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): A statement giving Statewise Sterilisation operations performed during 1993-94, 1994-95 and 1995-96 is enclosed.

STATEMENT

State-wise Number of Sterilisation Operations Performed During 1993-94, 1994-95 and 1995-96.

Sl. No.	State/U.T./Agency	1993-94	1994-95	1995-96 @ @
1	2	3	4	5
I.	Major States (Population 1 crore or more)			
1.	Andhra Pradesh	603909	575728	520072
2.	Assam	28106	22450	22480
3.	Bihar	308266	206188	245483
4.	Gujarat	287568	301298	280054
5.	Haryana	102341	103230	101251
6.	Karnataka	356344	371535	381634
7.	Kerala	131173	133054	118881
8.	Madhya Pradesh	364323	401855	385295
9.	Maharashtra	539802	582454	558291
10.	Orissa	130038	162085	146587
11.	Punjab	130230	125992	114079
12.	Rajasthan	203017	203118	167091
13.	Tamil Nadu	352078	325880	308666
14.	Uttar Pradesh	420076	516866	529255
15.	West Bengal	354909	361191	328986

1	2	3	4	5
II. Smaller States/U.T.s				
1.	Himachal Pradesh	38496	40954	35856
2.	Jammu & Kashmir	18320	15470	15662
3.	Manipur	2205	2236	2460
4.	Meghalaya	908	849	933\$\$
5.	Nagaland	636	3003	448\$
6.	Sikkim	328	1592	1061
7.	Tripura	13369	13196	10225
8.	A & N Islands	1798	1792	1666
9.	Arunachal Pradesh	1375	1727	1653
10.	Chandigarh	3095	3036	3077
11.	D & N Haveli	455	602	495
12.	Delhi	38763	39655	37833
13.	Goa	4344	4316	4145
14.	Daman & Diu	457	435	500
15.	Lakshadweep	24	27	22\$
16.	Mizoram	3455	3476	2569
17.	Pondicherry	8307	8827	9612
III. Other Agencies				
1.	M/O Defence	22940	22807	21533
2.	M/O Railways	25995	22590	22244
All India		4497450	4579514	4380099

@@ Figures provisional

\$ Upto February, 96

\$\$ Upto January, 96.

Aid to Irrigation Projects of Kerala

3850. SHRI P.C. THOMAS: Will the Minister of WATER RESOURCES be pleased to state:

(a) which are the irrigation projects in Kerala aided by the centre, World Bank and other foreign agencies;

(1) Pending construction

(2) Sanctioned pending work to begin

(3) Under consideration

(b) what is the stage of each project;

(c) what is the estimated cost of each and what is the amount spent for each; and

(d) when is each expected for commissioning?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) to (d). The formulation, execution and provisioning in the budget of irrigation projects are being done by respective State Governments. Government of India assists in negotiating and finalising the technical and financial assistance, from external agencies in specific cases to fill up the resource gap. Currently, in Kerala, there are three Projects with external assistance under implementation viz., (i) Hydrology Project with World Bank

assistance; (ii) Community Irrigation Project with the Netherlands assistance and (iii) Minor Irrigation Project with the assistance from European Economic Community. A statement indicating amount of assistance, utilisation so far, likely date of completion etc., is enclosed.

As regards proposal pending or awaiting sanction for the support from external agencies, there is no such project from Kerala awaiting clearances.

STATEMENT

List of On-going Projects (with External Assistance) in Kerala

S. No.	Name of Project	Assisting Agency	Date of Agreement	Likely date of completion	Amount of Assistance (in Donor Currency in Million) (Approximate Equivalent Indian Rupees in crores given in brackets)	Utilisation as on 31.03.1996
1	2	3	4	5	6	7
1.	Hydrology Project (Multi State Project)	World Bank	22.09.95	31.12.2001	US\$ 142.0 (Rs. 497.0)	US\$ 4.003 (Rs. 14.01)
2.	Kerala Community Irrigation Project	The Netherlands	15.12.93	17.12.98	DFL 11.02 (Rs. 23.96)	DFL 0.264 (Rs. 0.572)
3.	Kerala Minor Irrigation Project	EEC	21.5.92	31.12.98	ECU 11.8 (Rs. 55.46)	ECU 0.342 (Rs. 1.60)

US\$ = United States Dollar

DFL = Dutch Guilder

ECU = European Community Unit

Post Literacy Campaign

3851. SHRI KESHAB MAHANTA:
SHRI UDDHAB BARMAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any successful model of post-literacy campaign has been developed within the broad framework of post-literacy guidelines:

(b) if so, the details thereof:

(c) whether more innovative and imaginative post-literacy campaign with better linkages with other development

programmes and with greater focus on skill upgradation scheme is to be devised; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (d). After completion of the total literacy phase in a district, post literacy campaign (PLC) is launched for a period of two years, which is meant for consolidation of literacy skills acquired by learners during the total literacy phase. PLCs have been successfully completed in the entire State of Kerala, and few districts of West Bengal, Karnataka, Tamil Nadu, Andhra Pradesh, Gujarat and Rajasthan and the Union Territory of Pondicherry. As of date, PLCs are on in 166 districts of the country.

National Literacy Mission has prepared guidelines for formulation of post literacy projects by districts. PLCs include about 40 hours of guided learning through a volunteer-teacher to enable the learners to reach a self-reliant level of learning. The subsequent phase of the PLC consists of self-directed continuing education through library service, newspapers, group discussions and other activities such as skill development and vocational training. The basic objectives of the post literacy are to help the neoliterates to:

- achieve self-reliance in literacy and numeracy;
- become aware of the cause of their deprivation and move towards amelioration of their condition through organisation and participation in the process of development;
- acquire skills to improve their economic status and general well-being;
- imbibe values of national integration, conservation of environment, women's equality, observance of small family norms etc.; and
- create an environment conducive for literacy efforts and a learning society where literacy would be valued and cherished.

A revised scheme of Continuing Education has also been formulated by NLM for neo-literates coming up in the districts after completion of the two-year PLC. Under this scheme, thrust is given to target-specific functional programmes, namely, equivalency programmes, income-generating programmes, quality of live improvement programmes and individual interest promotion programmes. Apart from this, the programmes related to skill development/upgradation are also envisaged through linkages with various development programmes being implemented in the districts by various Development Departments/Ministries.

Visa Policy

3852. SHRI R. SAMBASIVA RAO: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government have formulated any uniform policy regarding issue of visa to neighbouring countries;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government have taken into consideration the present scenario of continuous threat of terrorist activities from neighbouring countries and their population influx into India;

(d) if so, the details and the steps proposed to be taken in that regard;

(e) the number of nationals of neighbouring countries, who were given visa from June, 1996 to July, 1996;

(f) whether the present visa policy is likely to strengthen relations with neighbouring countries;

(g) whether neighbouring countries have reciprocated in formulating/implementing such policy in the cases of Indians intending to visit these countries; and

(h) if so, the details thereof, country-wise?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) No, Sir.

(b) Nationals of Nepal and Bhutan are free to travel to India without visa and vice versa. Visa regime applicable with Bangladesh is governed by India-Bangladesh Passport-cum-visa Scheme 1972. With Maldives, an MOU exists which allows 90 days visa free stay to nationals of either country in the other without fee or fine. With Pakistan, however, there is no such reciprocal arrangement.

(c) and (d). Yes, Sir. Government takes serious note of the threat posed by terrorist activities from neighbouring countries and illegal immigration into India. All neighbouring countries except Pakistan are in agreement with India that the territory of one country should not be used in a manner that is prejudicial to the security of the other. Frequent exchanges of views and information are held between the concerned authorities of India and the countries concerned to deal with day-do-day problems and also to devise measures for long-term solutions. The Government also maintains and continuously updates list of persons whose antecedents are to be checked before issue of visa.

(e) The number of nationals of neighbouring countries who were given the visas from June, 1996 to July, 1996 is as under country-wise;

1. Pakistan	7,453
2. Sri Lanka	10,726
3. Bangladesh	35,100
4. Myanmar	125
5. Maldives	197

(f) Government firmly believes that enhanced people-to-people contact promotes understanding between the concerned countries.

(g) and (h). Except for Pakistan, all countries have reciprocated the views and sentiments of the Indian Government and follow reciprocal liberal visa scheme. However, Pakistan regrettably has been following a restrictive

visa regime for Indian nationals which includes pre-verification of visa applications on a case-to-case basis causing long delays and inconvenience to Indian nationals desirous of visiting Pakistan.

[Translation]

Bofors scam

3853. DR. MAHADEEPAK SINGH SHAKYA:
PROF. PREMSINGH CHANDUMAJRA:

Will the Minister of DEFENCE be pleased to state:

(a) whether investigation in Bofors Scam that took place in the last decade, has not been completed since the case is pending in Swiss Court;

(b) if so, whether Swiss Court has asked for a comprehensive guarantee from the Indian officials during the last few months;

(c) if so, the reasons for asking such guarantee and the purpose for which the court wants such guarantee;

(d) whether any decision has been taken by the Indian officials in this regard; and

(e) if so, the details thereof and the names of the persons, who filed the Bofors Scam case in the Swiss Court?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) Yes, Sir.

(b) to (e). A statement is attached.

STATEMENT

The Government of India had furnished certain guarantees to the Swiss authorities under Article 6 of European Convention for Human Rights and Article 3(3) of International Mutual Assistance in Criminal Matters on 10.02.1994. The Cantonal Court of Geneva in its judgement pronounced on 20.12.1995 held that these guarantees were insufficient and that the case may be sent back to the Examining Magistrate of Geneva for obtaining sufficient guarantees from the Government of India. An appeal was filed against the said decision of the Cantonal Court by the Swiss Federal Court (Supreme Court). The appeal filed by the Swiss authorities was allowed by the Swiss Federal Court on 16.04.1996 which held that the guarantees furnished by the Government of India were sufficient.

The names of the appellants who had challenged the guarantees furnished by the Government of India have not been disclosed by the Swiss authorities.

Population Growth

3854. SHRI VIRENDRAKUMAR SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether environment is being polluted due to the increase in population, especially in cities; and

(b) if so, the measures being taken to check the increasing population in the cities?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) Rapid population growth may lead to pressure on environment.

(b) Family Planning Services and information are provided in urban areas through Hospitals, post partum centres, and urban family welfare centres.

As per information given by the Ministry of Urban Affairs and Employment a centrally sponsored scheme named Integrated Development of Small and Medium Towns is under implementation for strengthening infrastructure facilities in selected small and medium towns to enable them to emerge as centres of growth and employment, thereby reducing the incentive for population living in hinterlands to migrate to large cities.

[English]

Travel documents of Indians in Gulf Countries

3855. SHRI RAMESH CHENNITHALA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a large number of Indian emigrant workers in the Gulf countries lose their passport and other travel documents; and

(b) if so, the facts thereof and the arrangements that exist in our missions to help such workers?

MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJARAL): (a) There are instances of loss of passports by Indian workers in Gulf countries.

(b) Any Indian Mission which is approached by a worker is authorised to issue a duplicate passport after receiving confirmation of passport particulars from the authority that issued the lost passport. The exact number of such cases are being obtained and would be laid on the Table of the House.

World Bank Report on Female-Male Ratio

3856. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the World Bank had expressed concern over the declining female-male ratio in India;

(b) if so, the details thereof; including the top worries highlighted therein;

(c) whether the World Bank Report has been examined by the Union Government;

(d) if so, the reaction of the Government; and

(e) the suggestions, which are proposed to be implemented by the Union Government?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) Yes, Sir.

(b) The World Bank Report titled "Improving Women's Health in India" inter-alia, mentions that;

(i) India is one of the countries where males significantly out-number females; (ii) the sex ratio of the population has become increasingly weighted toward men; (iii) higher incidence of female mortality and morbidity rates; and (iv) the spreading practice of sex-selective abortion has an additional (although currently low) impact on the already female deficient sex-ratio.

(c) to (e). The Government has noted the contents of the report. Various Programmes of action and advocacy are being implemented by the Government in the country for the welfare and development of women and Girl Child. Attempts are also being made to project positive images of girl child so as to bring about changes in societal attitudes towards them. The Government has also initiated a media campaign to generate awareness on various issues relating to girl child. The National Plan of Action for the SAARC Decade (1991-2000 AD) for the girl child focussing on the survival, protection and development of the girl child has been formulated. A special set of interventions for adolescent girls has been institutionalised through the ICDS structure. Government has enacted the Pre-natal Diagnostic techniques (Regulation and Prevention of Misuse) Act, 1994 which came into force with effect from 1-1-96 which provides that use of diagnostic techniques for the purpose of pre-natal sex determination leading to female foeticide is a legal offence.

[Translation]

Navodaya Vidyalayas in Madhya Pradesh

3857. SHRI FAGGAN SINGH KULESTE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Navodaya Vidyalayas opened in Mandla district of Madhya Pradesh location-wise;

(b) whether buildings of each of these schools have been constructed;

(c) if not, the number of schools without building along with the reasons therefor; and

(d) the time by which buildings for these schools are likely to be constructed?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) A Jawahar Navodaya Vidyalaya has been sanctioned in Mandla District during the year 1992-93.

(b) to (d). The construction work of the building for the Vidyalaya in Mandla district had to be stopped by the Navodaya Vidyalaya Samiti as part of the land offered was withdrawn by the State Government. Construction work can be restarted only after suitability of the alternate land offered is ascertained and it is transferred to the Samiti by the State Government.

[English]

Sea Bird Naval Base

3858. SHRI K.C. KONDAIAH: Will the Minister of DEFENCE be pleased to state:

(a) when the foundation stone for "Sea Bird" naval base in Karnataka was laid;

(b) when the activities relating to first phase of "Sea Bird" naval base had commenced and the target date set for its completion;

(c) the estimated cost involved in the same;

(d) in how many phases, the entire proposed project will be taken up; and

(e) the details of taking up of different phases with estimated cost thereof and the time schedule for commencement of the activities, phase-wise?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) The foundation stone for 'Sea Bird' Naval Base in Karnataka was laid on 24 October, 1986.

(b) to (e). CCPA had approved in 1985 an expenditure of Rs. 350 crores at 1985 price level for the first ten years phase of a new Naval Base at Karwar. The Detailed Project Report for the Phase I of 'Sea Bird' Naval Base was completed in

1990. Based on Detailed Project Report a revised proposal for phase I of the Project with a completion cost of Rs. 1294.41 crore by the year 2005 was approved by Cabinet in October 1995. The activities relating to first phase of the Project have commenced in Nov. 95. The Project is to be completed in two phases. The cost estimates as well as date of completion of the second phase have not been worked out.

Indian Pharmacopoeia Commission

3859. SHRI UTTAM SINGH PAWAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to set up the Indian Pharmacopoeia Commission; and

(b) if so, the details including objectives thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) and (b). Consequent upon the announcement of Modified Drug Policy in September, 1994, the Government have initiated a proposal to set up a National Drug Authority in which the setting, up of an Indian Pharmacopoeia Commission for preparation and updating of the Indian Pharmacopoeia has been envisaged.

ISI Activities

3860. SHRI O.P. JINDAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn towards the news item published in 'Navbharat Times' dated July 20, 1996 under the caption "Kashmir mei ugravad ko badava dene ke liye I.S.I. ke teen wing";

(b) if so, the facts of the matter reported therein;

(c) whether the Government proposed to hold any talks with the Government of Pakistan in this regard;

(d) if so, the details thereof; and

(e) the steps likely to be taken by the Government to check the activities of I.S.I. in India?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) Yes, Sir.

(b) Pakistani agencies continue to support and promote terrorist activities directed against India.

(c) to (e). Government have and will take all measures to combat terrorist activities directed against India. Government have taken up the matter of Pakistan's support and promotion of terrorism with Pakistan on a number of occasions.

World Bank Report on Women Health

3861. SHRI BIJOY HANDIQUÉ: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government's attention has been drawn to a World Bank Report on women's health released in India to June, 1996, cataloguing the variety of ways in which women are discriminated against; and

(b) if so, the steps Government contemplates to take to eliminate such discrimination?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) Yes, Sir.

(b) The steps already initiated in this regard interalia include:

- a. National Policy for the Empowerment of Women has been formulated.
- b. National Commission for women has also been set up to safeguard the rights and legal entitlements of women.
- c. Govt. has been providing services to pregnant and lactating mothers through Mothers and Child Health programmes. Govt. is now proposing to launch comprehensive Reproductive and Child Health Project which aims at providing reproductive health services for both females and males including gender equality through IEC campaigns.
- d. The Prenatal Diagnostic Techniques Act has been passed which specifically prohibits sex determination of foetus.

[Translation]

Development of LCA

3862. SHRI RAJKESHAR SINGH:
SHRI SATYA DEO SINGH:
DR. RAMKRISHNA KUSMARIA:
SHRI PINAKI MISRA:
SHRI MADHAVRAO SCINDIA:
SHRI SURESH KALMADI:

Will the Minister of DEFENCE be pleased to state:

(a) whether the first phase trial runs on a static test-bed of the indigenous Kaveri engine being made for the Light Combat Aircraft has been conducted;

(b) if so, the fate of the trial;

(c) by when the second phase trial, which entails testing the engine inflight, is likely to be undertaken; and

(d) the total cost of the project and expenditure incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) Yes, Sir.

(b) The tests conducted so far have proved mechanical soundness of design and conformity of performance parameters with design estimates. Further tests as per development schedule are in progress.

(c) The flight testing of the engine has been planned in December 1998.

(d) The total cost of the project is Rs. 609.16 crore (at 1994 price level). The expenditure incurred upto 31 July 1996 was Rs. 303.00 crore.

Opening of Kendriya Vidyalayas

3863. SHRI SHANTILAL PARSOTAMDAS PATEL:
SHRI RADHA MOHAN SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the fate of recommendation made in 1994-95 by the Standing Committee on Human Resource Development regarding opening of more and more Kendriya Vidyalayas every year?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): The Government have approved opening of 20 Kendriya Vidyalayas each year from the academic year 1993-94 to 1997-98 under Civil and Defence Sectors and as many as found suitable under Project Sector. Accordingly 23 Kendriya Vidyalayas have been sanctioned during 1994-95 and 1995-96 each and 20 during 1996-97.

[English]

Employment of Women in Armed Forces

3864. SHRI GOPAL KRISHNA T.:
SHRI RAMCHANDRA VEERAPPA:

Will the Minister of DEFENCE be pleased to state:

(a) the total number of women employed in country's armed forces as on date;

(b) the categories in which women are employed and whether any special service conditions are applied to women working in armed forces; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) to (c). The total number

of women employed in country's armed forces as on date is 433.

2. Recruitment of women officers has been approved in the following branches/departments of the Armed Forces:

Army: Army Postal service, Judge Advocate General's department, Army Education Corps, Army Ordnance Corps (Central Ammunition Depots and Material Management), Army Service Corps (Food Scientist and Catering Officers), Corps of Signals, Intelligence Corps, Corps of Engineers, Corps of Electrical and Mechanical Engineering and the Regiment of Artillery.

Navy: Education, Logistics, Law Cadres and the Executive Branch for Air Traffic Control duties.

Air Force: Non-Technical Ground duty Branches, namely, Administration, Logistics, Accounts, Education and Meteorology; Technical Branches: Flying Pilots (Transport & Helicopter Streams), Navigation Branches.

3. For the present, non-combatant role has been envisaged for women officers. Women officers will not generally be posted to field formations and their posting will be generally restricted to Service Headquarters and Command & Brigade Headquarters.

Closing of Missions Abroad

3865. SHRI AJMEERA CHANDULAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the countries where Indian Missions were closed during the last three years and the reasons therefor;

(b) the countries where the Government propose to open new Missions during the current year;

(c) whether any reciprocal arrangement is existing for the opening of Missions by those countries in India;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) For reasons of economy, three Embassies were closed in 1993 in Malawi, Colombia and Zaire. Mission in Colombia was subsequently reopened.

(b) In the light of our subsequent experience, further consideration is being given to those decisions and there are also proposals for opening new resident Missions in some more countries. Formal announcements will be made once our assessment and preparations are complete.

(c) No, Sir.

(d) and (e). Do not arise.

Basic Shiksha Parishad

3866. SHRI ASHOK PRADHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Basic Shiksha Parishad, Saharanpur, U.P. had appointed 263 trained Assistant Teachers during March, 1995 to May, 1995;

(b) if so, whether any advertisements were published in newspapers in this regard and interviews of the candidates were held and the appointments were made by the District Basic Shiksha Adhikari;

(c) whether the district administration has declared these appointments as invalid and all these teachers have not been paid any salaries for the last seventeen months;

(d) the reasons for declaring the appointments as invalid and not paying the salaries to these teachers;

(e) the steps being taken to rectify the situation and to provide adequate and justified compensation to these teachers; and

(f) the action taken against the officials found responsible?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): As per information received from the State Project Director, UP Education for All, Lucknow.

(a) The number of teachers appointed by Basic Shiksha Adhikari, Saharanpur during the said period is 270.

(b) Yes Sir.

(c) to (d). Inquiry conducted by the Secretary, UP Basic Shiksha Parishad has revealed some procedural irregularities in the appointment of the said teachers in the matters of verification of vacancies, preparation of select list, reservation of vacancies in respect of SC/ST and OBC categories. Also the select list was not approved by the duly constituted Selection Committee and no financial approval from the concerned authorities was obtained. On account of these irregularities payment of salaries could not be made to the teachers.

(e) A writ petition has been filed in the High Court of Allahabad praying for payment of salaries to the appointed teachers. The Court vide its judgement dated 22.5.96 desired the State Govt. to examine the matter and pass appropriate orders for release of salaries. Director, Education (Basic) afforded the petitioner a hearing on 26.7.1996. The hearing was adjourned on the request of the petitioner.

(f) As per orders of Hon'ble High Court the Director, Education (Basic) is hearing the matter. Till the final decision of the Director, the question of action does not arise.

Indian Missions Abroad

3867. SHRI SURESH PRABHU: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Indian Embassies, Consulates and other related offices of Missions abroad;

(b) the number of persons employed therein;

(c) the average quantum of funds spent thereon annually; and

(d) the details of benefits accruing to India as a result of business promotion efforts abroad?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) The Indian Missions/Posts abroad are 158.

(b) There are 4564 regular posts on the strength of the Ministry of External Affairs for manning the above Missions/Posts.

(c) Average annual expenditure on the maintenance of above Missions/Posts abroad over the last 3 financial years is Rs 409.15 crores, under the budget of the Ministry of External Affairs.

(d) The Indian Missions/Posts abroad are the nodal point for trade and investment promotion. They are actively involved in collection and dissemination of market intelligence for the Indian export agencies; organisation of direct interaction between the businessmen from India and other countries for trade and investment promotion; commercial publicity; participation in trade fairs; procurement and dissemination of trade related literature including the policy matters; identification of potential buyers of Indian goods and investors interested in India and in resolving trade related disputes. These efforts and a focused strategy for export promotion and foreign investment have yielded positive and encouraging results.

[Translation]

Dry Ports

3868. PROF. PREM SINGH CHANDUMAJRA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the demand for setting up of dry ports has come up before Government as a result of the rising import-export trade over the years;

(b) if so, the details thereof;

(c) whether the Government have formulated any scheme for setting up of such dry ports in various areas of the country;

(d) if so, the names of places, where such ports will be set up; and

(e) if not, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRIT.G. VENKATRAMAN): (a) to (c). Yes Sir. The Government accords single window clearance to the proposals for setting up of Dry Ports received from both Public and Private Sectors.

(d) List of places cleared under above scheme are given in the statement laid on the Table of the House.

(e) Does not arise.

STATEMENT

List of Places Cleared Under Single Window Clearance for Setting Up of Dry Ports

Sl.No.	Name of places
1.	Amritsar
2.	Calcutta-2
3.	Tuticorin-3
4.	Nhava Sheva
5.	Dronagiri Node (New Bombay)-2
6.	Madhavaram (Madras)
7.	Kalamboli (Maharashtra)
8.	Cochin-5
9.	Indore
10.	Kandia
11.	Surat
12.	Faridabad-2
13.	Jodhpur
14.	Dasratn, Baroda
15.	Nasik
16.	Udaipur
17.	Bhatinda
18.	Thrupur
19.	Kota
20.	Porbunder
21.	Ballasore

Sl.No.	Name of places
22.	Kanpur-2
23.	Madras-6
24.	Malanpur (M.P.)
25.	Rewari
26.	Aurangabad
27.	Nagpur-2
28.	Varanasi
29.	Raipur
30.	Agra
31.	New Mangalore-2
32.	Salem
33.	Coimbatore
34.	Raxaul
35.	Silquri
36.	Haldia
37.	Jalgaon
38.	Meerut
39.	Unnao
40.	Saharanpur
41.	Vizag
42.	Bhilwara
43.	Allahabad
44.	Barwala (Near Chandigarh)
45.	Paradip
46.	Waluj

[English]

C.B.I. Investigations in C.P.T.

3869. SHRI P.R. DASMUNSI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Calcutta Port Trust is facing any CBI investigation for the alleged irregularities committed in the contract of maintenance of locomotives for Haldia and Calcutta by Rail-Road Construction Company; and

(b) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) and (b). The information is being collected.

[Translation]

Counter Guarantee for Road Projects

3870. SHRI PANKAJ CHOWDHARY:
SHRI SULTAN SALAHUDDIN OWASI:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government have received any proposal from private sector relating to road projects;

(b) if so, the details thereof;

(c) whether private sector has requested for a counter guarantee from the Government; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) and (b). Yes, Sir. For two projects agreements have been signed and for nine highway/bridge project proposals have been received.

(c) and (d). Present policy does not envisage any counter guarantees.

[English]

Financial Assistance by World Bank

3871. SHRI SANAT MEHTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether World Bank has announced recently to provide funds for improving health systems in Karnataka, Punjab and West Bengal;

(b) if so, the details thereof; and

(c) the reasons for selecting these three states only for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) and (b). Yes Sir. World Bank assistance to the tune of Rs. 1669/- crores has been approved for Health Systems Development in these three States.

The Project inter-alia, seeks to upgrade the Secondary level hospitals systems, improve service delivery and reduce gaps in the rural health infrastructure of the three project States.

(c) Since the World Bank assistance is limited, the state selection was done keeping in mind a variety of factors which included location of the State, socio-economic indices, early development of the project as per formulation guidelines, besides capacity to provide financial support, to maintain substantiability of the project.

Territorial Review Committee

3872. SHRI TARIQ ANWAR:
DR. KRUPASINDHU BHOI:
SHRIMATI VASUNDHARA RAJE:
SHRI PARASRAM BHARDWAJ:
SHRI SANAT KUMAR MANDAL:

Will the Minister of DEFENCE be pleased to state:

(a) the salient features of the recommendations made by the Third Territorial Army Review Committee;

(b) the reaction of the Government thereto, particularly about all Government Servants and Public Sector Undertakings personnel enjoined to undergo an obligatory fixed term service of five years at a stretch in the Territorial Army during their tenure of office;

(c) whether the Government have a proposal to strengthen and expand the Territorial Army; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) to (d). The Report of the Territorial Army Review Committee has been submitted to the Government very recently, on 6th August, 1996. The Report contains various recommendations including compulsory liability of Government servants to serve in Territorial Army for a minimum period of five years. The decisions on the recommendation in the report require consultation with the Armed Forces as also with other Government departments.

Detention of Cargo Vessels

3873. SHRI MANORANJAN BHAKTA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is a fact that Andaman Mainland bound passenger-cum-cargo vessels were detained by the Forward Seamen Union at Calcutta and other Ports during June, 1996;

(b) if so, the reasons therefor; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) No, Sir, there has been no such incident during June, 1996.

(b) and (c). Does not arise.

Blood Bank

3874. DR. M.P. JAISWAL:
SHRI MULLAPPALLY RAMACHANDRAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to exempt the collection and supply of blood from schedule K of the Drugs and Cosmetics (Amendment) Rules, 1992;

(b) whether any provision has been proposed to be made to legalise the collection/supply of blood in emergent cases requiring blood transfusion, etc.;

(c) if so, the details thereof;

(d) whether the Government have received any representations from State Governments for issue of licences for blood banks during 1996;

(e) if so, the details thereof; and

(f) the steps taken by the Government to issue licences to applicants from various States?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) to (c). No, Sir. The subject of blood collection and supply has to be licenced, controlled and monitored under law.

The need to streamline and simplify blood collection and supply is fully recognized and different measures are taken from time to time which do not impinge on quality control.

(d) and (e). Representations have been received from the Governments of Kerala, Andhra Pradesh and Karnataka seeking reversion to the old system of licensing blood banks by the State Authorities. Under the Rules, the Licensing Authorities have the discretionary powers to relax the requirement of space, equipments and supplies required for the blood banks provided such relaxation does not affect the quality of blood collection, its testing and processing.

(f) Of the 475 applications received upto 28th August, 1996, for grant or renewal of licences of blood banks, 311

were approved and discrepancies in respect of the remaining applications were pointed out and sent back to the concerned States.

[Translation]

Assistance to Private Organisations for Family Welfare

3875. VAIDYA DAU DAYAL JOSHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of the assistance released to the private organisations for family welfare programmes during the last three years;

(b) whether the assistance provided by the Government has been utilised properly for the required purpose; and

(c) if not, the details of organisations, the functions of which were physically verified by the Government to ensure the proper utilisation of the funds?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) Financial Assistance is given both by the Central and the State Governments to Voluntary Organisations for implementing approved schemes for promotion of Family Welfare Programme. The details of the assistance released to the Non-Governmental Organisations under different schemes during the last three years are given below:-

Financial Assistance

(Rs. in crores)

Scheme	1993-94	1994-95	1995-96
Involvement of Voluntary Organisations	4.62	7.60	9.49
USAID assisted PVCH-II	2.70	3.60	8.43
UNFPA assisted Scheme	1.08	1.28	1.17
Grants given to State Governments for Vol. Orgn.	3.76	4.00	6.55

(b) and (c). There is an inbuilt mechanism for concurrent monitoring of the progress before releasing second instalment and for accepting utilisation certificate, by the District/State authorities. In addition, evaluation of NGO projects is also got done through independent agencies/institutions. Physical verification through Regional Director or Central Team is undertaken in case of complaint against a particular NGO.

*[English]***Primary Health Centres**

3876. SHRI MADHAV RAO SCINDIA:
 SHRI S.P. JAISWAL:
 SHRI ASHOK PRADHAN:
 SHRI YELLAIAH NANDI:
 SHRI BHAKTA CHARAN DAS:
 SHRI DARBARA SINGH:
 SHRI PINAKI MISRA:
 SHRI HANSRAJ AMIR:
 SHRI RAJESH RANJAN ALIAS PAPPU YADAV:
 SHRI GIRDHARI LAL BHARGAVA:
 SHRI ANCHAL DAS:
 SHRI VISHAMBHAR PRASAD NISHAD:
 SHRI VIDYASAGAR SONKER:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether criteria/guidelines for setting up of primary Health Centres in different States and Union Territories were discussed at the Chief Ministers Conference held recently;

(b) if so, the outcome thereof;

(c) whether Government also propose to review the criteria;

(d) if not, the reasons therefor;

(e) the number of Primary Health Centres and Sub-Centres functioning at present in the country, State-wise;

(f) the amount spent on these centres in each State during 1995-96;

(g) whether Government have assessed the total requirement of such centres in the country and will open more

centres during 1996-97 in different states, particularly in rural areas;

(h) if so, the details thereof;

(i) the time by which the required number of health centres are likely to be provided; and

(j) the amount provided to each state for 1996-97 for smooth functioning of these centres?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) and (b). Yes, Sir. It was resolved that the norms of Primary Health Care Infrastructure may be relaxed further in the areas inhabited by SC/STs, hilly and desert areas.

(c) and (d). Various Rural Health Programmes including criteria/guidelines for setting up of Primary Health Centres are reviewed at regular intervals. This is a constant process.

(e) A Statement is annexed (statement-I)

(f) A Statement showing the provisions under Minimum Needs Programme for the year 1995-96, (which also includes expenditure on construction of Sub-centres) is annexed (statement-II).

(g) and (h). A Statement showing the targets for 1996-97 is annexed (statement-III).

(i) During the 8th Plan stress has to be laid on consolidation and quality improvement and not on expansion.

(j) Funds for maintenance of Primary Health Centres are provided by the Planning Commission under the State Sector Minimum Needs Programme. 8th Plan Allocation under MNP is at statement-IV.

STATEMENT-I*Establishment of Sub-centres, PHCs & CHCs during 1995-96 (31.12.95)*

	Sub-Centres		PHCs		CHCs			Period upto which information relates to	
	(1995-96) Achvt.	No. functioning as on 31.12.95	(1995-96) Targets	No. functioning as on 31.12.95	(1995-96) Targets Achvt.	No. functioning as on 31.12.95			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1. Andhra Pradesh	-	7894	60	-	1283	40	-	46	31.3.95
2. Arunachal Pradesh	-	203	5	-	42	1	-	9	31.12.95

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
3. Assam	-	5280	50	-	619	12	-	105	31.3.95
4. Bihar	-	14799	150	-	2209	40	-	148	31.3.95
5. Goa	-	175	1	-	21	1	-	5	31.12.95
6. Gujarat	-	7284	5	2	958	5	1	185	31.12.95
7. Haryana	-	2299	NIL	-	397	4	2	62	31.12.95
8. Himachal Pradesh	-	1906	15	5	245	1	3	50	30.9.95
9. J & K	-	1700	18	-	335	2	-	45	30.11.95
10. Karnataka	-	7793	50	-	1428	10	-	204	31.3.95
11. Kerala	-	5094	25	30	959	6	-	54	31.12.95
12. Madhya Pradesh	-	11936	NIL	-	1376	NIL	-	190	31.12.95
13. Maharashtra	-	9725	53	-	1695	19	-	295	31.12.95
14. Manipur	-	420	2	-	72	1	1	16	31.12.95
15. Meghalaya	-	333	1	-	88	1	-	10	31.3.95
16. Mizoram	-	244	NIL	-	43	1	-	6	31.5.95
17. Nagaland	-	244	2	NIL	33	1	-	5	30.9.95
18. Orissa	-	5927	NIL	1	1056	NIL	-	157	31.12.95
19. Punjab	-	2964	20	-	472	10	-	104	31.8.95
20. Rajasthan	385	8385	55	71	1564	10	8	254	31.12.95
21. Sikkim	-	142	NIL	-	23	1	-	2	31.3.95
22. Tamil Nadu	-	8681	75	-	1436	10	-	72	31.12.95
23. Tripura	-	535	3	-	63	1	1	11	31.12.95
24. Uttar Pradesh	-	20153	NIL	-	3761	27	-	262	31.3.95
25. West Bengal	-	7873	2	-	1556	NIL	-	89	31.3.95
26. A&N Islands	-	96	NIL	-	17	NIL	-	4	31.3.95
27. Chandigarh	-	12	5	-	-	NIL	-	1	31.3.95
28. D&N Haveli	-	34	NIL	-	6	NIL	-	-	31.12.95
29. Daman & Diu	-	19	NIL	-	4	NIL	-	2	31.3.95
30. Delhi	-	42	NIL	-	8	NIL	-	-	31.3.95
31. Lakshadweep	-	14	NIL	-	7	1	1	4	30.9.95
32. Pondicherry	-	79	4	-	26	1	-	4	31.3.95
Total	385	132285	601	109	21802	206	17	2401	

Note: Target for the Establishment of New Sub-Centres during 95-96 has not been allotted to all States/UTs by Planning Commission.

Yearwise break-up is not available after 92-93

STATEMENT-IIProvisions under Minimum Needs Programme for the year
1995-96

STATES	
	(Rs. in lakhs)
1. Andhra Pradesh	1029.00
2. Arunachal Pradesh	448.00
3. Assam	2048.00
4. Bihar	2700.00
5. Goa	170.00
6. Gujarat	2160.00
7. Haryana	1063.00
8. Himachal Pradesh	1400.00
9. J & K	1946.00
10. Karnataka	3638.00
11. Kerala	675.00
12. Madhya Pradesh	2919.00
13. Maharashtra	6698.97
14. Manipur	231.50
15. Meghalaya	946.00
16. Mizoram	400.00
17. Nagaland	175.00
18. Orissa	1293.00
19. Punjab	1100.00
20. Rajasthan	8296.00
21. Sikkim	170.00
22. Tamil Nadu	3014.00
23. Tripura	460.00
24. Uttar Pradesh	5361.00
25. West Bengal	995.00

Union Territories

1. A&N Islands	330.00
2. Chandigarh	419.56
3. D&N Haveli	45.00
4. Daman & Diu	50.00
5. Delhi	0.00
6. Lakshadweep	39.00
7. Pondicherry	214.00
Total	50134.03

STATEMENT-III*Target for the establishment of primary health centres and
Community Health Centres for the year 96-97*

S. No.	State/UTs.	Primary Health Centres	Community Health Centres
1.	Andhra Pradesh	60	40
2.	Arunachal Pradesh	5	1
3.	Assam	50	12
4.	Bihar	150	40
5.	Goa	11	1
6.	Gujarat	5	5
7.	Haryana	-	4
8.	Himachal Pradesh	15	1
9.	J & K	18	2
10.	Karnataka	50	10
11.	Kerala	25	6
12.	Madhya Pradesh	-	-
13.	Maharashtra	53	19
14.	Manipur	2	1

S. No.	State/UTs.	Primary Health Centres	Community Health Centres
15.	Meghalaya	1	1
16.	Mizoram	-	1
17.	Nagaland	2	1
18.	Orissa	-	-
19.	Punjab	10	10
20.	Rajasthan	55	10
21.	Sikkim	-	1
22.	Tamil Nadu	75	10
23.	Tripura	3	1
24.	Uttar Pradesh	-	27
25.	West Bengal	2	-
26.	A&N Islands	5	-
27.	Chandigarh	5	-
28.	D&N Haveli	-	-
29.	Daman & Diu	-	-
30.	Delhi	-	-
31.	Lakshadweep	-	1
32.	Pondicherry	4	1
Total		601 (601)	206 (206)

STATEMENT-IV

Outlay and expenditure of minimum needs programme under Health Sector (Rs. in lakh)

Sl No	State/UT	8th Plan Approved Outlay
1	Andhra Pradesh	5360
2	Arunachal Pradesh	1250
3	Assam	8100

Sl. No.	State/UT	8th Plan Approved Outlay
4.	Bihar	33722
5.	Goa	1222
6.	Gujarat	11787
7.	Haryana	6768
8.	Himachal Pradesh	4800
9.	J & K	7500
10.	Karnataka	13050
11.	Kerala	2297
12.	Madhya Pradesh	15000
13.	Maharashtra	28100
14.	Manipur	1015
15.	Meghalaya	1800
16.	Mizoram	1500
17.	Nagaland	640
18.	Orissa	7800
19.	Punjab	800
20.	Rajasthan	15000
21.	Sikkim	1345
22.	Tamil Nadu	6500
23.	Tripura	2000
24.	Uttar Pradesh	26000
25.	West Bengal	12178
26.	A&N Islands	945
27.	Chandigarh	75
28.	D&N Haveli	104
29.	Daman & Diu	100
30.	Delhi	
31.	Lakshadweep	180
32.	Pondicherry	900
Total States & UTs		225038

CGHS Hospital in Kerala

3877. SHRI E. AHAMED:
SHRI SURESH KODIKUNNIL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government have any proposal to open more CGHS Hospitals in Kerala during Eighth Five Year Plan period;

(b) if so, the details thereof;

(c) the number and location of existing CGHS Hospitals in the State;

(d) the per capita expenditure incurred on the medicines in Kerala during the last three years;

(e) whether there is any proposal to increase the limit; and

(f) the total expenditure borne by the Government as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) No, Sir.

(b) The question does not arise.

(c) Nil.

(d) to (f). The question do not arise.

Issues with China

3878. SHRI T. SUBBARAMI REDDY:
SHRI SONTOSH MOHAN DEV:
SHRI BHAKTA CHARAN DAS:
DR. KRUPASINDHU BHOI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether steps are being taken by the Government to settle various issues with China;

(b) if so, the date of last efforts made in that regard and the outcome thereof;

(c) whether any bilateral talks were held between Foreign Ministers of India and China on border issue during the recent ASEAN Conference at Jakarta;

(d) whether they had agreed to resume India-China border talks;

(e) if so, the time by which talks are likely to be resumed;

(f) whether both the countries have come closer towards a final agreement during the last meet; and

(g) if so, the details thereof and the latest position in regard to resolving the outstanding issues?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) Yes, Sir.

(b) The Eighth Session of India-China Joint Working Group on the boundary question was held in New Delhi, from August 18-20, 1995. Discussions between the two delegations resulted in an agreement on the pulling back of four Indian and Chinese posts, two on each side, located in close proximity in the Sumdorong Chu Valley (Wangdung area) in the Eastern Sector. These withdrawals are without prejudice to the respective positions of India and China on the alignment of line of actual control (LAC) in the area.

The two sides also discussed other border-related issues, including settlement of the boundary question, confidence building measures, clarification of the LAC between India and China and force reductions along the LAC.

(c) to (g). EAM's discussions with the Chinese Foreign Minister, in Jakarta, covered various aspects of our bilateral relationship. India and China are committed to work towards a fair, reasonable and mutually acceptable settlement of the boundary question. Discussions in this regard are going on in the framework of the India-China Joint Working Group. Concrete steps taken by India and China to enhance mutual confidence in the border areas will contribute in creating a climate that is conducive to a boundary settlement. The Ninth Session of the India-China Joint Working Group will be held in Beijing, later this year.

Coastal Zone Management Act, Kerala

3879. SHRI N.K. PREM CHANDRAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is any proposal before the Union Government to review the decision of banning construction in the coastal zone area of Kerala as per the relevant "Coastal Zone Management Act";

(b) whether the Government of Kerala has made any requisition to review the aforesaid decision; and

(c) if so, the reaction of the Union Government thereto?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) and (b). No, Sir.

(c) Does not arise.

[Translation]

Post of Chancellor/Vice-Chancellor in JNU

3880. SHRI SHATRUGHAN PRASAD SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the posts of Chancellor and Vice-Chancellor in Jawaharlal Nehru University are lying vacant; and

(b) if so, the time by which these posts are likely to be filled?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) The President, as Visitor of the Jawaharlal Nehru University has since approved the name of Prof. M.S. Gore, former V.C., Bombay University as the Chancellor of JNU.

As regards the appointment of the Vice-Chancellor in the University, a Committee for recommending a panel of names for consideration of the Visitor has already been constituted.

Employment to Dependants of Ex-Servicemen

3881. SHRI BACHI SINGH RAWAT 'BACHDA': Will the Minister of DEFENCE be pleased to state:

(a) the number of dependents of the deceased ex-servicemen, who have been given employment and those who have not been given employment as yet;

(b) the reasons for not giving employment to them so far, and

(c) the minimum age limit in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) and (b). No special dispensation is provided to the dependents of deceased 'ex-Servicemen', in the matter of employment.

(c) Question does not arise.

[Translation]

Jetty at Kandla Port

3882. SHRI P.S. GADHAVI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the IFFCO has made any proposal to set up a Jetty with the Kandla Port Trust in 1993;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) to (c). Government has given 'in principle' approval to Kandla Port Trust to allot site for construction of a liquid jetty by IFFCO on 100% funding by IFFCO. A draft MOU has been prepared by Kandla Port Trust in consultation with IFFCO.

Primary Education

3883. SHRI N. DENNIS:
SHRI S.D. N.R. WADIYAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether some Central schemes have been sponsored to promote Primary Education in the country;

(b) if so, the details of those centrally sponsored schemes;

(c) the support given to the Primary Education in different States during last three years under those schemes;

(d) the fund allocation made to different States in those years to implement those schemes; and

(e) the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) to (e). The Centrally Sponsored Scheme to promote Primary Education in the country include Operation Black Board (08) Mid-day Meals, Non-formal Education, (NFE), Teacher Education; and District Primary Education Programme (DPEP). The details of these schemes and the allocations made to the States during the last three years are provided in the Annual Reports of the Ministry for these years. These are available in the Library of Parliament.

Bhutanese Refugees

3884. SHRI AMAR PAL SINGH:
SHRI R.B. RAI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Union Government propose to help amicably resolve the current Bhutanese refugees problem between Nepal and Bhutan;

(b) if so, the steps taken or proposed to be taken in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) to (c). India's position has always been and continues to be that the refugee problem is a bilateral matter between Bhutan and Nepal. India favours the resolution of the problem by mutual discussions between the two countries.

UNICEF Report

3885. SHRI BANWARI LAL PUROHIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "UNICEF report expresses concern" as reported in Statesman on June 18, 1996;

(b) whether according to a report released by United Nations International Children's Emergency Fund, it has been pointed out that millions of children die each year due to various diseases in developing and under-developed countries;

(c) if so, whether any study has been conducted about the number of children dying in India each year due to various diseases; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) and (b). Yes, Sir.

(c) and (d). The details of the child deaths in the age group below 5 years for the period 1991-1994 as reported in the Survey of Causes of Deaths (Rural) conducted by the Registrar General of India are given in the statement enclosed.

STATEMENT

Survey of Cause of death (Rural)

Distribution of Child deaths (0-4 years) all India 1991-1994 (Rural Areas)

Code No.	Probable cause of Death	1991			1992			1993			1994		
		Total reported deaths	0-4	%	Total reported deaths	0-4	%	Total reported deaths	0-4	%	Total reported deaths	0-4	%
		T	P	%	T	P	%	T	P	%	T	P	%
1	2	5	6	7	8	9	10	11	12	13	14	15	16

I ACCIDENTS & INJURIES

1.11	SNAKE BITE	146	6	0.1	153	6	0.1	172	10	0.2	235	18	0.2
1.12	SCORPIAN BITE	21	3	0.1	37	7	0.1	20	3	0.0	19	6	0.1
1.13	RABIES	36	5	0.1	46		0.0	42	7	0.1	71	5	0.1
1.21	DROWNING	225	35	0.7	235	35	0.6	298	40	0.6	388	48	0.6
1.22	FALL FROM HEIGHT	107	12	0.3	107	10	0.2	138	14	0.2	173	12	0.2
1.23	VEHICULAR ACCIDENTS	438	12	0.3	559	33	0.6	625	31	0.5	792	34	0.5
1.24	BURNS	272	21	0.4	253	20	0.4	279	20	0.3	350	24	0.3
1.30	SUICIDE	321	1	0.0	446	2	0.0	467	3	0.0	689	3	0.0
1.40	HOMICIDE	94	3	0.1	123	4	0.1	119	6	0.1	140	4	0.1
1.51	EXCESSIVE HEAT	8	1	0.0	12	1	0.0	30	10	0.2	32	7	0.1

1	2	5	6	7	8	9	10	11	12	13	14	15	16
1.52	EXCESSIVE COLD	8	2	0.0	13	5	0.1	8	4	0.1	28	13	0.2
1.53	NATURAL CALAMITY	108	25	0.5	88	23	0.4	99	16	0.2	78	16	0.2
1.00	NOT CLASSIFIABLE	150	17	0.4	190	8	0.1	176	27	0.4	241	18	0.2
TOTAL		1934	143	3.0	2262	154	2.7	2473	191	2.9	3236	208	2.8

III FEVERS

3.11	MALARIA	297	61	1.3	268	85	1.5	306	63	1.0	687	104	1.4
3.21	INFLUENZA	190	69	1.5	232	93	1.7	309	119	1.8	500	156	2.1
3.31	TYPHOID	379	92	2.0	543	160	2.9	476	138	2.1	677	199	2.6
3.00	NOT CLASSIFIABLE	784	209	4.4	956	300	5.4	880	287	4.3	805	263	3.5
TOTAL		1650	431	9.1	1999	638	11.4	1971	587	8.9	2669	722	9.6

IV DIGESTIVE DISORDERS

4.11	GASTRO ENTERITIES	426	139	3.0	453	168	3.0	544	198	3.0	769	225	3.0
4.12	CHOLERA	16	2	0.0	30	12	0.2	57	17	0.3	4		0.0
4.13	FOOD POISONING	55		0.0	60	7	0.1	118	5	0.1	143	3	0.0
4.14	DYSENTERY	257	97	2.1	293	122	2.2	440	181	2.7	378	137	1.8
1.21	PEPTIC ULCER	159	10	0.2	200	9	0.2	214	13	0.2	302	8	0.1
1.31	ACUTE ABDOMEN	426	48	1.0	479	58	1.0	547	77	1.2	606	83	1.1
1.00	NOT CLASSIFIABLE	107	36	0.8	100	23	0.4	91	25	0.4	91	20	0.3
TOTAL		1446	332	7.0	1615	399	7.1	2011	516	7.8	2293	476	6.3

V COUGHS (DISORDERS OF RESPIRATORY SYSTEM)

5.11	TUBERCULOSIS OF LUNGS	1202	9	0.2	1542	29	0.5	1684	30	0.5	1975	12	0.2
5.13	BRONCHITIS & ASTHMA	1859	36	0.8	2131	56	1.0	2438	90	1.4	3221	175	2.3
5.21	PNEUMONIA	1051	799	17.0	1283	1001	17.9	1377	1074		1659	1279	17.0
5.30	WHOOPING COUGH	43	24	0.5	50	17	0.3	43	17	0.3	60	21	0.3
5.00	NOT CLASSIFIABLE	117	36	0.8	109	36	0.6	145	45	0.7	189	45	0.6
TOTAL		4272	904	19.2	5115	1139	20.3	5687	1256	19.0	7104	1532	20.4

1	2	5	6	7	8	9	10	11	12	13	14	15	16
VI DISORDERS OF THE CENTRAL NERVOUS SYSTEM													
6.10	PARALYSIS	682	7	0.1	795	3	0.1	850	12	0.7	1334	2	0.0
6.20	MENINGITIS	110	28	0.6	101	31	0.6	134	33	0.5	182	65	0.9
6.30	CONVULSIONS	126	73	1.5	161	80	1.4	166	90	1.4	223	93	1.2
6.00	NOT CLASSIFIABLE	77	15	0.3	129	29	0.5	97	17	0.3	117	18	0.2
TOTAL		995	123	2.6	1186	143	2.6	1247	152	2.9	1856	178	2.4
VII DISEASES OF CIRCULATORY SYSTEM													
7.10	ANAEMIA	673	197	4.2	759	246	4.4	912	270	4.1	1091	376	5.0
7.30	HEART ATTACK	1304	1	0.0	1434	14	0.2	1682	7	0.1	2292	7	0.1
7.00	CONGESTIVE AND OTHER HEART DISEASES	523	31	0.7	625	86	1.5	556	56	0.8	732	38	0.5
TOTAL		2500	229	4.9	2818	346	6.1	3150	333	5.0	4115	421	5.6
VIII OTHER CLEAR SYMPTOMS													
8.11	CIRRHOSIS AND CHRONIC LIVER DISEASES	180	15	0.3	151	12	0.2	172	10	0.2	267	9	0.1
8.12	JAUNDICE	226	45	1.0	234	57	1.0	375	71	1.1	475	111	1.5
8.21	CHICKEN POX	5	3	0.1	8	4	0.1	8	3	0.0	5	2	0.0
8.22	MEASLES	67	48	1.0	48	39	0.7	59	40	0.6	115	85	1.1
8.23	LEPROSY	26		0.0	28		0.0	24	72	1.1	46		0.0
8.31	TETANUS	90	47	1.0	109	65	1.2	112	25	0.4	157	84	1.1
8.41	POLIONYELITIS	22	8	0.2	33	16	0.3	45	7	0.1	53	23	0.3
8.51	MENTAL DISEASES	60	1	0.0	88	4	0.1	166	9	0.1	162	9	0.1
8.61	CANCER	711	10	0.2	826	15	0.3	907		0.0	1432	9	0.1
8.71	DIABETES	147	1	0.0	151	2	0.0	178		0.0	284	2	0.0
8.81	HYPERPLASIA OF PROSTATE	32		0.0	31		0.0	44		0.0	46		0.0
8.82	URAENIA	91	4	0.1	111	17	0.3	115	2	0.0	173	5	0.1
8.90	OBSTRUCTED HERNIA	3		0.0	8		0.0	23		0.0	8	1	0.0
8.00	OTHER MEDICALLY CERTIFIED DEATHS	229	49	1.0	368	39	0.7	406	81	1.2	550	87	1.2
TOTAL		1889	231	4.9	2194	270	4.8	2634	322	4.9	3773	427	5.7

1	2	5	6	7	8	9	10	11	12	13	14	15	16
IX CAUSES PECULIAR TO INFANCY													
9.10	PRENATURITY	1118	1118	23.7	1271	1271	22.7	1511	1511	22.8	1783	1783	23.7
9.22	CONGENETAL MALFORMATION	100	100	2.1	100	100	1.8	149	149	2.3	118	118	1.6
9.23	BIRTH INJURY	29	29	0.6	50	50	0.9	98	98	1.5	100	100	1.3
9.31	RESPIRATORY INFECTIONS OF NEW BORN	357	357	7.6	339	339	6.0	470	470	7.1	577	577	7.7
9.32	CORD INFECTION	117	117	2.5	95	95	1.7	146	146	2.7	119	119	1.6
9.33	DIARRHOEA OF NEW BORN	158	158	3.4	174	174	3.1	259	259	3.9	308	308	4.1
9.00	NOT CLASSIFIABLE	439	439	9.3	487	487	8.7	623	623	9.4	541	541	7.2
TOTAL		2318	2318	49.2	2516	2516	44.9	3256	3256	49.2	3546	3546	47.2
X SENILITY													
10.00	SENILITY	5374			6143			6784			7819		
GRAND TOTAL		22629	4711	100.0	26118	5605	100.0	29597	6613	100.0	36799	7510	100.0

[Translation]

Utilisation of Irrigation Water in Maharashtra

3886. SHRI DATTAMEGHE: Will the Minister of WATER RESOURCES be pleased to state:

(a) the total availability, vis-a-vis utilisation of irrigation water in Maharashtra, as per the position prevailing in March 1996; and

(b) the details of the increase in irrigation potential during the last five years and the expenditure incurred thereon?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) Details of creation and utilisation of irrigation potential in Maharashtra as per the position prevailing in March, 1996 are as under:

Irrigation Potential (in '000 Hectares)		
Period	Creation	Utilisation
From the beginning of I Five Year Plan Upto the end of 1993-94	4657.29	3355.10

Period	Creation	Utilisation
During 1994-95 (Provisional)	91.50	83.75
During 1995-96 (Target)	83.40	214.20

(b) Details of the increase in irrigation potential during the last five years and expenditure incurred thereon are as follows:

Year	Increase in Irrigation Potential ('000 Hectares)	Expenditure incurred (Rs. crores)
1991-92	39.75	423.37
1992-93	78.39	661.35
1993-94	91.50	830.76
1994-95	91.50 (Provisional)	785.41 (Provisional)
1995-96	83.40 (Target)	915.79 (Outlay)

*[English]***Trade in Human Organs**

3887. SHRI JAGATVIR SINGH DRONA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are aware of the illicit trade in human kidneys with Arab countries;

(b) whether the Government have made a thorough inquiry into the modus operandi practised by the traders;

(c) if so, the number of traders found involved in this trade; and

(d) the steps taken/proposed to be taken by the Government to stop this illicit trade?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) Reports about trade in human organs and exploitation of poor persons have appeared from time to time in various press reports. These have been highlighted at different fora.

(b) The attention of the State Governments concerned is drawn to the reports received and they are asked to institute inquiry and take stringent action under law. The powers for institution and enforcement are with the State Governments.

(c) Specific details of the cases and their present stage of investigation will be collected and laid on the table of the House.

(d) In order to regulate the removal, storage and transplantation of human organs for therapeutic purposes and to prevent commercial dealings in human organs, the Government has enacted the Transplantations of Human Organs Act, 1994 which came into force w.e.f. 4.2.1996 in the State of Goa, Himachal Pradesh and Maharashtra and all Union Territories. The Act has so far been adopted in ten States and Andhra Pradesh has its own Human Organs Act in this regard. The Central Government has been repeatedly requesting the remaining State Governments for early adoption of this Act.

Mid-Day-Meal Scheme

3888. SHRI MANGAT RAM SHARMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Mid-Day-Meal Scheme has been started in the schools of Jammu & Kashmir;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) Under the National Programme of Nutritional Support to Primary Education, commonly known as Mid-Day Meal Scheme, the Government of J & K is providing hot cooked meals of calorific value equivalent to 100 gms. of rice per school day to students of primary classes (I-V). The coverage of the programme is as under:

Year	No. of blocks	Students covered	Foodgrains (Rice) allocated
1995-96	84	4.12 lakh	7,521 MTs.
1996-97	121	6.20 lakh	14,060 MTs.

(c) Does not arise.

Effect of Mosquito Mats

3889. SHRI S.D.N.R. WADIYAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any research or study had been undertaken by Indian Council of Medical Research on the effect of mosquito mats on the health of the people;

(b) if so, the results thereof;

(c) whether the Government are aware that people are suffering from the respiratory problems because of the constant use of these mats; and

(d) if so, the measures taken by the Government to protect the people from the harmful effects of these mats?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) No, Sir.

(b) Does not arise.

(c) and (d). No toxic effects on human beings have been reported with the use of mosquito mats. However, long-term effects of exposure to smoke from coils/mats on human beings, especially infants, warrant further studies.

Facilities on National Highways in Maharashtra

3890. SHRI NAMDEO DIWATHE: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government of Maharashtra have submitted proposals for upgradation of State Highways into

National Highways, and also sought revision of existing formula for release of financial assistance from the Central Road Fund for undertaking major repairs on the National Highways and strengthening the same;

(b) if so, the details thereof and details of action taken/proposed to be taken during the current year to meet the priority needs in Transportation sector in Maharashtra; and

(c) whether the National Highway Authority have formulated a plan in coordination with the Petroleum Ministry to set up service centres on National Highways to meet the requirement of vehicles; and

(d) if so, the details of the centres to be set up during the current year on National Highways in Maharashtra with locations and facilities proposed to be provided?

THE MINISTER OF SURFACE TRANSPORT (SHRIT.G. VENKATRAMAN): (a) Yes, Sir.

(b) 11 proposals aggregating to a length of 4792 Km have been received from the State Government of Maharashtra, but due to paucity of funds none of the state roads could be declared as National Highways. Augmented Central Road Fund is yet to be implemented.

(c) No, Sir.

(d) Does not arise.

National Waterways No. 1 and No. 2

3891. SHRI R.L.P. VERMA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is a fact that the major stretch of river Ganga and river Brahmaputra were declared as National Waterways No.1 and No.2 in 1986 and 1988 respectively and that while the Ganga is still to be made navigable, the cargo movement in Brahmaputra has substantially come down;

(b) if so, the reasons therefor, and the steps taken by the Government to make these rivers navigable to create an alternative mode of transport in these corridors; and

(c) if not, the cargo movement, year-wise in tonnes from 1980 to 1995 in each of the two rivers?

THE MINISTER OF SURFACE TRANSPORT (SHRIT.G. VENKATRAMAN): (a) Yes, Sir. The Allahabad-Haldia stretch (1620 kms) of Ganga-Bhagirathi-Hooghly river system and Sadiya-Dhubri stretch (891 kms.) of river Brahmaputra have been declared as National Waterways in 1986 and 1988 respectively. The Ganga between Haldia and Patna is navigable for vessels with draught upto 1.8 meter for 300

days in a year. In the stretch Haldia-Farakka, vessels upto 1.8 meter draught can navigate round the year. As regards the cargo movement in the river Brahmaputra, there has been lesser movement of cargo in the recent past.

(b) The main reasons identified for lower movement in the river Brahmaputra are the lack of night navigational and terminal facilities and the inadequate cargo support. The Inland Waterways Authority of India has planned, in the near future, activities such as providing of terminals at Tezpur, Dibrugarh/Neamati, provision of 24 hours navigation and extension of the fairway with 2 meters depth upto Dibrugarh in National Waterway No.2. During high water period, the waterway No.1 between Patna and Allahabad is open for traffic. However, in order to make it navigable round the year, bed regulation activities, such as dredging, bandalling and provision of terminal facilities are proposed to be included during the 9th Five Year Plan, phasing of which would depend on availability of cargo and funds.

(c) As submitted in reply to para (a) above, the National Waterway No. 1 and 2 were declared in 1986 and 1988 respectively and as such the details of cargo movement in these stretches are furnished as under:-

Year	National Waterway No.1 (the Ganga)	National Waterway No.2 (the Brahmaputra)
		(lakhs Tonnes)
1986-87	2.35	1
1987-88	1.97	-
1988-89	2.17	0.56
1989-90	0.35	0.39
1990-91	3.25	0.38
1991-92	2.57	0.14
1992-93	2.61	0.28
1993-94	1.93	0.32
1994-95	6.22*	0.13

*Includes cargo moved by private operators.

Amount for Protection from Erosion by Brahmaputra

3892. DR. PRABIN CHANDRA SARMA:
DR. ARUN KUMAR SARMA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have sanctioned any amount for protection of Palasbari, Mukalmua-Howlighat and adjoining areas from erosion by the river Brahmaputra; and

(b) if so, the funds allotted separately for both the projects, the funds utilised, and the net results achieved thereby?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) and (b). The Union Government has released a loan of Rs. 25 crores during 1995-96 to the Government of Assam as Central assistance for implementation of twenty approved flood management schemes which include schemes for Palasbari, Mukalmua - Howlighat and adjoining areas on Brahmaputra river. The State Government has reported that they could not utilise the entire amount released by the Centre during 1995-96 and the unutilised amount has been kept in reserve as revenue receipt. These funds would be utilised during 1996-97 to implement the balance approved schemes including those for Palasbari and Mukalmua.

[Translation]

Tax Free Import

3893. JUSTICE GUMAN MAL LODHA:
SHRI NAWAL KISHORE RAI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether hospitals of the country had been given independant hand by the Government to import instruments and machines tax free;

(b) if so, whether certain terms and conditions have been announced for this tax free import;

(c) if so, the details thereof;

(d) whether Government have prepared any list of those hospitals which had benefited themselves by importing machines and instruments;

(e) if so, the names of the hospitals and the instruments and machines imported by them;

(f) whether the Government have obtained any report regarding compliance with the laid down conditions; and

(g) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) (a) to (c). Exemption from Customs Duty was permitted on the import of equipment spares etc. by Government and Charitable/semi-charitable private hospitals.

provided they abided by certain conditions which included providing a percentage of the facilities free, to the poor. The customs Notifications extending this scheme in 1988 was rescinded in 1994.

(d) to (g). A Civil Writ petition has been filed relating inter-alia to the manner in which the exemptions were allowed and utilised and the Court has ordered an enquiry into the matter. The matter is sub-judice.

Technical Education Under Indo-German Project

3894. SHRI THAWAR CHAND GEHLOT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the schemes of Technical Education under Indo-German project being implemented in various States, State-wise;

(b) whether Government of Madhya Pradesh has submitted a proposal for the fourth phase of Indo-German project to the Government; and

(c) if so, the action taken by the Union Government on the said proposal?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) The following Projects of Technical Education are being implemented; State-wise;

Tamil Nadu :	- Institute of Remote Sensing, Anna University, Madras.
	- Environmental Studies Institute, Anna University, Madras.
	- Ocean Engineering Centre, Indian Institute of Technology, Madras.
Madhya Pradesh :	- Development of Polytechnics.
West Bengal :	- Cryogenic Engineering Centre, Indian Institute of Technology, Kharagpur.

(b) Yes, Sir.

(c) The proposal outline has been sent to the Government of FRG.

Technical Institution in Rajsthan

3895. SHRI GANGA RAM KOLI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to open a technical education centre in Byana-Dholpur area of Rajasthan;

(b) if so, the details thereof; and

(c) the time by which this institution is likely to be established?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) No, Sir.

(b) and (c). Do not arise.

[English]

National Policy on Dev Dasi Pratha

3896. SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to formulate a National Policy for the abolition of Dev Dasi Pratha for social upliftment of women;

(b) if so, the details thereof; and

(c) if not, reasons therefor and the steps to be taken in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) No, Sir.

(b) Does not arise.

(c) There does not seem to be a need for a National Policy on the subject since the problem is of a localised nature. However, the concerned States viz. Andhra Pradesh, Karnataka and Maharashtra where Devdasi system was prevalent, have enacted laws for the prohibition of Devdasi System. The commercial aspect of this practice attracts provision of the Immoral Traffic (Prevention) Act, 1956 as amended in 1978 and in 1986. This supplements the substantive laws against kidnapping, sale, abduction and wrongful detention of women and girls.

Godavari University

3897. SHRI K.S. RAYADU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether proposal for setting up of a new Godavari University in Andhra Pradesh has been received; and

(b) if so, the action taken by the Government thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) The National Policy on Education - 1986, with modifications undertaken in 1992, states that, in view of the need to effect an all-round improvement in the institutions, it is proposed that, in the near future, the main emphasis will be on the consolidation of, and expansion of facilities in, the existing institutions.

[Translation]

Frauds in Army Medical Corps, Lucknow

3898. PROF. RASA SINGH RAWAT: Will the Minister of DEFENCE be pleased to state:

(a) whether the army officials have submitted a report to the Headquarters requesting a thorough investigation into the alleged fraud of Rs. 700 Crores in the Pay and Accounts Office of the Army Medical Corps, Lucknow;

(b) if so, the details thereof;

(c) whether there is resentment among the jawans of the units regarding its functioning;

(d) the nature of work handled by this office and under whose control this office functions;

(e) whether the CBI had conducted a raid and caught the guilty officials red-handed for taking bribes during the last one year;

(f) if so, the action taken in this regard;

(g) whether the army is also carrying on investigation in the functioning of this office; and

(h) if so, the details thereof and the results achieved thereby?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) No, Sir.

(b) Does not arise.

(c) There have been some complaints regarding non-adjustment of dues and delays in final settlement of accounts in the Pay & Accounts Office, Army Medical Corps, Lucknow.

(d) The Pay & Accounts Office, Army Medical Corps, Lucknow maintains the accounts relating to the pay and allowances and Provident Fund and adjusts other miscellaneous allowances of JCOs/ORs belonging to the Army Medical Corps. It is a sub-office of the Defence Accounts Department under a Controller who is under the administrative control of Controller General of Defence Accounts.

(e) Yes, Sir. In three different raids, five individuals were apprehended.

(f) As per the recommendations of the CBI, approval for initiating criminal proceedings against two persons and departmental proceedings against three persons has been accorded.

(g) No, Sir.

(h) Does not arise.

Silt in Rivers

3899. SHRI PRAHLAD SINGH : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details with regard to the rapid siltation of rivers in India;

(b) whether Narmada river excels all other rivers in terms of rapid silt accumulation;

(c) if so, whether it is adversely affecting the Narmada Valley Projects; and

(d) the steps taken/proposed to be taken by the Government to overcome this situation?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Based on the analysis of capacity survey data of representative reservoirs in the country, the region/river basin-wise sedimentation (siltation) rate are as under:-

Sl. No.	Region	Sedimentation/Siltation Rate (Hectare-metre/ 100 square Kilometre/ year)
1.	Himalayan region (Indus, Ganga, Brahmaputra basin)	Varies from 5.658 to 27.85
2.	Indo-Gangetic plains	Varies from 0.3 to 16.03
3.	East flowing rivers excluding Ganga upto Godavari	6.08 in case of Hirakud reservoir.
4.	Deccan peninsular east flowing river including Godavari	Varies from 0.15 to 12.16
5.	Narmada Tapti basin	Varies from 3.64 to 7.16
6.	West flowing rivers	Varies from 0.96 to 25.4

(b) No, Sir.

(c) and (d). Do not arise.

[English]

Appending of Father & Mother's name to Children

3900. SHRI PINAKI MISRA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether women organisations, including the National Commission for Women have demanded that in order to give due status and recognition to contribution of women in society, the names of both the father and mother be appended to the name of their children in all documents requiring identification of the children; and

(b) if so, the details thereof and reaction of the Government thereto?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMALI) : (a) and (b). Apart from women organisations, the Committee on Petitions of the Raja Sabha in its 99th report has also recommended that only the name of parents/spouse should be insisted upon instead of father/husband's name in all forms and documents. Central Ministries/Departments and State Governments and Union Territory Administrations have been requested to take follow-up action on this recommendation.

Turn around time of Ships at Ports

3901. SHRI KRISHAN LAL SHARMA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether it is a fact that the average turn around time of ships at country's ports is between four and ten days, whereas it is four to six hours in most of the foreign ports;

(b) if so, the reasons therefor;

(c) whether due to lack of infrastructure and poor productivity, the major ports of the country are not able to attract maritime vessels; and

(d) if so, the effective measures being taken by the Government in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) Yes, Sir.

(b) Nomination of the vessels at the ports is generally higher than the available infrastructure facilities and the productivity is also lower compared to the foreign ports.

(c) No, Sir.

(d) The Government has provided Rs. 2858.53 crores in the 8th Five Year Plan for development and modernisation of port's infrastructure facilities and improvement of productivity.

[Translation]

Vocationalisation of Higher Secondary Education

3902. SHRI N.J. RATHVA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the amount allocated to States for vocationalisation of higher and secondary education during each of the last three years, State-wise;

(b) the amount released and utilised, year-wise during the above period;

(c) the time by which the remaining amount is likely to be released; and

(d) the number of vocational institutes alongwith locations thereof functioning under the centrally sponsored scheme, State-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) to (c). Under the Centrally Sponsored Scheme of Vocationalisation of Secondary Education at the +2 level, no specific allocations are made for individual States/UTs. Funds are released on the basis of proposals received from States/UTs and the progress reported in utilisation of funds sanctioned earlier. A Statement indicating the funds released and utilised, State-wise, during the last three years is given in the Statement-I.

(d) Selection of schools/institutes under the Scheme is done by the States/UTs concerned. The number of schools/institutes approved, so far, for the purpose, is given State-wise in Statement-II.

STATEMENT-I

Statement indicating funds released and utilised during the last three years

(Rupees in lakhs)

Sl. No.	State/UT	1993-94 Funds		1994-95 Funds		1995-96 Funds	
		Released	Utilised	Released	Utilised	Released	Utilised
1.	Andhra Pradesh	632.43	403.15	305.97	350.48	-	-
2.	Arunachal Pradesh	-	-	-	-	-	-
3.	Assam	290.94	100.94	253.17	15.53	-	-
4.	Bihar	408.51	286.87	156.86	-	-	-
5.	Delhi	58.62	19.66	-	17.24	46.33	54.60
6.	Goa	56.93	60.93	87.46	103.21	110.09	-
7.	Gujarat	697.64	447.47	-	218.39	-	-
8.	Haryana	226.17	313.32	413.35	457.26	473.38	-
9.	Himachal Pradesh	-	-	-	-	-	-
10.	J & K	22.55	4.50	-	-	-	-
11.	Karnataka	997.52	426.84	687.09	233.64	300.78	-
12.	Kerala	302.94	388.04	880.74	812.74	929.35	-
13.	Uttar Pradesh	-	157.14	-	40.38	-	-

14.	Maharashtra	2332.14	1441.71	2429.83	1226.07	2112.65	-
15.	Manipur	-	14.52	30.00	30.00	30.44	-
16.	Meghalaya	-	-	-	-	13.43	-
17.	Mizoram	20.82	10.94	-	-	8.80	-
18.	Nagaland	1.40	-	-	-	-	-
19.	Orissa	635.51	79.37	102.19	2.40	-	-
20.	Punjab	253.75	225.42	249.22	180.72	297.00	-
21.	Rajasthan	311.03	332.03	415.26	352.46	-	-
22.	Sikkim	7.53	2.94	-	-	-	-
23.	Tamil Nadu	690.41	158.70	666.25	-	-	-
24.	Tripura	4.00	4.00	-	-	-	-
25.	Uttar Pradesh	241.92	291.32	329.78	129.78	389.50	-
26.	West Bengal	-	-	-	-	-	-
27.	Andaman & Nicobar	-	-	-	-	-	-
28.	Chandigarh	21.37	11.52	22.74	14.24	22.18	-
29.	Dadra & Nagar Haveli	-	2.21	-	-	-	-

STATEMENT-II

Statement indicating the number of vocational schools approved so far

S.No.	Name of the States/UTs	No. of Schools Approved
1	2	3
1.	Andhra Pradesh	668
2.	Arunachal Pradesh	4
3.	Assam	200
4.	Bihar	251
5.	Goa	38
6.	Gujarat	364
7.	Haryana	95
8.	Himachal Pradesh	40
9.	Jammu & Kashmir	38
10.	Karnataka	564
11.	Kerala	310
12.	Madhya Pradesh	390

1	2	3
13.	Maharashtra	1156
14.	Manipur	19
15.	Meghalaya	10
16.	Mizoram	17
17.	Nagaland	8
18.	Orissa	231
19.	Punjab	282
20.	Rajasthan	155
21.	Sikkim	7
22.	Tamil Nadu	700
23.	Tripura	2
24.	Uttar Pradesh	810
25.	West Bengal	39
Union Territories		
1.	Andaman & Nicobar	6
2.	Chandigarh	16
3.	Dadra & Nagar Haveli	4
4.	Daman & Diu	2
5.	Delhi	38
6.	Lakshadweep	
7.	Pondicherry	12
Total :		6476

*[English]***Development of Cantonment**

3903. SHRI PRAMOD MAHAJAN : Will the Minister of DEFENCE be pleased to state :

(a) whether the schemes under IRDP and Local Areas Development Fund are not applicable for the development of Cantonment areas;

(b) if so, the reasons therefor;

(c) the details of schemes undertaken by the Government for the development of Cantonment areas; and

(d) the details of expenditure incurred on the development of Cantonment areas during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) and (b). The nodal agency for implementation of IRDP scheme is the Ministry of Rural Areas & Employment. According to them IRDP scheme is being implemented only for rural areas of the country. It is not implemented in Cantonment areas. Local Areas Development Fund is placed at the discretion of the MP concerned for utilisation within his constituency irrespective of the areas as per the guidelines of the Ministry of Planning and Programme Implementation.

(c) The Cantonment Boards are statutory bodies administered under the provisions of the Cantonments Act 1924. The Cantonment Boards undertake development schemes from within their own resources. The Cantonment Boards who are not in a position to undertake development schemes at their own, the Central Government provide financial assistance by way of special grants-in-aid for the purpose. A Statement showing the details of the schemes approved and financed by the Government for development of Cantonment areas during last five years is attached.

(d) The details of the expenditure incurred on development works in the 62 Cantonments during last three years is indicated below:-

Year	Total expenditure on development works including special Grants-in-aid (in Rupees)	Special Grant
1993-94	6,30,85,258.00	92,00,000.00
1994-95	7,29,08,407.00	2,64,455.00
1995-96	10,14,77,491.00	1,64,45,400.00

STATEMENT

Details of the schemes approved and financed by the Government for development of Cantonment areas during last 5 years

Name of the Scheme/works	1991-92	1992-93	1993-94 (Rs. in lakhs)	1994-95	1995-96
1. Water supply	50.00	2.10	90.00	2.64	8.50
2. Conversion of Dry type latrines into water borne.	-	15.00	-	-	132.27
3. Repairs to Roads	7.92	4.00	2.00	-	16.47
4. Repairs to Buildings	3.90	6.42	-	-	-
5. Misc. developments	2.18	2.30	-	-	7.21
Total	64.00	29.82	92.00	2.64	164.45

[Translation]

Health Care

3904. SHRI KACHARU BHAU RAUT :
SHRI KESHAB MAHANTA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the per capita expenditure incurred on medicines in rural areas of Maharashtra and Assam;

(b) whether there is any proposal to increase the present limit;

(c) if so, the details thereof; and

(d) the total expenditure borne by the Government as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) The medicines at Primary Health Centres and Community Health Centres are supplied by the State Governments. The Central Government provides financial assistance of Rs. 2,000/- per annum to the State Governments for medicines for one Sub-centre, which caters to the needs of about 5,000 population in plain areas and 3,000 in tribal/hilly areas.

(b) No, Sir.

(c) The question does not arise.

(d) Financial assistance is being provided for 97,557 Sub-centres by the Central Govt. in the whole of country.

[English]

Meeting of CM with PM on Narmada

3905. SHRIMATI VASUNDHARA RAJE : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether a meeting with the Chief Minister was convened by the Prime Minister on Narmada issue;

(b) if so, the discussion held and decision taken thereafter; and

(c) the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) to (c). Yes, Sir. A meeting of the Chief Ministers of Gujarat, Madhya Pradesh, Maharashtra and Rajasthan was convened by the Prime Minister on 15.7.1996 and 16.7.1996 in New Delhi to discuss the issue of the height of Sardar Sarovar Dam. During the meeting the following was agreed to :

"Construction of Sardar Sarovar Dam may proceed as planned, limiting the Full Reservoir level to 132.68 metres (436 feet) in the first instance. Thereafter the data for actual flow of water in the dam will be observed for a

period of five years. If during any three out of these five years, the flow of water-discharge is adequate as assessed in the award, the decision regarding raising the reservoir level to 138.68 metres (455 feet) could be considered.

Construction of the dam will proceed pari-passu with the resettlement and rehabilitation of project affected persons as per terms of the Award and relief and rehabilitation Policies laid down by the States in this regard. The States shall ensure speedy and proper implementation of the relief and rehabilitation measures.

Accidents of IAF Aircrafts

3906. SHRI V.M. SUDHEERAN :
SHRI GANGA CHARAN RAJPUT :

Will the Minister of DEFENCE be pleased to state :

(a) the number of IAF aircrafts lost due to accidents during this year;

(b) whether the Government are aware of the increasing number of accidents of IAF aircrafts; and

(c) if so, the steps taken and proposed to be taken by the Government to enquire into the causes of accidents and to prevent recurrence of such events?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) to (c). 15 IAF aircraft have been lost in air accidents during this calendar year. This number is lower than the average figure of accidents of the last decade. A Court of Inquiry is ordered after every accident and remedial measures are taken to ensure non-recurrence of the shortcoming leading to the accident.

Road Projects by Overseas Companies

3907. SHRI GEORGE FERNANDES : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the total number of Build-Operate-Transfer (BOT) and Build-Operate-Own-Transfer (BOOT) roadway projects that have so far been taken up for construction, and the progress in respect of each of them;

(b) the total length of these roads, and the money so far spent on each of them;

(c) the details of the projects undertaken by overseas companies, their names and the countries they belong to; and

(d) the time by which these ongoing projects are likely to be completed?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b). Two bypass projects having a length of 23 & 11 Km. in the States of Maharashtra & Rajasthan respectively have been taken up under Build, Operate and Transfer Scheme (BOT). The progress of construction is about 40 percent in the former, while the latter has been awarded only recently. Under BOT concept, the physical progress only and not the financial progress is monitored by Government.

(c) None.

(d) The ongoing projects are likely to be completed by March, 1998.

National Highway Revolving Fund

3908. SHRI PRABHU DAYAL KATHERIA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is any proposal to create a National Highway Revolving Fund; and

(b) if so, the details thereof;

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b). The proposal is in conceptual stage and it is too early to give any details.

Funds to Kerala under C.R.F.

3909. SHRI A.C. JOS : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether any amount from the Central Road Fund has been released for Kerala during 1995-96 and 1996-97;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (c). Rs. 17.00 lakhs have been released for Kerala during 1995-96 from the Central Road Fund. The amount during 1996-97 will be released after the Demands for Grants are passed by Parliament.

Hindustan Latex Limited

3910. SHRI SURESH KODIKUNNIL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is any proposal for expansion and development of Hindustan Latex Limited in Kerala;

(b) if so, the details thereof;

(c) whether there is any crisis facing HLL;

(d) if so, the details thereof;

(e) whether the Government have given top priority to purchasing of HLL productions;

(f) whether the Hindustan Latex Limited products are pending;

(g) if so, the total quantum of products still pending; and

(h) the step being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) and (b). The Hindustan Latex Limited has contemplated setting up of a project for the manufacture of Bulk Drug - 'Centchrome'.

(c) to (h). The Company depends heavily on procurement of its products by the Government for the National Family Welfare Programme. Therefore, continuance of the present policy of Preference is critical for the Company. Presently, Purchase Preference Policy is being followed by the Ministry while placing orders. The inventory of production with the Company will be fluctuating from time to time.

Major Projects from Brahmaputra Board

3911. SHRI UDDHAB BARMAN: Will the Minister of WATER RESOURCES be pleased to state.

(a) whether Brahmaputra Board has prepared some major projects covering the Brahmaputra and the Barak river systems, and

(b) if so, the steps being taken to implement these projects?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) and (b). Brahmaputra Board has undertaken survey and investigations for several major multipurpose projects on the Brahmaputra river and its tributaries and also on the Barak river. The Technical Advisory Committee of the Ministry of Water Resources has so far accorded technical clearance to the Tipaimukh project on Barak and Pagladiya project on Pagladiya river, a tributary of Brahmaputra. In respect of Pagladiya project, environmental clearance has been received recently. Planning Commission is being approached for issuing investment clearance.

Filaria Patients

3912. SHRI MOHAN RAWALE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the estimated number of filaria patients in the country at present, State-wise;

(b) the effective steps taken by the Government to control this disease and the extent to which these steps have proved successful;

(c) whether Government propose to launch a National Filaria Control Programme to control the spread of this disease;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) State-wise estimated number of Filaria patients as recorded in 1995 is given in the statement enclosed.

(b) to (e). The National Filaria Control Programme (NFCP) has been in operation to undertake vector control activities and provide passive treatment to the patients reporting to the Units. The Programme is a Centrally sponsored Programme operated on a 50:50 sharing basis.

As a result of the measures undertaken, it has been reported that the micro-filarial rates in 74 per cent of towns and disease rates in 69 per cent of towns showed reduction where control measures have been in operation for more than 5 years.

STATEMENT

*Statewise estimated number of filaria cases as on
31.12.1995*

Sl. No.	Name of the States/ Union Territories	No. of filaria cases (In million)
1.	Andhra Pradesh	1.48
2.	Assam	6.09
3.	Goa	—
4.	Bihar	5.95
5.	Gujarat	0.14
6.	Karnataka	0.08
7.	Kerala	2.45
8.	Madhya Pradesh	0.08
9.	Maharashtra	0.17

Sl. No.	Name of the States/ Union Territories	No. of filaria cases (In million)
10.	Orissa	1.51
11.	Tamilnadu	1.30
12.	Uttar Pradesh	7.52
13.	West Bengal	0.03
14.	Pondicherry	0.01
15.	A&N Islands	—
16.	Daman & Diu	—
17.	Lakshadweep	—
18.	Dadar & Nagar Haveli	—
Total		20.81

[Translation]

Treatment of Cataract

3913. SHRI JAGDAMBI PRASAD YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the successful treatment of cataract is the change of lens;

(b) whether most of the victims of the eye diseases are poor rural people and they are not able to change the lens;

(c) the expenditure to be incurred on cataract operations of one eye and both eyes in Government hospitals and in private hospitals separately; and

(d) whether Government propose to take any concrete steps to provide the facility to the poor people to get the lens changed free of cost or on low cost basis?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) No, Sir. Intraocular lens (IOL) implementation is a modern and improved technique for treatment of cataract.

(b) As per the survey conducted in 1989 blindness is more prevalent in rural areas. Intraocular lens implantation facilities are not freely available in Government Hospitals in rural areas due to lack of trained surgeons and other sophisticated equipment facilities needed for intraocular lens implantation.

(c) Cataract Operations are being done free of cost in all the Govt. Hospitals. No data regarding expenditure on cataract operation in private hospitals are available.

(d) Under World Bank Assisted Cataract Blindness Control Project, which is in operation in seven States, it is proposed to get those patients operated for cataract and implantation of Intraocular lens free of cost who are medically recommended and also cannot afford the cost of lens.

Express Highway in Gujarat

3914. SHRI MAHESH KUMAR M. KANODIA:
SHRI HARIN PATHAK:
SHRI KASHI RAM RANA:
SHRI SATYAJITSINH DULIPSINH GAEKWAD:
SHRI N.J. RATHVA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is a fact that the work on Ahmedabad-Vadodra Express Highway in Gujarat has been stopped;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI G. VENKATRAMAN): (a) to (c) The road works of the project in question has temporarily been stopped due to contractual problems but the bridge works are currently in progress. It is now proposed to take up the balance work on B.O.T. (Build-Operate-Transfer) basis.

[English]

Centrally Sponsored Scheme

3915. SHRI SANDIPAN THORAT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the names of the Central Health Schemes currently in operation and the progress achieved thereunder, scheme-wise;

(b) the details of significant achievements and shortcomings recorded on objective assessment of implementation of these schemes; and

(c) the steps taken/proposed to be taken by the Government to meet such shortcomings?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL

SHERVANI): (a) to (c) A statement showing details of major Central Health Schemes being implemented throughout the country and achievements made during 1995-96 is enclosed.

The shortcomings encountered relate to problems like non-filling of posts by the State Governments and technical constraints e.g. cases of drug resistance/vector resistance which occur on an area specific basis.

To augment resources World Bank Assistance has been

availed for various disease control programmes like Tuberculosis, Leprosy, Blindness, AIDS and also State Health System under implementation in the States of Andhra Pradesh, Punjab, Karnataka and West Bengal. From administrative angle State Governments have been requested to fill up the vacant posts, especially under the Primary Health Care infrastructure. New drugs and insecticides have been also introduced selectively in areas where resistance has been encountered.

STATEMENT

Achievements under major Central Health Schemes for the Country during 1995-96

Sl. No.	Name of the Scheme	1995-96 Achievements
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Centrally Sponsored Schemes

1. National Malaria Eradication Programme (NMEP)

i) No of positive cases detected and treated	2.80 million
ii) No. of P.F. cases detected and treated	1.09 million

Measures for the containment of Malaria were further strengthened through supply of insecticides and drugs as under:—

Insecticides Supplied under NMEP

DDT	10553 MT
BHC 50%	5784 MT
Malathion 25%	350 MT
Malathion Tech.	18800 Litres
Synthetic Pyrethroid :	111 MT
Biocides : (1st time introduced)	164.8 MT
Impregnated Bednets :	1 lakhs (Nos.)

Drugs supplied under NMEP

Tab. Chloroquine	45.5 Crore
Tab. Primaquine (7.5 MG)	298 Lakhs
Tab. Primaquine (2.5 MG)	221.3 Lakhs
Tab. Quinine Sulphate	2098000
Quinine Injection	128250 Amps

2. National Leprosy Eradication Programme

New cases detected	4.24 Lakhs
Cases brought under treatment	4.20 Lakhs
Cases discharged	6.13 Lakhs

Sl. No.	Name of the Scheme	1995-96 Achievements
3.	National T.B. Control Programme	
	New cases detected	₹13.82 Lakhs
	Sputum examined	19.86 Lakhs
4.	National Programme for control of Blindness	
	Cataract operations performed	24.47 Lakhs
5.	Family Welfare Programmes	
i)	Immunization coverage	(No. of children covered)
	D.P.T.	222.22 Lakhs
	Polio	224.66 Lakhs
	B.C.G.	237.99 Lakhs
	Measles	200.37 Lakhs
	T.T. (Preg. women)	217.51 Lakhs
ii)	Family Planning Coverage	(No. of cases)
	Sterilisation	43.80 Lakhs
	I.U.D	68.10 Lakhs
	C.C. Users	144.07 Lakhs
	O.P. Users	42.17 Lakhs

6. National AIDS Control Programme

During the last four years of the implementation of the programme, 154 Zonal Blood Testing Centres have been established all over the country to provide HIV testing facilities. 199 Blood Banks have been modernised during 1995-96. In service training to 128 Medical officers, 747 Blood Bank Technicians and 37 Drug Inspectors have been imparted under the programme. 372 existing STD clinics in Medical Colleges, and in District and Taluka hospitals are being strengthened through the provision of laboratory equipments and training of manpower.

Purely Central Schemes

7. National Cancer Control Programme

- i. Financial assistance has been extended for early detection and preventive measures to 33 Districts.
- ii. Oncology Wing of 35 Medical Colleges/Hospitals have been strengthened.
- iii. 29 Cobalt Therapy Units have been distributed.
- iv. Financial assistance has been released for strengthening of 10 Regional Cancer Centres.

8. National Iodine Deficiency Disorders Control Programme

At present 27 States/UTs have completely banned the sale of non-iodated salt in their territories and the Annual production of iodated salt achieved is at about four million Metric tonnes.

9. National Mental Health Programme

This is also a Central scheme to revitalise the Mental Health Programme for upgradation of living conditions in the Mental Hospitals and development of community based Mental Health Programme. Action have been initiated to strengthen some important Mental Hospitals/Institutions in the country like NIMHANS, Bangalore, Mental Hospital Shahdara, Delhi, Mental Hospital at Ranchi and Tazpur etc.

[Translation]

By-Pass on N.H. 24

3916. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have received any suggestions/proposals for construction of a by-pass on National Highway-24 linking Bareilly city;

(b) if so, the reasons therefor, and

(c) the progress made in this regard so far and the time by which a final decision is likely to be taken?

THE MINISTER OF SURFACE TRANSPORT (SHRI G. VENKATRAMAN): (a) to (c). The proposal for a by-pass at Bareilly on N.H. 24 is still at the stage of survey and investigation and it is too early to indicate any time frame for a final decision in the matter.

[English]

Fire in Central Drawing Office

3917. SHRI DADA BABURAO PARANJPE: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government are aware of the fire broken out in a Central Drawing Office of the Khamaria ordnance factory, Jabalpur in Madhya Pradesh.

(b) if so, whether any Board of Enquiry was constituted in the matter;

(c) if so, the findings of the enquiry and action taken on the defaulters; and

(d) the total losses incurred by the Government due to fire accidents?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) and (b). Yes Sir.

(c) As per the findings of the Board of Enquiry, the fire was accidental which occurred due to short circuit of the electrical wiring in the Central Drawing Office of Ordnance Factory Khamaria. The Board has also concluded that the cause of the fire cannot be attributed to negligence on the part of any individual. However, action on implementation of the two remedial measures suggested by the Board of Enquiry has been taken up.

(d) Rs. 12,000/- approx.

Air Force Station for Fighter Aircrafts in Bihar

3918. SHRI RAJIV PRATAP RUDY: Will the Minister of DEFENCE be pleased to state:

(a) whether there are any major Air Force Station for aircrafts of Fighter and Transport Squadrons in the State of Bihar;

(b) if not, the reasons and justification thereof;

(c) whether the Government have plans to develop Purnea, Mirganj and Bihta Air Fields as active base stations; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) There are no major Air Force Stations for fighter and transport aircraft in the State of Bihar.

(b) Purnea and Bihta airfields have runways that can support fighter and transport operations. Both airfields are nominated as diversions for nearby operational airfields.

(c) and (d). There are no plants at present to develop any of these airfields beyond their capabilities. A unit of trainer aircraft is being set up at Bihta.

Unutilised water of Pampa and Idukki Rivers

3919. SHRI A.G.S. RAM BABU: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that a plenty of unutilised waters of Pampa and Idukki Rivers of Kerala is flowing into Arabian Sea;

(b) if so, the details thereof;

(c) whether there is any proposal to divert this unutilised water towards South Tamil Nadu;

(d) if so, the details thereof and the present status of the proposal;

(e) whether the Union Government have taken any steps to implement this proposal; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) to (f). The National Water Development Agency (NWDA) of the Government of India has identified 17 Water Transfer links under the Peninsular component. Some of these links envisages transfer of West flowing rivers towards east to meet the water requirements of drought affected areas etc.

There are no Pampa & Idukki rivers in Kerala. However, NWDA has prepared a feasibility report of Pamba-Achankovil-Vaipper link which envisages dams on Pamba Kar Ar, Achankovil Kal Ar and Achankovil for diversion of water to irrigate land in drought prone districts of Tirunelveli, Kattabomman, Chidambaranar and Kamaraj districts of Tamil Nadu and generation of peaking power of 500 MW and regulated releases during lean period in Vembanand lake.

Implementation of the proposal will depend upon concurrence of the concerned State Governments and various other factors.

Percentage growth of people receiving higher Education

3920. DR. RAM CHANDRA DOME: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the percentage of growth in the number of people receiving higher education in the last five years;

(b) the percentage of graduates in the country; and

(c) the measures, the Government are taking to enhance access of new entrants to higher education?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) According to the information furnished by University Grants Commission

(UGC), the percentage of growth of total enrolment in higher education during the last 5 years is as under:

1990-91	7.0%
1991-92	6.9%
1992-93	5.1%
1993-94	5.1%
1994-95	5.1%

(b) In 1994-95, 88% of the total enrolment of students in the higher education system was at the under-graduate level.

(c) According to UGC, at present, there is no problem regarding absorption of entrants in the higher education system.

Expenditure on National Highways

3921. SHRI AMAR ROY PRADHAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the expenditure incurred on reconstruction and recarpeting of National Highways in each State during the period 1.4.95 and 30.6.96; and

(b) the extent to which the expenditure is likely to be incurred for the said purpose particularly in respect of West Bengal and other North Eastern States till 31.3.97 and in 1997-98?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) A *Statement* is annexed.

(b) Demands for Grants are yet to be finalised. Therefore, it is difficult to give the details.

STATEMENT

Expenditure on National Highways

No.	State/UTs	(Rs. in lakhs)	
		1995-96 Allotment	1996-97 (up to July) Allotment
1.	Andhra Pradesh	4010.00	536.00
2.	Arunachal Pradesh	0.00	0.00
3.	Assam	1650.00	425.00
4.	Bihar	1750.00	400.00
5.	Chandigarh	25.00	6.00
6.	Delhi	400.00	100.00

No. State/UTs	1995-96 Allotment	1996-97 (up to July) Allotment
7. Goa	500.00	175.00
8. Gujarat	4398.00	700.00
9. Haryana	5535.00	2399.00
10. Himachal Pradesh	1600.00	300.00
11. Jammu and Kashmir	50.00	25.00
12. Karnataka	2600.00	875.00
13. Kerala	3980.00	1125.00
14. Madhya Pradesh	2020.00	260.00
15. Maharashtra	2889.00	485.00
16. Manipur	500.00	90.00
17. Meghalaya	600.00	225.00
18. Nagaland	50.00	2.50
19. Orissa	3304.00	2035.00
20. Pondicherry	50.00	12.00
21. Punjab	5860.00	1900.00
22. Rajasthan	6070.00	1350.00
23. Tamil Nadu	1100.00	476.00
24. Uttar Pradesh	7670.00	2235.00
25. West Bengal	3810.00	860.00
Total :	60431.00	16996.50

Birth Control

3922. SHRI SARAT PATTANAYAK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are considering to introduce any improved variety of pill for birth control;

(b) whether W.H.O. has made any suggestion in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Yes, Sir. The Government has decided to introduce a new birth control pill namely 'Centchromen' which is a non-steriodal and non-hormonal oral contraceptive pill once a week pill for women in the National Family Welfare Programme.

(b) No, Sir.

(c) Does not arise.

Haj House Bombay

3923. SHRI G.M. BANATWALLA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government are aware that the construction of the Haj House in Bombay is complete since long but has not yet been inaugurated with the result that Haj pilgrims continue to face severe inconvenience;

(b) if so, since how long is the inauguration is pending;

(c) the difficulties in the inauguration and commissioning of the Haj House; and

(d) by what time the Haj House is expected to be inaugurated?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) to (c). Construction of Haj House in Mumbai was completed in 1987. However, the high-rise building could not be inaugurated and fully put into use because of the existence of a canteen in its premises, the location of which prevents the movement of fire tenders around the building within the compound. Consequently, clearance from the fire control Department and occupation certificate from the Municipal authorities has not been made available so far.

After construction of the Haj House building had been undertaken, revised guidelines have been promulgated by the Railway authorities regarding distance and height of buildings from the railways tracks. Consequently, No Objection Certificate from Railway authorities is also pending.

(d) Efforts are being made to obtain pending clearances and make the Haj House fully operational. Settlement has been negotiated with the canteen owner and alternative premises are being built for him in the adjacent plot. Various repair and maintenance jobs necessitated by disuse of the building have also been undertaken. Ground and lower storeys are already in use as permitted by Municipal Rules and Hajis were accommodated in the building during Haj-1996. It is the endeavour of Central Haj Committee and Government to expedite clearances and make the Haj House fully operational as early as possible.

*[Translation]***Bombay-Agra N.H.**

3924. SHRIMATI SUMITRA MAHAJAN : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is any plan for converting Bombay-Agra National Highway into Express Highway; and

(b) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b). The proposal for constructing expressways in the country is only at the conceptual stage. A network plan was prepared in the year 1995. As per that plan, there is no proposal for constructing an expressway to Agra-Bombay (except via Jaipur) or converting the existing National Highway No. 3 into an expressway.

Water Supply to Delhi

3925. SHRI VIJAY GOEL : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government are aware of the Worsening water problem of Delhi;

(b) if so, the arrangements made by the Government to provide additional water to Delhi from national resources;

(c) the total quantum of water Delhi is receiving from outside at present; and

(d) the additional quantum of water proposed to be made available to Delhi from the national water resources (rivers)?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Sufficient raw water is being made available to Delhi for its Water Treatment Plants at present.

(b) Does not arise.

(c) Delhi is receiving water from Bhakra System and Yamuna river as per its shares in surplus Ravi-Beas waters and Yamuna waters, in addition to Ramganga waters through Upper Ganga Canal. Total quantum of surface water received by Delhi from these sources is 2435 Million Litres per Day (535 Million Gallons per Day).

(d) Delhi will receive additional water from proposed Renuka and Kishau Dams as per Yamuna Waters Agreement of 12.5.1994. About 300 Cusec of water is proposed to be made available to Delhi from Tehri Dam also after completion.

*[English]***Expenditure on Missions Abroad**

3926. SHRI ISWAR PRASANNA HAZARIKA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the expenditure, broken up into personnel related and others, incurred on Indian Embassies, High Commissions, Missions, Consulates and other offices abroad under the Ministry during 1993-94 to 1995-96;

(b) whether the Ministry operates any system of periodical evaluation of performance of each of such offices by way of cost benefit analysis to determine the benefits accruing to the country; and

(c) if so, whether any decision to upgrade, downgrade or totally abolish such embassies etc. has been taken as a result of such evaluation and if so, details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) Expenditure on personnel and other items incurred on Indian Embassies, High Commissions, Consulates and other offices abroad under the budget of Ministry of External Affairs is given below for the last 3 financial years:

Financial Year	Expenditure on personnel (Pay and allowances)	Expenditure on other Heads
		(Rupees in crores)
1993-94	138.49	192.24
1994-95	168.80	241.04
1995-96	202.27	284.60

(b) and (c). The Indian Missions/posts abroad perform a wide range of functions in political, economic, commercial, consular, cultural, information, science and technology and other spheres with a view to safeguarding India's overall national interests. The Foreign Service Inspectors undertake evaluation of these Missions/Posts to assess their performance and functional utility from time to time and recommend measures for improving their efficiency and effectiveness. However, because of the very nature of the functions performed by these Missions/Posts, cost benefit analysis alone would not be an appropriate approach to arrive at conclusions for upgrading/downgrading or closing the Missions/Posts. The Foreign Service Inspectors inspected 52 Missions/Posts during the period 1993-94 to 1995-96 and recommended a variety of measures for personnel and infrastructural upgradations/changes. Keeping in view the ground situation, further strengthening was recommended in 14 Missions/Posts, whereas in an equal number of Missions/Posts, the strength was reduced. Separately, for reasons of economy, Embassies in Malawi, Colombia and Zaire were closed during 1993-94. Mission in Colombia has however,

been reopened. The Consulate General in Karachi was closed during 1994-95 as a result of unilateral decision by the Pakistani Government. Our Embassy in Kabul became temporarily inoperative due to the security situation during 1994-95.

Backlog of Passport Applications

3927. SHRI T. GOVINDAN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government are taking any action to clear the backlog of applications for Passport as thousands of applicants are waiting for a long time to get the passport; and

(b) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) Yes, Sir.

(b) The Government monitor the performance of Passport Offices on weekly basis with a view to clearing backlog of passport applications. Some of the steps taken in this direction are: (i) close and regular coordination with concerned police authorities in those cases where the backlog has accumulated due to incomplete reports; (ii) sending periodic reminders to applicants to meet the deficiencies in their application forms and to submit additional documents wherever required with a view to clearing backlog on this account; (iii) augmentation of staff strength to reduce and clear pendencies; (iv) upgradation of office facilities including computerisation leading to faster screening and processing of applications; (v) opening of new offices and Collection Centres; (vi) review of systems and procedures in order to avoid delays which result in the creation of backlog; (vii) increasing the size and validity period of the passport; (viii) expansion of list of officers authorised to sign Verification Certificates; (ix) regular inspection of Passport Offices by officers of the CPV Division with the specific aim of ensuring clearance of backlog and necessary follow-up action; and (x) setting up of Passport Advisory Committees.

Sainik Samachar

3928. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of DEFENCE be pleased to state :

(a) whether several ex-officers and Jawans of armed forces are subscribers of Sainik Samachar on regular mailing list;

(b) if so, the number of half yearly, yearly, two yearly and three yearly subscribers of Sainik Samachar separately;

(c) whether several subscribers have gone to the consumer courts for not getting the magazine in time;

(d) if so, how many cases are pending in the consumer courts against Sainik Samachar; and

(e) the expenses incurred by Government so far on these cases since the past three years?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) Yes, Sir.

(b)	Half Yearly	-	Nil
	Yearly	-	9,000
	Two Yearly	-	5,000
	Three Yearly	-	6,000

(c) Four subscribers have gone to the consumer courts for not getting the magazine in time.

(d) One case is pending.

(e) Rs. 9,000/- approximately.

Reservation of seats for wards of Delhi University Employees

3929. KUMARI FRIDA TOPNO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Delhi University has decided to set apart a quota of seats in different courses for the wards of the University employees (both teaching and non-teaching);

(b) if so, details of the same and whether the candidates so provided seats will have to satisfy the minimum qualifications for admission;

(c) whether provision similar to above exist in other Central Universities; and

(d) if so, the details of the same?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) to (d). The information is being collected and will be laid on the Table of the House.

Anti-Tank Missile Tests

3930. DR. C. SILVERA : Will the Minister of DEFENCE be pleased to state :

(a) whether Anti-Tank missile tests have been conducted in near recent past;

(b) if so, details thereof with objectives;

(c) whether the development of the 'Nag' missile will boost the defence and fire power of our armed forces; and

(d) if so, the details thereof?

[English]

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) Yes, Sir.

(b) Three flight tests of anti-tank missile 'NAG' were conducted successfully on 1st, 3rd and 8th August, 1996 respectively to prove its control and guidance systems.

(c) and (d). Development of 'NAG' will boost our defence and fire power against adversaries' tanks due to its capability to defeat all futuristic armours including reactive armour upto a range of 4 km and its 'top attack' and 'fire and forget' capability.

[Translation]

Eye Flue and Jaundice

3931. DR. VALLABH BHAI KATHIRIA:
SHRI RATILAL VARMA:
SHRI CHANDRESH PATEL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Rajdhani Men Ankho Ka Flu Wa Piliya Joron Par" appearing in Hindustan on August 22, 1996;

(b) if so, the details thereof;

(c) the number of persons suffering from these diseases in Delhi and in other States, State-wise; and

(d) the remedial measures taken by the Government to check the spread of these diseases alongwith the amount of financial aid and other assistance provided to the States during the current financial year to fight these diseases?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (c). Yes, Sir. Govt. is aware of the prevalence of Conjunctivitis (Ankho Ka Flu) in the Capital. Cases of Jaundice have also been occurring since May, 1996 in some parts of the capital. No such Survey about the number of persons suffering from these diseases has been undertaken.

(d) A Press Statement has been released by the Health Minister of the Govt. of Delhi including Do's and Dont's regarding Eye Flu. Some interviews have also appeared in Television in this regard. Under National Programme for Control of Blindness funds are being released to all the States/UTs to implement Blindness Control activities. No specific grant is given to the States/UTs for the control of Conjunctivitis and Jaundice.

Asean Conference, Jakarta

3932. SHRI BHAKTA CHARAN DAS: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether an Indian delegation has visited Jakarta to attend the ASEAN Conference;

(b) if so, the composition of the delegation;

(c) the names of other countries who had participated in the Conference; and

(d) the issues discussed in the said conference and the outcome thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) Yes, Sir. An Indian delegation visited Jakarta from 22nd to 25th July, 1996 to attend the ASEAN Post Ministerial Conference (PMC) and the ASEAN Regional Forum (ARF) Meetings.

(b) The delegation was led by the External Affairs Minister and included Foreign Secretary, Secretary (Economic Relations) and five other officials of the Ministry of External Affairs.

(c) The participation in the ASEAN Post Ministerial Conference (PMC) and the ARF included the seven ASEAN countries, viz. Brunei, Indonesia, Malaysia, Philippines, Singapore, Thailand and Vietnam, ten Full Dialogue Partners of ASEAN, viz. Australia, Canada, China, European Union, India, Japan, Republic of Korea, New Zealand, Russia and USA, and four Observers of ASEAN - Laos, Cambodia, Myanmar and Papua New Guinea.

(d) The issues discussed at the Meetings included Middle East, Bosnia Herzegovina, World Trade Organisation and Disarmament issues including CTBT. Indo-ASEAN economic cooperation under the framework of the Dialogue Partnership was reviewed and an Agenda for Action established. It was agreed that future cooperation be pursued in the sectors of Trade, Investment, Science & technology, Tourism, Human Resource Development and Infrastructure. Academic, business cultural and media related inter-change is to be promoted.

Modernisation of Coronary Unit in Kerala

3933. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Kerala Government has sought clearance of the proposals to modernise the coronary unit of the Medical college hospitals at Calicut and Trivandrum; and

(b) if so, the details of projects with estimated total cost and decision of the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) and (b). Planning Commission has informed that a proposal for modernisation of Intensive Coronary Care Unit in Cardiology Department of Trivandrum Medical College and Hospital was received for additional central assistance. The proposal was examined in the Commission and State Government of Kerala was requested to reconsider it in view of the availability of such facilities at Sri Chitra Institute and if it was felt necessary, the proposal could be considered for inclusion as a State Plan during Annual Plan 1996-97.

Loan from OECF, Japan

3934. SHRI SATYAJIT SINH DULIPSINH GAEKWAD: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether due to non-availability of loan from OECF, Japan, procurement of turbogenerating sets for river bed power house of the S.S. Project is being delayed;

(b) if so, whether alternatives are being considered by the Government;

(c) whether the Government of India are aware that a stalemate has been created with regard to non-availability of OBCF loan and non-operating of letter of credit with M/s Sumitomo Corporation, Japan; and

(d) if so, the action being taken by the Union Government and NCA to resolve the stalemate?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) to (d). The Government is considering to procure the turbo generating sets on cash and carry basis. In a special meeting of the Review Committee for Narmada Control Authority held on 15th July, 1996 attended by the Chief Ministers of four participating States among others, it was agreed to negotiate with M/s. Sumitomo Corporation, Japan the suppliers of the Turbo-Generator sets for the River Bed Power House of Sardar Sarovar Project, regarding storage and interest charges for the Turbo-Generator sets already manufactured and stored in Japan. It will lead to further course of action in this regard.

Jarauli Pump Canal

3935. SHRI VISHAMBHAR PRASAD NISHAD: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether his Ministry has received a letter dated 22.6.1996 regarding construction of Jarauli Pump Canal in Fatehpur in Uttar Pradesh;

(b) if so, the details of the action taken so far in this regard; and

(c) if no action has been taken the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) to (c). No such letter dated 22-6-96 has been received in the Ministry of Water Resources. However the letter from the Hon'ble Member of Parliament has been received in Irrigation Department, Government of Uttar Pradesh. The Detailed Project Report was received in Central Water Commission in December, 1993. The State Government is required to comply with the observations of Central Water Commission.

[English]

Firing in Siachen

3936. PROF. AJIT KUMAR MEHTA: Will the Minister of DEFENCE be pleased to state:

(a) whether Indian and Pakistani troops have been exchanging heavy fire in Siachen for over a month;

(b) if so, the details thereof stating the casualties, if any, on the Indian side;

(c) the provocation for the exchange of heavy fire between Indian and Pakistani troops; and

(d) the steps being taken to bring normalcy in Siachen?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) to (d). Exchange of fire takes place routinely along the Actual Ground Position Line (AGPL) in Siachen sector. In the course of such firing, during the last one month, three Other Ranks were wounded on our side. The firing by the Pakistani troops has been unprovoked. In order to resolve the Siachen issue, several rounds of talks were held during the period 1986 to 1992. Later a Non-Paper on the issue was also given to Pakistani Government in January 1994. However, there has been no positive response from the Pakistani side.

Jammu-Ladakh National Highway

3937. SHRI MANGAT RAM SHARMA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to strengthen the National Highways between Jammu and Ladakh;

(b) if so, the details thereof;

(c) whether efforts are also being made to make the Srinagar-Leh road traffic working during the winter also;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): (a) and (b) The road stretch, from Jammu to Srinagar is National Highway 1A and the road stretch from Srinagar to Leh is a BRDB road. Strengthening of roads is a continuous process depending upon traffic needs. The National Highway 1A portion has already been developed to 2 lane NH standards. Widening and strengthening of road from Srinagar to Leh is being done in a phased manner subject to availability of funds.

(c) to (e). The entire road stretch between Srinagar and Leh cannot be made functional during winter due to excessive snow fall at certain locations particularly Zojila pass.

Urdu Institution in Aligarh

3938. SHRI TARIQ ANWAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a famous urdu institution in Aligarh has been closed down; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE

DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b). The Govt. have come to know that there had been a temporary closure of Jamia Urdu, Aligarh, for a week due to agitation by its employees. However, the matter has been sorted out and the institution is now working normally.

National Institute of Computer and Allied Technology

3939. SHRI PRABHU DAYAL KATHERIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to set up the National Institute of Computer and Allied Technology in Uttar Pradesh;

(b) if so, the details thereof; and

(c) the time by which the Institute is likely to be set up?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) No. Sir

(b) and (c). Does not arise.

11.25 hrs.

The Lok Sabha then adjourned till Eleven of the clock on Tuesday. September 3, 1996/Bhadra 12, 1918 (Saka)
